

317



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Old excise office building, Kalalwati, Rajnagar, Dist: Rajsamand - 313324
Phone/Fax no. 02952-294203, E-Mail ID : rorpcb.rajsamand@gmail.com
E-Mail



RPCB/RO RPCB/RAJ/NGT/ 1889

Date : 06/02/2023

The Registrar General,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi,

Subject:- Regarding Submission of Action Taken Report in compliance of the order dated 01.11.2022 in OA No. – 432/2021 in the matter of Shiv Singh V/s State of Rajasthan & Ors.

Sir,

Kindly refer the subject mentioned above, in compliance of the order dated 01.11.2022 in OA No. – 432/2021 in the matter of Shiv Singh V/s State of Rajasthan & Ors. Action Taken Report on behalf of Rajasthan State Pollution Control Board is enclosed herewith for your kind perusal and further necessary action.

Enclosed – As above

Yours Faithfully,


Regional Officer
RPCB, Rajsamand

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 432/2021

Shiv Singh

Applicant

Versus

State of Rajasthan & Ors.

Respondent

INDEX

S.No.	Particulars	Page No.
1.	Memo of action taken report	1-3
	Documents	
2.	Annexure-R/1 - Copy of show cause notice dated 12.12.2022	4-5
3.	Annexure-R/2 - Copy of the reply dated 28.12.2022	6-10
4.	Annexure-R/3 - Copy of the show cause notice dated 21.12.2022	11-12
5.	Annexure-R/4 - Copy of the reply dated 02.01.2023	13-15
6.	Annexure-R/5 - Copy of the mining plan	16-127
7.	Annexure-R/6 - Copy of the ME letter dated 21.01.2023	128-129
8.	Annexure-R/7 - Copy of the letter dated 20.01.2023	130

NISHANT AWANA (ADVCOATE)
COUNSEL FOR THE RESPONDENT
RAJASTHAN STATE POLLUTION CONTROL BOARD

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI**

ORIGINAL APPLICATION NO. 432/2021

Shiv Singh

Applicant

Versus

State of Rajasthan & Ors.

Respondent

**ACTION TAKEN REPORT ON BEHALF OF RAJASTHAN STATE
POLLUTION CONTROL BOARD IN COMPLIANCE OF HON'BLE
TRIBUNAL ORDER DATED 01.11.2022.**

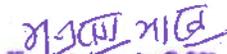
MAY IT PLEASE THIS HON'BLE TRIBUNAL:

The humble answering-respondent most respectfully submit the action taken report as under:-

1. That the State Board issued a show cause notice dated 12.12.2022 for intended revocation of Consent to Operate and closure directions, in the light of observations made by the joint committee. The copy of show cause notice dated 12.12.2022 is annexed herewith and marked as **Annexure-R/1**.

The project proponent submitted reply to the show cause notice, vide letter dated 28.12.2022. The copy of the reply dated 28.12.2022 is annexed herewith and marked as **Annexure-R/2**.

2. That the officials of the State Board inspected the mining lease on 13.12.2022 and on the basis of deficiencies observed during inspection, the State Board issued show cause notice dated 21.12.2022 providing opportunity of being heard (OBH) to the project proponent. The copy of the show cause notice dated 21.12.2022 is annexed herewith and marked as **Annexure-R/3**.


Regional Officer
 Rajasthan State Pollution Control Board
 Rajsamand (Raj.)

320

During OBH on 02.01.2023, the representative of the project proponent Shri Ravikant Mundra requested to provide time upto 15.01.2023 for removal of remaining overburden lying outside the lease area. The copy of the reply dated 02.01.2023 is annexed herewith and marked as **Annexure-R/4**.

3. That the project proponent submitted the modified mining plan, approved by the Additional Director (Mines) Udaipur Zone, Udaipur vide letter dated 09.01.2023. As per the approved mining plan the over burden will be dumped outside the lease area in Khasra no. 3482, 3484 and 3486 which is mining area. The copy of the mining plan is annexed herewith and marked as **Annexure- R/5**.
4. That the Mining Engineer, Amet Rajsamand vide letter dated 21.01.2023 informed that the overburden has been removed by the project proponent and being dumped as per the approved mining plan. The copy of the ME letter dated 21.01.2023 is annexed herewith and marked as **Annexure-R/6**.
5. That the Patwari, Kukerkheda vide mauka report dated 20.01.2023 informed that no overburden was found at araji no. 3558 and no obstruction to natural flow of storm water was found. The copy of the letter dated 20.01.2023 is annexed herewith and marked as **Annexure - R/7**.
5. That for the violations done by the project proponent, the State Board has initiated action for imposing environment compensation as per the guidelines and same is under progress.


Regional Officer
Rajasthan State Pollution Control Board
Rajsamand (Raj.)

321

Prayer

It is, therefore, most humbly prayed that in view of submission mentioned herein above the action taken report on behalf of RSPCB may kindly be taken on record and the original application be dismissed.

HUMBLE RESPONDENT
THROUGH HIS COUNSELS



(Nishant Awana)
ADVOCATE

322

02952-294203

Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

Kalalwati, Rajnagar, Dist: Rajsamand - 313324

Website: www.environment.rajasthan.gov.in E.mail: rorpcb.rajsamand@gmail.com

Registered Letter

RPCB/ RO RAJS/ RM-2554 / 1663

Date: 12/12/2022

M/s Gem Granites,

Smt. Ghisi Devi W/o Shri Dayal Ram Gujar

Address- 26, School ke pass, Khatoli,

Tehsil - Kishangarh, District - Ajmer

Sub: - Show cause notice intended revocation of Consent to Operate and Closure directions under provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981, in respect of your mine M/s Gem Granites (M.L. No. 22/2014), located at Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand.

Ref: - 1. Consent to Operate under the provisions of the Air Act, 1981 and the Water Act, 1974 dated 22.06.2022.

2. Joint Inspection of mine on dated 18.07.2022 by committee constituted in compliance of Hon'ble NGT order dated 27.01.2022.
3. Hon'ble National Green Tribunal order dated 01.11.2022 in Original Application no. 432/2021 Shiv Singh Vs State of Rajasthan & others.

1. And whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred as the Water Act) have come into force in the whole of the State w.e.f. 23.03.1974.
2. And whereas, the Water Act have been enacted to provide for the prevention, control and abatement of Water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, the Air (Prevention & Control of Pollution) Act, 1974 (herein after referred as the Air Act) have come into force in the whole of the State w.e.f. 16.06.1981.
4. And whereas, the Air Act have been enacted to provide for the prevention, control and abatement of Air pollution and for maintaining and restoring the wholesomeness of Air.
5. And whereas mine is being operated in the name & style of **M/s Gem Granites, M.L. No. 22/2014, Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand** engaged in the mining of Granite.
6. And Whereas, Consent to Operate was issued under the provisions of the Air Act, 1981 and the water Act, 1974 from Regional office, Rajsamand vide letter no. 1(Mines)/Rajsamand (Bhim)/995(1)/2015-2016/520-521, dated 22.06.2022 with conditions mentioned therein.
7. And whereas, mine was visited by the Joint committee on dated 18.07.2022 and observed that: -

Raj Kumbh

323

02952-294203

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RAJASTHAN STATE POLLUTION CONTROL BOARD

Kalalwati, Rajnagar, Dist: Rajsamand - 313324

Website: www.environment.rajasthan.gov.in E.mail: rorpcb.rajsamand@gmail.com

- (i) **Unit has dumped over burden in storm water drain on an area of 0.0486 Hect. And has obstructed the storm water flow.**
- (ii) **Joint committee issued site memo to the unit. Reply submitted by the unit is not adequate (i.e. details of blasting have not been submitted).**
8. And whereas, it is clear from above that the lessee has failed to comply with the conditions of Consent to Operate. Therefore, the State Board intends to revoke consent to operate under reference & issue closure direction under the provisions of the Air Act, 1981 and the Water Act, 1974.

If you have any objection against intended revocation of consent to operate & Closure direction, you may submit your reply to this office along with supporting documents/evidence till 19.12.2022. failing to which action shall be initiated against the unit without any further notice.

Yours Faithfully,


Regional Officer
RPCB.Rajsamand

ok

324



6
RM-2554
Annexure-R/2

To

The Regional Officer Rajsamand
Rajasthan State Pollution Control Board
Rajsamand (Raj.)

AE(R)
28/12/22

Date 28/12/2022

Subject – Point wise reply to your show cause notice in respect of our Mine ML No. 22/2014, Village-Kuker Kheda, Tehsil-Bhim, Dist. Rajsamand M/s Gem Granite dated 12/12/2022.

Referance – Your letter No. RPCB/RO RAJS/RM-2554/1669 Dated 12/12/2022.

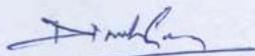
Respected Sir,

With reference to above subject, our point wise reply is as follows-

1. We have removed overburden from storm water drain and now there is no obstruction to the storm water flow.
2. Reply submitted in respect of joint committee site memo is adequate. No blasting is done to produce granite as it will damage the granite. So, no details of blasting were submitted.
3. We have made retaining wall around overburden dump.
4. We have made garland drains around dump.
5. We have planted approx. 600 plants in and around our lease area.

Please find attached photographs for the work mentioned above. So, I request you to not revoke our consent to operate.

Regards

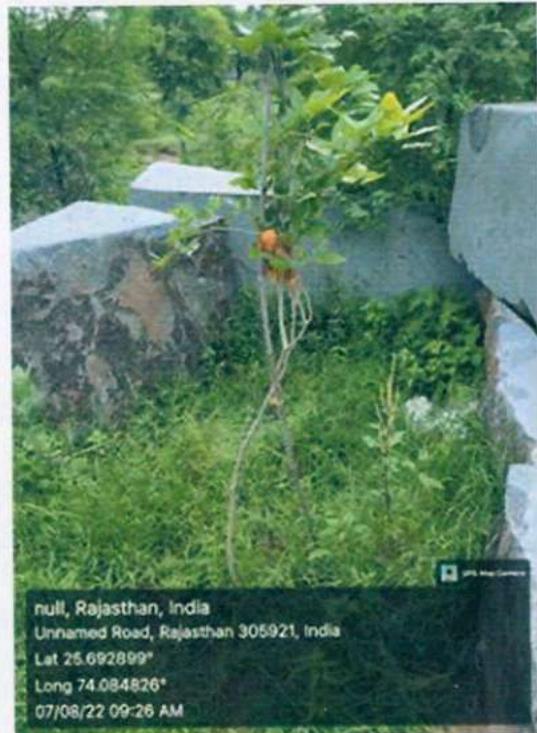
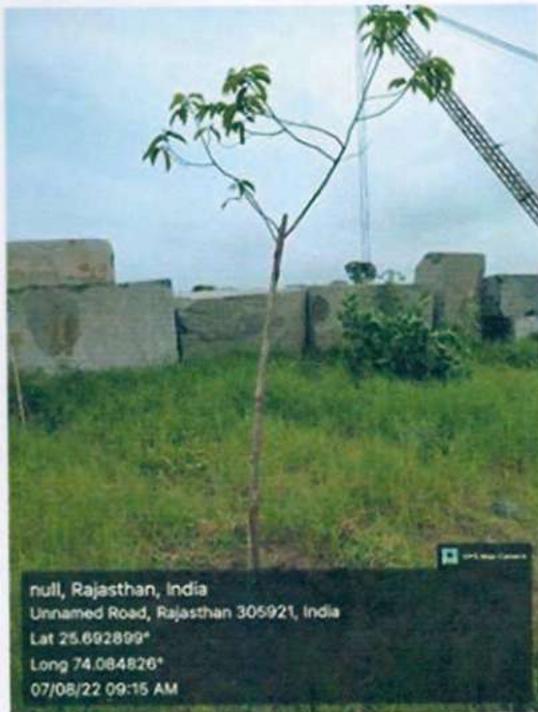
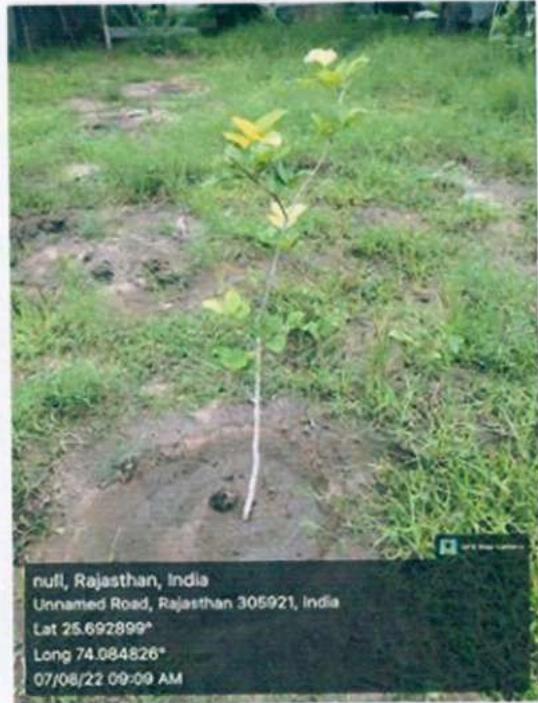
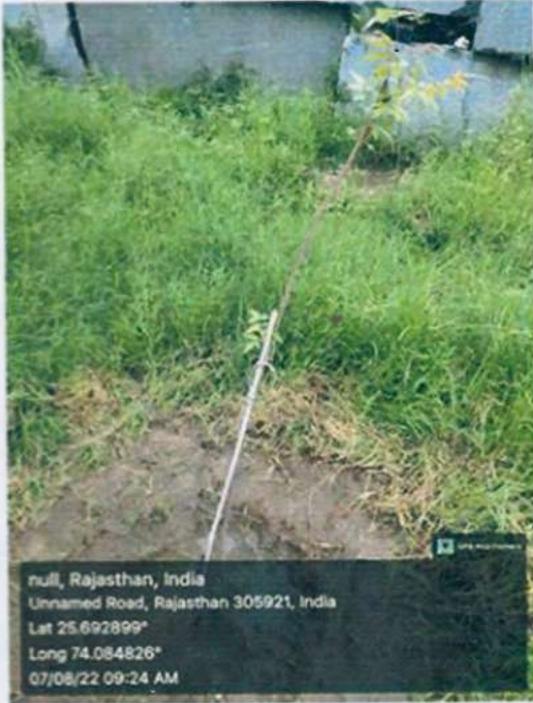

For M/s Gem Granites

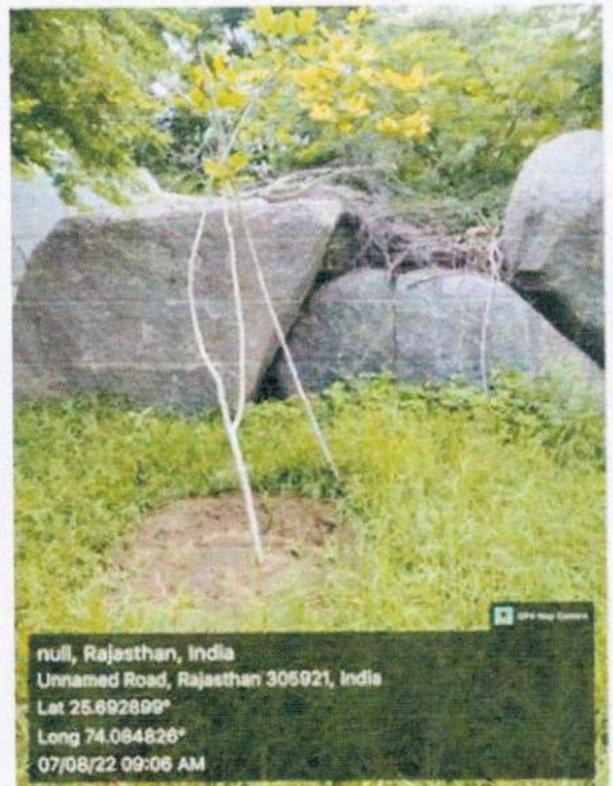
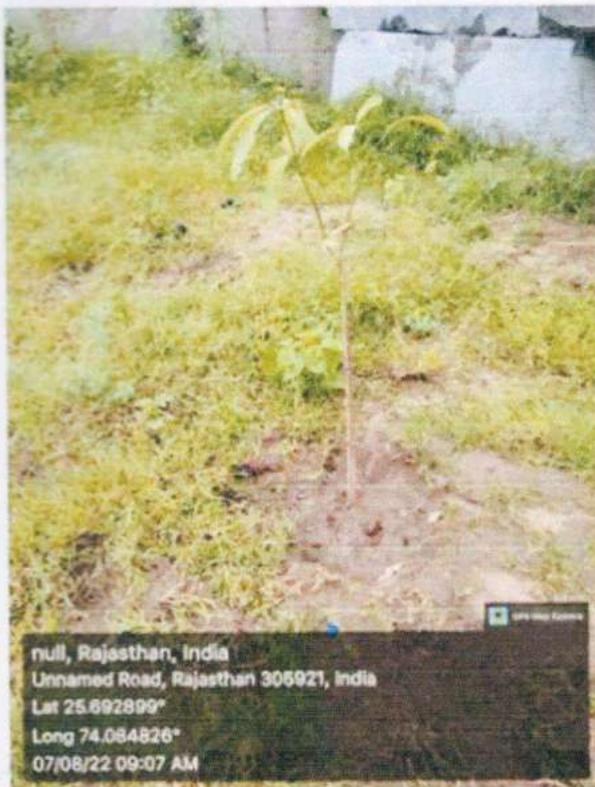
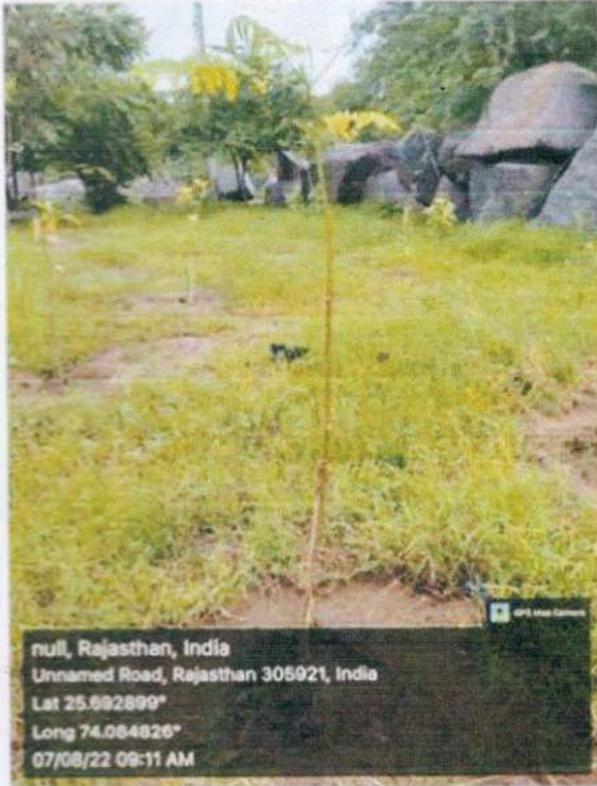
Enclosures-

1. Photographs of Retaining Wall around the O.B. Dumping.
2. Photographs of Plantation.











329

Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

Kalalwati, Rajnagar, Dist: Rajsamand - 313324

Website: www.environment.rajasthan.gov.in E.mail: rorpcb.rajsamand@gmail.com

Annexure - R/311
☎ 02952-294203

Registered Letter

RPCB/ RO RAJS/ RM-2554 / 17/2

Date: 21/12/22

M/s Gem Granites

Smt. Ghisi Devi W/o Shri Dayal Ram Gujar

Address- 26, School ke pass, Khatoli.

Tehsil - Kishangarh, District - Ajmer

Sub: - Opportunity of being Heard (OBH) and Show cause notice for intended revocation of Consent to Operate & closure direction under provisions of the Water (Prevention and Control of Pollution) Act 1974 and the Air (Prevention and Control of Pollution) Act 1981, in respect of your Mines M/s Gem Granites (M.L. No. 22/2014), located at Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand.

Ref: - 1. Consent to Operate under the provisions of the Air Act, 1981 and the Water Act, 1974 dated 22.06.2022.

2. Hon'ble National Green Tribunal order dated 01.11.2022 in Original Application no. 432/2021 Shiv Singh vs State of Rajasthan & others.
3. Inspection of your unit dated 13.12.2022

1. And whereas, the Water (Prevention & Control of Pollution) Act, 1974 (herein after referred as the Water Act) have come into force in the whole of the State w.e.f. 23.03.1974.
2. And whereas, the Water Act have been enacted to provide for the prevention, control and abatement of Water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, the Air (Prevention & Control of Pollution) Act, 1981 (herein after referred as the Air Act) have come into force in the whole of the State w.e.f. 16.06.1981.
4. And whereas, the Air Act have been enacted to provide for the prevention, control and abatement of Air pollution and for maintaining and restoring the wholesomeness of Air.
5. And whereas mine is being operated in the name & style of M/s Gem Granites, M.L. No. 22/2014, Village-Kuker Kheda, Tehsil-Bhim, District-Rajsamand engaged in the mining of Granite.
6. And Whereas, Consent to operate was issued under the provisions of the Air Act, 1981 and the water Act, 1974 from Regional office, Rajsamand vide letter no. F(Mines)/ Rajsamand (Bhim)/995(1)/2015-2016/520-521, dated 22.06.2022 with conditions mentioned therein.
7. And whereas, mine has been inspected on 13.12.2022 to ascertain the compliance of Consent to Operate, following shortcomings has been observed: -
 - (i) Unit has not provided retaining wall around overburden dump.
 - (ii) Unit has dumped overburden outside the lease area demarcated by pillars.



330

02952-294203

Regional Office

RAJASTHAN STATE POLLUTION CONTROL BOARD

Kalalwati, Rajnagar, Dist: Rajsamand - 313324

Website: www.environment.rajasthan.gov.in E.mail: rorpcb.rajsamand@gmail.com

(iii) Unit has not provided garland drain and siltation pond around overburden dump.

And whereas it is clear from above that the lessee has failed to comply with the conditions of Consent to Operate. Therefore, the State Board intends to revoke consent to operate under reference & issue closure direction under the provisions of the Air Act, 1981 and the water Act, 1974.

If you have any objection against intended revocation of consent to operate & closure direction, you may submit your reply to this office along with supporting documents/evidence till 02/01/2023, failing to which action shall be initiated against the unit without any further notice and it is hereby directed to attend the Regional Office, Rajsamand, RSPCB on 02.01.2023 at 11 A.M. in person or depute authorized technical person not below the rank of Plant head/General Manager with authority letter for hearing in support of your submissions in the above said matter along with the complete details/documents, failing which the State Board shall be constrained to proceed against you in accordance with the provisions of law.

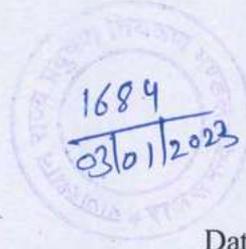
Yours faithfully,


(Anurag Yadav)
Regional Officer

9/c

RM-2554 331

Annexure-R/4 13



AE(R)
03/01/23

Date 2/1/2023

To

The Regional Officer Rajsamand
Rajasthan State Pollution Control Board
Rajsamand (Raj.)

Subject – Point wise reply to your show cause notice in respect of our Mine ML No. 22/2014, Village-Kuker Kheda, Tehsil-Bhim, Dist. Rajsamand M/s Gem Granite dated 12/12/2022.

Reference – Your letter No. RPCB/RO RAJS/RM-2554/1712 Dated 21/12/2022.

Respected Sir,

With reference to above subject, our point wise reply is as follows-

1. We have made retaining wall around overburden dump. (Photographs are enclosed)
2. Earlier the overburden was dumped outside the lease area by mistake but we have removed overburden from storm water drain and now there is no obstruction to the storm water flow, and now overburden is dumped as per approved mining scheme.
3. We have made garland drains and siltation pond around dump. (Photographs are enclosed)

Please find attached photographs for the work mentioned above. So, I request you to not revoke our consent to operate and do not take any action against our mining lease.

Regards

AS Montoy

For M/s Gem Granites

Enclosures-

1. Photographs of Retaining Wall around the O.B. Dumping and siltation pond.



333



334

No ADM (mines)/ Udaipur-Zone/Amet/Modi.Mine Scheme/M.L.No.22/2014/F-114/22/ 3380

Dated : 09/01/2023

To,
M/s Gem Geanite.C/o- Shri Sahu Yatra Company,
Behind Aadinath Colony, Jaipur Road,
Madanganj, Kishangarh,
Distt.- Ajmer (Raj.)

SUB: - Approval of Modified Mining Scheme with progressive mine closure Plan in respect of your M.L.No.22/2014, Lease Area- 3.00 Hect.) for Minerals Granite Near Village – Kuker Khara Tehsil – Bhim Distt. Rajsamand (Raj.) submitted under Rule 29(4), 29(5) (vi) of R.M.M.C.R 2017

REF :- Your R.Q.P.'s Letter Dated: 09-01-2023

Dear Sir,

In reference of Mines (Grade-II) Department's Notification No.F-15(20)Mines/Gr.II/94 Jaipur dated 18.03.2002 and Directorate letter No.DMG/Minor/F-2Mar.Pol/U.D./2002/968-1047 dated 30.09.2002 and Notification No.F-14(2)/khan/Gr.2/85 dated 20.04.2005 of Mines (Gr.2) Department, Rajasthan, Jaipur & according to Rule 29 of R.M.M.C.R.- 2017.

On the basis of above I hereby APPROVE the said Modified Mining Scheme with progressive mine closure Plan this approval is subject to the following conditions:

1. The Modified Mining Scheme with progressive mine closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government of any other authority, and any order or direction passed by court of the competent jurisdiction.
2. It is further clarified that approval of the Mining Scheme is subject to the provisions of Forest (conservation) Act 1980, Forest (Conservation) Rule, 1981 and Environmental Protection Act 1986, any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.
3. The execution of Modified Mining Scheme with progressive mine closure Plan of the said the mining lease shall be subject to vacation of prohibitory orders/notice, if any.
4. The approval of the Modified Mining Scheme with progressive mine closure Plan is subject to the compliance of the instruction contained in the order dated 21.10.2003 and subsequent orders of the Hon'ble High Court, Jodhpur in D.B. Civil Writ Petition No.3879/2002 or any order or direction from any court of the competent jurisdiction.
5. The approval of the Modified Mining Scheme with progressive mine closure Plan is subject to the condition that the lessee would not dump the overburden in forest land or charagah land. The lessee shall have to dump the overburden at the approved site.
6. The lessee himself would be responsible for wrong information/data provided by him/her. If anything found concealed as required by the Mines Act. 1952, MMR-1961 M.M.D&R (Amendment) Act 2015 and Rajasthan Minor Mineral Concession Rules 2017 in the contents of the Modified Mining Scheme with progressive mine closure Plan the said approval shall be deemed to have been withdrawn with immediate effect. The approved copies of Modified Mining Scheme with progressive mine closure Plan shall be made available to the concerning offices. At any stage, if it is observed that the information furnished, date incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
7. Lessee will also follow the conditions mentioned in concerned Environmental clearance order, issued under EIA, notification 2006 and amendment time to time.

Yours Faithfully,


(Mahesh Mathur),
Additional Director (Mines),
Udaipur-Zone, Udaipur(Raj.)

No ADM (mines)/ Udaipur-Zone/Amet/Modi.Mine Scheme/M.L.No.22/2014/F-114/22/

Dated : /01/2023

Copy forwarded for kind information to:-

1. The Director of Mines Safety, Directorate General of Mines Safety, Jhamarkotra road, H.M. Sector-8, Udaipur (Raj.)
2. Superintending Mining Engineer, Mines & Geology Department, Rajsamand, along with a copy of the approved Modified Mining Scheme with progressive mine closure Plan.
3. Mining Engineer Amet, along with a copy of the approved Modified Mining Scheme with progressive mine closure Plan.
4. Shri Nimish Singhwi ,(Mining Engineer) 15, New Glass Factory Colony, Sunderwas, Udaipur (Raj.).
5. Guard File.

Yours Faithfully,


(Mahesh Mathur),
Additional Director (Mines),
Udaipur-Zone, Udaipur(Raj.)

335

MODIFIED IN SCHEME OF MINING

With Progressive Mine Closure Plan

(Submitted under Rule 29(4) & 29(5)(vi) of Rajasthan Minor Mineral Concession Rules, 2017)

FOR MINING LEASE

M.L. No.- 22/2014

MINERAL - GRANITE

LEASE AREA - 3.00HECT.

NEAR VILLAGE - KUKER KHERA,

TEHSIL- BHIM,

DISTRICT- RAJSAMAND

MINING LEASE PERIOD - 06/10/2017 to 05/10/2067

Period of SOM with PMCP- 2022-23 to 2026-27

Approved vide Letter No.

DM/UD-Zone/Mining Plan/Scheme/

114/22/2014/3380-185

Date 25/01/2023

IN FAVOUR OF

M/s Gem Granite,

C/o Shri Sahu Yatra Company, Behind Aadinath Colony,
Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.)



अनुमोदित
APPROVED

PREPARED BY

Nimish Singhvi (Mining Engineer)

15, New Glass Factory Colony,

Sunderwas, Udaipur-313003

Tel. No. 0294 - 2492060, 94141-10360

Email:- nimesh.singhvi@gmail.com

अनुमोदित

(महेश माथुर)
अतिरिक्त निदेशक (खान)
खान एवं भू-विज्ञान विभाग
उदयपुर जोन, उदयपुर

336

Nimish Singhvi
Mining Engineer,
15, New Glass Factory Colony,
Sunderwas, Udaipur (Raj.)
Tel. 0294-2492060, 94141-10360 (M)

CERTIFICATE

This is to certify that provisions of for fulfillment of Rule 29(4) & 29(5) (vi) of Rajasthan Minor Mineral Concession Rules, 2017 have observed in this Modified in Scheme of Mining with progressive mine closure plan of Granite Mine M.L No. 22/2014, Lease area of 3.00Hect., Near village - Kuker Khera, Tehsil- Bhim & District- Rajsamand of Rajasthan state, of lessee **M/s Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.) Wherever the specific permissions are required the lessee will approach the concerned authorities of Directorate of Mines & Geology for granting the permission.

(Signature)
Nimish Singhvi
Mining Engineer

This is to certify that the provision of Mines Act, Rules and Regulations made there under have been observed in the Modified in Scheme of Mining with progressive mine closure plan and wherever specific permissions are required, the lessee will approach the Directorate General of Mines Safety. Standeres prescribed by DGMS in respect of Miners Health will be strictly implemented.



अनुमोदित
APPROVED

(Signature)
Nimish Singhvi
Mining Engineer

337 AUTHORISATION

we are partners of, **M/s Gem Granite**, hereby authorize Shri Nimish Singhvi, Mining Engineer to prepare the Modified in Scheme of Mining with progressive mine closure plan for the Granite Mine of 3.00Hect. N/v- Kuker Khera, Tehsil- Bhim & District- Rajsamand (Raj.).

we are partners of also authorize Shri Nimish Singhvi, Mining Engineer for a modification in this Modified in Scheme of Mining including progressive mine closure plan and to correspond with the Department of Mines and Geology in this regard till final approval.

Signature : *R.S. Mantry*
Name : **M/s Gem Granite**
M.L. No. : 22/2014

DECLARATION

The Provisions of Mines Act, Rules and Regulations Made there under have been observed in the Modified in Scheme of Mining including progressive mine closure plan of Granite Mine lessee **M/s Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.) and where specific permissions are required the I approach the D.G.M.S. Further standards prescribed by D.G.M.S. in respect of Miners health will be strictly implemented.

Signature : *R.S. Mantry*
Name : **M/s Gem Granite**
M.L. No. : 22/2014

अनुमोदित
APPROVED

CONTENTS		
<u>Sr. No</u>	<u>Particular</u>	<u>Page no.</u>
	Introduction	1
1.	Review Of Mining Plan /Scheme	2
2.	General	4
3.	Location & accessibility	5
4.	Geology & mineralization	7
5.	Reserve	10
6.	Mining	12
7.	Blasting	16
8.	Mine drainage	16
9.	Disposal of waste	17
10.	Beneficiation	17
11.	Surface transport	18
12.	Uses	18
13.	Site services	19
14.	Environmental management plan	20
15.	Information Concern To Rule 29 (5)(IV) OF RMMCR-2017	
<u>Sr. No.</u>	<u>Plats</u>	<u>Plats no.</u>
1.	Key plan	1
2.	Route map	2
3.	Surface plan	3
4.	Surface geological plan	4
5.	Mine layout plan	5
6.	Proposed year wise development	6
7.	Environment plan	7
8.	Progressive mine closure plan	8
9.	Conceptual plan	9
<u>Sr. No.</u>	<u>Annexure</u>	<u>Annexure</u>
1.	Approved Mining Plan Cover Page	1
2.	Plan showing M. L. Area	2
3.	Demarcation report of M. L. Area	3
4.	Map and Jamabandi	4
5.	Lease deed & Partnership firm	5
6.	Degree of Mining Engineer	6

अनुमोदित
APPROVED

339

INTRODUCTION

The Modified in Scheme of Mining with progressive mine closure plan for Granite Mine (M. L. 22/2014) near village- Kuker Khera, Tehsil- Bhim, District- Rajsamand (Raj.) has been prepared on the consent of the owner of the lease M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.) for fulfillment of Rule 29 (4) & rule 29 (5)(vi) of R.M.M.C.R., 2017.

The mining lease was granted in favour of M/s **Gem Granite**, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.), vide order No. SME/Raj-Cir/CC-Amet/MR/ML/22/2014/957 on dated 19/07/2017. The lease deed was registered on 06/10/2017 for 50 years. (Lease period is 06/10/2017 to 05/10/2067).

The Scheme of Mining with progressive mine closure plan was approved vide order no. 2031-2036 Dated 24/03/2022.

Reason for Modification:- During the five year mining generated waste are dumped outside the lease in **Khsara no. 3482, 3484, 3485, 3486**, So the lessee submitting Modification in scheme of Mining with PMCP for next five years.

The lessee is capable of deploying machinery and technical staff at the mine for proper mining of Granite.

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(महेश माधुर)

अतिरिक्त निदेशक (खान)
खान एवं भू-विज्ञान विभाग
उदयपुर जोन, उदयपुरअनुमोदित
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CHAPTER-1
REVIEW OF MINING PLAN / SCHEME

1.1 Name of Mine

Kuker Khera Granite Mine

1.2 Particulars of Approval of Mining Plan/scheme.

The Scheme of Mining with progressive mine closure plan was approved vide order no. 2031-2036 Dated 24/03/2022.

1.3 Date of commencement of mining operations:-

The mine is in operation since 06/10/2017.

1.4 Review

1.4.1 Deficiencies in the Approved Mining Plan/Scheme:-

No deficiencies found in the Modification of Mining Scheme.

1.4.2 Rectification of Deficiencies in the approved Mining Plan/scheme:-

Deficiencies in the approved Modification of Mining Scheme is rectified by proper survey consultation with lessee of the lease area during the preparation of this Mining Scheme.

1.4.3.1 Review of Compliance Position of Mining Plan/Scheme:-

1.4.3.2 Exploration:- no exploration was proposed in the approved Mining Scheme.

There is one pit exists in the mining lease area.

1.4.3.3 Mine Development & Exploitation:- The working proposed in the previously approved Mining Scheme was within the lease & was carried out their only.

Year of working	Proposed Production of Granite (tonnes)	Achieved Production of Granite (tonnes)
2022-2023	57244	Proposed Years
2023-2024	78185	
2024-2025	96284	
2025-2026	113299	
2026-2027	119999	
Total	465011	

1.4.3.4 Waste Management The proposal for dumping in the approved Mining Scheme was within the lease area. At present there are two dumps lying in the lease area.

1.4.3.5 Office Building & Other Infrastructure The temporary shade made at the proposed site in the lease area, roads etc. were developed at the site proposed in the approved Mining Scheme.



341

1.4.3.6 Stack Yard The lessee has not maintained any mineral stack yards as proposed in the approved Mining Scheme.

1.4.3.7 Plantation lessee has planted plants in association with the marble association, Rajsamand. The association has planted a very healthy plantation.

1.4.4 Review of Compliance of conditions and Stipulation imposed while approval of Mining Plan/Scheme

No special condition was imposed while approving the Mining Scheme.

1.4.5 Review of Compliance of Violations pointed out during Last year

The lessee has not received any violation during the last years.

1.5 Any Other Point Requiring Attention

No



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CHAPTER – 2
GENERAL

2.1 Name and address of Applicant:

M/s Gem Granite,
C/o Shri Sahu Yatra Company,
Behind Aadinath Colony, Jaipur Road,
Madanganj, Kishangarh, Dist.-Ajmer (Raj.)
Mob. No.-
Email ID-

2.2 Status of Applicant: - A Partnership Firm

Partner's are-

- (i) Smt. Ghisi Devi, W/o Late Shri Dayalram
- (ii) Shri Ramswaroop Mantri, S/o Shri Kishan lal
- (iii) Shri Satyaprakash, S/o Shri Prabhu lal Kabra
- (iv) Shri Dinesh Kumar, S/o Shri Nemichand

2.3 Minerals which applicant intends to mine:

The lessee is interested to mine mineral Granite as a dimensional stone.

2.4 Period for which the mining lease is granted/ renewed/ applied:

The mining lease was granted for a period of 50 years.

2.5 Name and Address of Mining Engineer who prepared plan:

Nimish Singhwi

Mining Engineer

15, New Glass Factory Colony, Udaipur (Raj.) – 313003,

Tel.No. 0294-2492060 (O) Mobile: 94141-10360(M)

2.6 prospecting agency



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343

CHAPTER - 3

LOCATION AND ACCESSIBILITY

3.1 Detail of the applied area (with location map)

The area under consideration has been shown in Plate No.1 of the Mining Plan. The lease area falls in G.T. sheet No. 45 K/02.

The other details are given in the following tables.

District & State	Village & Tehsil	Topo Sheet No.	Khasra No.	Area (in Hect.)	Ownership Occupancy	Type of Land
Rajsamand, Rajasthan	Kuker Khara & Bhim	45 K/02	3630/3463,3464,3465 3466,3467,3468,3469 3470,3472,3473,3476 3477,3478	3.00	Pvt. Land	Waste Land

* As Superimposed Khasara map provided by applicant

3.2 Descriptions report of the lease area:-

From	To	Bearing	Distance
FRP	A	229 ⁰⁰ '	20m
A	B	220 ³⁰ '	14m
B	C	257 ⁰⁰	14m
C	D	222 ⁰⁰	11m
D	E	182 ⁰⁰ '	16m
E	F	161 ⁰⁰ '	43m
F	G	189 ⁰⁰ '	55m
G	H	278 ⁰⁰ '	25m
H	I	318 ⁰⁰ '	31m
I	J	209 ³⁰ '	30m
J	K	127 ⁰⁰ '	31m
K	L	104 ⁰⁰ '	25m
L	M	192 ⁰⁰ '	12m
M	N	276 ⁰⁰ '	31m
N	O	210 ⁰⁰ '	23m
O	P	100 ⁰⁰ '	37m
P	Q	173 ⁰⁰ '	28.8700m
Q	R	288 ⁰⁰ '	149.5001m
R	S	19 ¹⁵ '	308.9756m
S	T	119 ⁰⁰ '	26m
T	U	178 ⁰⁰ '	17m
U	V	100 ⁰⁰ '	10m
V	W	199 ⁰⁰ '	25m
W	X	114 ⁰⁰ '	37m
X	Y	203 ⁰⁰ '	10m
Y	Z	280 ⁰⁰ '	13m
Z	a	194 ⁰⁰ '	26.0681m
a	A	108 ⁰⁰ '	48.2331m



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CHAPTER- 4

GEOLOGY AND MINERALISATION

4.1 Physiography

The area falls in G.T. sheet No. 45 K/02. The mining lease area is flat land. The altitude of the area is 586-587mRL and benchmark is pillar 'S' 587mRL. Area mainly consists of granite.

The prominent village which falls around this mine, with their aerial distance, which are given below in Table:-

Adjoining villages (with aerial distances in km)

Towards NW	Kuker Khera	about 1.7 km
Towards NE	Nilwa	about 1.0 km
Towards NE	Bina ka bariya	about 2.5 km
Towards NW	Baloton ki guar	about 2.4 km
Towards NW	Bhopon ki doli	about 2.8 km
Towards NE	Hindola	about 3.1 km

4.2 Regional Geology: Regionally the rocks found in Rajsamand District. Belong to Bhilwara Supergroup, Aravalli Supergroup and Delhi Supergroup. A complexly folded and metamorphosed assemblage, composed, chiefly of the rock of argillaceous and calcareous faces.

The stratigraphic of the succession of the region is as under (Reference of GSI, Publication Vol.1,2,3)

General Stratigraphic Succession of Rajsamand District

(Source: Director General, GSI)

Intrusive	Sendara-Ambaji Granitoid Phulad Ophiolite Suite		Granite & Gneiss Epidiorite, Pyroxine-Granulite, Gabbro, Hornblende Schist, Amphibolites, Ultramafic rock
Delhi Supergroup	 अनुमोदित APPROVED Gogunda Group	Beawar Formation	Biotite Schist, Calc-gneisses, Quartzite, Dolomite
		Todgarh Formation	Biotite Schist, Calc-gneisses, Quartzite, Impure Calcitic Marble
		Kelwara Formation	Quartzite, Calc-Schist, Calc-gneiss Amphibolites, Hornblende Schist
		Antalia Formation	Quartzite, Calc-Schist, Calc-gneiss Amphibolites, Hornblende Schist, Impure Marble
		Richer Formation	Quartzite, Calc-Schist, Calc-gneiss Amphibolites,

Intrusive	Darwal Granitoid	----	Granite & Gneiss
	Rishabhadev Ultra - Mafic Suite		-----Serpentine Talc rock-----
Aravali Super Group	Jharol Group/Dovda Group /Nathdwara group	Khamnor Formation	Quartzite, Phyllite, Dolomitic Limestone, Calc Schist
		Devthari Formation	Hornblende schist, marble Calc-silicate, Quartzite
		Depti Formation	Hornblende schist, marble Calc-silicate, Quartzite
		Haldighati Formation	Biotite Schist Quartzite, Dolomitic Marble, Calcophyllite
		Rama Formation	Biotite Schist Quartzite Dolomitic Marble, Calcite Marble, Calcophyllite
	Bari lake/Kankorli	Sangat Formation	Hornblende schist, Quartzite, Dolomitic Marble, Mica Schist
		Puthol Formation	Garnet Mica Schist, Hornblende schist, Quartzite Dolomitic Marble
		Rajnagar Formation	Quartzite, Dolomitic Marble
		Morchana Formation	Quartzite Dolomitic Marble, Quartzite
		Madra Formation	Hornblende Schist, Quartzite, Dolomitic Marble,
		Khamnor Formation (B.L.)	Chloritic Phyllite, Dolomitic Marble, Quartzite
		Debari Group	Delwara Formation
	Gurali Formation		Quartzite, Conglomerate
	Bhilwara Super Group	Rajpura-Dariba	Sindesar Formation
Dariba Formation			Calc-biotite schist, Impure marble, Sulphid bearing calc silicate
Malikhara Formation			Cal-biotite schist, Dolomitic marble, Quartzite
Rajpur-jalayan mafic rock		-----	Amphibolite, Narote -----
Gyangarh-Asind Acidic		-----	Granite enderbite, Charnokite, Gneiss
Mangalvat Complex Sandmata Complex अनुमोदित APPROVED		Potla Formation	Biotite Schist
		Lasaria Formation	Magmatites, Composite gneisses, Mica schist, Quartzite, Dolomitic marble, Hornblende schist
		Badnor formation	Quartzite Biotite Schist, Chlorite schist, Hornblende schist, Garnet Silimanite schist
	Sambhugarh Formation	Quartzite, Migmatites, Amphibolites, calc-gneisses, Mica Schist	

Local Geology: -

Super Group	Group	Lithology
Bhilwara Super Group	Sandmata Complex	granitic gneisses & Migmatite, Amphibolite

346

4.3 Physical properties of Granite:

Porosity	:	Very low
Absorption	:	0.3 to 1.2%
Specific Gravity	:	2.6 to 3.0
Density	:	2500 to 2650 kg/m ³
Crushing Strength	:	1000 to 2500 kg/m ²
Frost Resistance	:	Good
Fire Resistance	:	Low
Colour	:	Mostly Light
Texture	:	Interlocking, Coarse to Medium
Hardness	:	7
Cleavage	:	Absent



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CHAPTER - 5

RESERVES

5.1 Parameters of estimation of category of reserves and there categorize:-

Estimation of reserves are based on pit exist nearby lease area. It can be very well said that the complete lease area can be considered as a mineralized area. The shape, size and depth extension of mineral as delineated on geological plans and sections have been considered. The following parameters have been considered while estimating the geological reserves (insitu):

- (i) Average 6.0m Cover has been considered as fractured granite. Recovery of fractured granite is 20%.
- (ii) Average 21m depth of Granite below fractured granite category has been considered for proved category reserve.
- (iii) Average 15m depth of Granite below proved category has been considered for probable category reserve.
- (iv) Average 5m depth of Granite below probable category has been considered for possible category reserve.
- (v) The statutory barrier is not considered as mineable separate reserve calculation. The reserve under statutory barrier has not taken into calculation.
- (vi) 2.8 tonnes/m³ have been considered as a bulk density of Granite.
- (vii) Recovery of saleable Granite is 50% to 60%, now we are considering as 60% which includes blocks, laffers, Khanda. The recovery is assumed it may be changed due any reason cannot considered for any kind of Assessment.

Reserved under the category 111-

- (i) It is assumed as per the present mining scenario.
- (ii) The depth of proved mineral is taken up to 560mRL from the surface.

Area (m ²)	Average Depth (m)	Mineral Pol. (m)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Rec. %	Recoverable granite in tonnes	Waste in tonnes
15128	6	90768	2.8	254150	20%	50830	203320
1650	12	319800	2.8	55440	60%	33264	22176
492	1	492	2.8	20664	60%	12398	8266
19969	21	419349	2.8	1174177	60%	704506	469671
Total				1504431		800998	703433

Reserved under the category 121:- The depth of Probable mineral is taken as 15m.

Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Recoverable granite in tonnes 60%	Waste in tonnes 40%
22111	15	331665	2.8	928662	557197	371465
Total				928662	557197	371465

Reserved under the category 333:- The depth of Possible mineral is taken as 5.0m.

Area (m ²)	Depth (m)	Mineral Vol. (m ³)	Bulk Den. MT/m ³	Geological insitu Mineral (tonnes)	Recoverable granite in tonnes 60%	Waste in tonnes 40%
22111	5	110555	2.8	309554	185732	123822
Total				309554	185732	123822

5.2 Total Reserve

Nature of Reserve as per UNFC	Total Insitu Geological Reserve (tonnes)	Recoverable Granite (tonnes)
111	1504431	800998
121	928662	557197
333	309554	185732
Total	2742647	1543927

5.3 UNFC Classification -

Mineral Reserve as per UNFC Classification:-

Classification	Code	Quantity (tonnes)
Total Mineral Resources (A+B)	----	1543927
A. Mineral Reserve	----	---
1. Proved Mineral	111	800998
2. Probable Mineral	121	557197
B. Remaining Resources		---
1 Feasibility Mineral Resource	221	---
2. Pre Feasibility Mineral Resource	222	---
3. Measured Mineral Resource	331	---
4. Indicated Mineral Resource	332	---
5. Inferred Mineral Resource	333	185732
6. Reconnaissance Mineral Resource	334	---

5.4 Life of mine

We are considered average production of 93002.2Tonnes of Granite per annum from the mine.

$$\text{Life of mine} = \frac{\text{Total mineable reserve (Proved + Probable)}}{\text{Av. Annual Production}} \\ = \frac{1358195}{93002.2} = 15 \text{ years}$$

The Life of mine may change depend upon the prospecting results, rate of production and the extent of mechanization done by the applicant in near future.



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CHAPTER-6

MINING

6.1 Mining Method:- Mining will be done open cast method. The lease area is mostly soil covered and partly exposures of granite. The bench height would not be kept greater than (the statutory provisions of the prevailing Act) the width of the benches. Benches of 6m height have been planned with width more than height of the bench. The mining has been proposed to start northeast of the lease area. The Required Barrier along the Mining lease boundary shall be kept 7.5m as show in the Plates.

A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks.

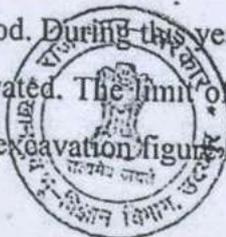
Overburden/Soil with fractured capping from 6.0m is removed by drilling small dia holes, the overburden is removed with help of excavator and loaded into Dumper. The muck is transported and dumped outside the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 9m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 6m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method. As mining progress wire saw shall be used.

The proposed five-year development programme is as follows:

(2022-2023)

During this year mining is proposed from the existing pit and ROM is excavated in present benches 581 above & 581-575mRL is further benches. Extends towards northeast direction along section PP' the area of benches is measured plan area method. During the year about 57244tonnes of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:



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350

Bench wise ROM excavation along section PP'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	1953	6	11718	32810	20%	6562	26248
581-575	5028	6	30168	84470	60%	50682	33788
Total				117280		57244	60036

(2023-2024)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569 & 572-569mRL is further benches. Extends towards all direction along section PP'-RR'-SS' the area of benches is measured plan area method. During this year about **78185tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'-SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	2865	6	17190	48132	20%	9626	38506
581-575	3311	6	19866	55625	60%	33375	22250
575-569	2703	6	16218	45410	60%	27246	18164
572-569	1575	3	4725	13230	60%	7938	5292
Total				162397		78185	84212

(2024-2025)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569mRL is further benches. Extends towards all direction along section PP'-RR' the area of benches is measured plan area method. During this year about **96284tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	3579	6	21474	60127	20%	12025	48102
581-575	2989	6	17934	50215	60%	30129	20086
575-569	5370	6	32220	90216	60%	54130	36086
Total				200558		96284	104274

(2025-2026)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 569-563, 566-563mRL is further benches. Extends towards all direction along section PP'-RR'-SS' the area of benches is measured plan area method. During this year about **113299tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-RR'-SS'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tones	Saleable Granite in tonnes 50%	Waste in tonnes 50%
569-563	6788	6	40728	114038	68423	45615
563-557	4452	6	26712	74793	44876	29917
Total				188831	113299	75532

(2026-2027)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 581 above, 581-575, 575-569 & 569-563mRL is further benches. Extends towards all direction along section PP'-QQ' the area of benches is measured plan area method. During this year about **119999tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

Bench wise ROM excavation along section PP'-QQ'

Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
581 above	5774	5	28867.5	80829	20%	16166	64663
581-575	4305	6	25830	72324	60%	43394	28930
575-569	35431	6	21258	59522	60%	35713	23809
569-563	453	6	14718	41210	60%	24726	16484
Total				253885		119999	133886

Year wise excavation is as under:

year	ROM Excavation In tonnes	Total saleable Mineral in tonnes	Waste in tonnes
2021-22	117280	57244	60036
2023-24	162397	78185	84212
2024-25	200558	96284	104274
2025-26	188831	113299	75532
2026-27	253885	119999	133886
Total	922951	465011	457940

(2025-2026)

During this year mining is proposed from the existing bench and ROM is excavated in present benches 569-563, 566-563mRL is further benches. Extends towards all direction along section PP'-RR'-SS' the area of benches is measured plan area method. During this year about **113299tonnes** of recoverable granite is proposed to be excavated. The limit of the area as shown in year wise development plan. The bench wise excavation figure has been given in below:

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Total				188831	113299	75532

(2026-2027)

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Bench No./ mRL	Plan area in m ²	Depth in m.	Volume in m ³	ROM excavation in tonnes	Rec. %	Saleable Granite in tonnes	Waste in tonnes
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569-563	453	6	14718	41210	60%	24726	16484
Total				253885		119999	133886

Year wise excavation is as under:

year	ROM Excavation In tonnes	Total saleable Mineral in tonnes	Waste in tonnes
2022-23	117280	57244	60036
2023-24	162397	78185	84212
2024-25	200558	96284	104274
2025-26	188831	113299	75532
2026-27	253885	119999	133886
Total	922951	465011	457940

6.2 Conceptual Mining plan

As this is a new area hence conceptual plan is prepared at end of lease period & has been deciphered on the basis of following parameters.

6.2.1 Determination of ultimate pit limit

Up to end of year a size of a singal pit shall be around 22111Sq.m.

6.2.2 Disposal of waste

Considering the above ultimate pit limit, average minerals yield & overburden excavation is anticipated to about 457940tonnes. Mine waste shall be excavated up to end of conceptual Modification Mining plan period. It will be disposed in the form of temporary external dump. One retaining wall will be made for stacking of waste.

6.2.3 Reclamation & Afforestation

Even after reaching up to 545mRL depth up to end of year, mineral existence will continue in depth, therefore backfilling is not proposed at this stage, hence there shall be no reclaimed area. However the afforestation area shall be around 9900q m. up to end of plan. During this period about 990 Trees are expected to be planted during lease period.

6.2.4 Post mining land use pattern

Due to frequent failure of the monsoon in the region, area is facing acute water crisis. Therefore mining pit will be converted into a small water reservoir, which shall be a useful as to the society post mining scenario.

Details of Present Mining Machinery

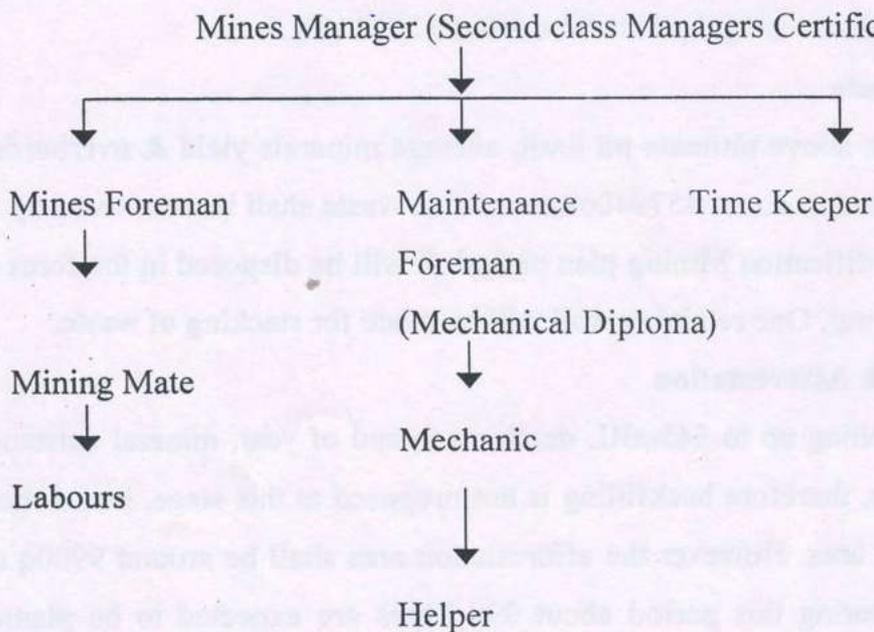
Machine	Nos.	HP/Capacity
Jack Hammers	5	32mm
Compressor	4	60HP, 100 HP
Wire Saw	5	40 HP
D. G. Set	1	125 KVA
Derrick Crane	2	40 MT
Water Tanker	5	5000 Liter
Hydraulic excavator	2	1.6m ³
Dumper	4	20 Tonner
LD-4	2	42mm



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6.3 Employment

For Granite mine, Technical, other staff and Man Power required are as follows:



Besides above 15-20 Manpower will also require. The labour manpower will be engaged on contractual basis as and when required. Two labour extra deployed for maintenance of plantation.



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355

17

CHAPTER - 7

BLASTING

Not Proposed.

CHAPTER - 8

MINE DRAINAGE

The depth of water table is at about 60-70m. In the lease area the flow of seasonal rain water is very low. The working at the end of five year will not intercept the water table. Water from mine area in rainy season will drain out through the natural slope and channel and the excess accumulated rain water from pit will be pumped by diesel pump of 5 HP capacities. Rain water excess accumulated in the pit shall not discharge part of completely and this shall be utilized for Water spraying, plantation and other mining works.



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356

18

CHAPTER - 9 DISPOSAL OF WASTE

9.1 Nature of Waste

The waste overburden in the area is only fractured rocks of soil and Granite, which cannot be cut into slabs, tiles and other uses. The total waste rock to be handled in five years is as follows.

Year	Total Waste in tonnes
2022-23	60036
2023-24	84212
2024-25	104274
2025-26	75532
2026-27	133886
Total	457940

9.2 Dumping site

Initially, the overburden will be dumped outside the lease area in Khsara no. 3482, 3484, 3485, 3486 as shown in plate no 5.

9.3 Maximum Height and Spread of Dump

The height of dump will be kept 12m. The total overburden in five years will be about 457940 Tonnes. The retaining wall will be erected to arrest the transport of overburden fines during rain.



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357

CHAPTER – 10 BENEFICIATION

The Granite blocks and laffers/khanda will be loaded by crane into trucks and transported to the Rajsamand, Udaipur and other Gang saw and cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.

CHAPTER – 11 SURFACE TRANSPORT

The Granite blocks and laffers / Khanda are transported to Kishangarh, Amet, Rajsamand, Udaipur and other places from mine in trucks dispatched to the Gang saw Unit for processing.

The overburden is transported from mine in tippers and dumpers of 20 MT.

CHAPTER – 12 USES

Uses of Granite depend on the quality of Granites

Traditional	Granite Slabs/ Tiles	Flooring, Column, Build exterior, Staircases Walls, Graveyard, Pre- Fabrication unit.
Statutory	White soft Granite	Kitchen Column, Dividers Making Statue.
Novelty	Granite Blocks/ Slabs	Monuments of Table Top, Name Plate, Vases, Candle Holder
Others	Granite Chips	Industrial and construction Rabble for real and bride Preparation of housing site, And other construction Work.



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Chapter – 13 SITE SERVICES

13.1 Workshop

For maintenance of machinery it is proposed to establish a workshop nearby to mine site. Welding, puncture etc...

13.2 Power supply

Electric power supply does exist at mine site.

13.3 Water Supply

A tractor-mounted tanker exists for supply of water to mining work, spraying, watering the plants and drinking purposes.

13.4 First Aid

A first aid facility is exists at Mines office.

13.5 Rest Shelter

Rest shelter exists at mine site.

13.6 Latrines and Urinals

At the mine site urinal and Bath is exists for staff and labours

Chapter – 14

ENVIRONMENTAL MANAGEMENT PLAN

14.1 Base Line Information

14.1.1 Existing Land Use Pattern

There is no agriculture land exist in the area. Nearly 66percent of the total area is covered by soil. This soil is generally poor in Nitrogen. The pH is neutral to slightly alkaline and is free from salt problem.

In the total lease area of 3.00Hect the existing land use pattern is as follows:-

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Area under excavation	0.7421
2	Storage of Top Soil	-----
3	O/B Dump	0.5785
4	Mineral Storage	-----
5	Sub Grade Mineral Storage	-----
6	Infrastructure	0.0090
7	Road/ Cart track	0.0960
8	Railway	-----
9	Green Belt/plantation	-----
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Town Ship	-----
14	Electric line	-----
15	Others	-----
16	Virgin area	1.5744
Total		3.00

14.1.2 Water Regime

Natural watercourses exist out of the lease area. The water table is at about 60-70m from surface in the area. The quality of water is normal and free from salinity.

14.1.3 Flora & Fauna

Moreover there is no demarcated protected forest close to the applied area. The protected wildlife animal in around applied area is also not present.

14.1.4 Climatic Condition

The area is characterized by semi arid climate with an average annual rainfall of about 560 mm, which is mainly received during monsoon season of July to September. There is a large variation in temperature in the area. In winter the minimum temperature goes to 2°C and maximum 20°C, while in summer it is 25°C to 45°C respectively. Relative humidity in the area is above 70% during the monsoon months

but is below 20% during the months of March-May. Wind velocity in the area is medium.

14.1.5 Public buildings, places and monuments

No such buildings/ places exist in the area.

14.1.6 Quality of Air and Water

Air is free from pollution and water is safe for human consumption.

14.2 ENVIRONMENT IMPACT ASSESSMENT

Impact of mining on the Environment: The common adverse effect of mining on environment is as under:

14.2.1 Land Environment

(i) Land Scape

The land escape of this mine will be disturbed only marginally by the proposed mining and dumping in the area. The degradation shall be as shown in the table:

Land use pattern at the End of the five year

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Total (Hect.)</i>
1	Pits & Quarries	2.2111
2	Top soil Dump	0.0590
3	Dumps	0.1524
4	Mineral Stack Yard	0.0070
5	Sub Grade stack Yard	----
6	Infrastructure (Work shop, administrative Building)	0.0090
7	Roads	----
8	Railway	----
9	Green Belt	0.1590
10	Tailing Pond	----
11	Effluent Treatment Plant	----
12	Mineral Separation Plant	----
13	Township	----
14	Non Utilized	0.4025
Total		3.00



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Land use pattern at the End of the Life of the Mine

Sr. No.	*All the areas are given in Hectares	Total (Hect.)
1	Water Reservoir	2.2111
2	Top soil Dump	----
3	Backfilled area	----
4	Stack Yard	----
5	Sub Grade stack Yard	----
6	Infrastructure (Work shop, administrative Building)	----
7	Roads	----
8	Railway	----
9	Green Belt (other than Backfilled)	0.7889
10	Tailing Pond	----
11	Effluent Treatment Plant	----
12	Mineral Separation Plant	----
13	Township	----
14	Non Utilized	0
Total		3.00

(ii) Aesthetic Environment

The area is having little aesthetic due to fine generation by blasting be little effect on aesthetic environment by the mining activities, and the proposed plantation will compensate this minor impact.

(iii) Soil and Land Use Pattern

The soil cover in the area is very marginal and by the mining activities the soil will only be disturbed at the propose place of excavation. The proposed dumping site is covered practically by very little soil cover.

The land use will only be affected at the place where the mining activities will take place (i.e. at the pit excavation).

(iv) Agriculture

There is no agriculture land in lease area and proposed mining will no affect.

(v) Forest

The mining area does not fall in or in vicinity of 500m reserve forest. In the operating area the density of vegetation is very poor and at the proposed pit development site there is no trees exist. Hence no impact will take place on the forest.

(v) Vegetation

The vegetation in mining area is very poor state, only some small bushes exist in the area and as such no effect will take place by mining activities on vegetation.



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(vi) Public Building, Places and Monuments

No public building, places of monuments are exists in the lease area or nearby, so there will be no impact by mining activities on any public building, places and monuments.

14.2.2 Water Environment**(i) Surface Water**

No nallah, spring or surface water found in the proposed mining area and hence, there will be no effect on surface water due to mining activities.

(ii) Ground Water

The water table in the area is low as 60-70m more over there will be no discharge of toxic substance from proposed mining and hence due to proposed mining activities no impact on ground water will take place.

(iii) Water Quality

No impact will take place due to mining activities on water quality, as no toxic or polluted water will be discharged, neither the pit depth will go below the water table.

14.2.3 Air Environment**(i) Noise**

The source of the noise in mining particularly in this area can be due to (1) Mobile plant (Drilling running of compressors etc.) (2) External Transport Plant related with supply of material running of trucks and dumpers etc. (3) Explosive deterioration, Sound waves etc. No sound pollution will be caused by above source, as the sound generated will be below tolerance limit of 80 (d.B.). The blasting will not be of high scale so practically no ground vibration will take place. The sound due to blasting cannot be controlled but it will remains under tolerance limit of 80 (d.B.) and it will not cause any damage to hearing power.

(ii) The impact on the air due to mining activities can take place by generation of the fine dust due to:

(a) Drilling and Blasting.



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Drilling and Blasting.

(b) Running of external transport machinery, like dumpers, trucks in the mining area.

Due to these mining impact will be very low / negligible. This will be controlled by spraying water in the area.

(iii) Climatic Condition

Climatic condition of area will have no change by mining activities, as the mining activities will be of a very limited nature, so there will be no impact of mining on climatic condition.

14.2.4 Socio-Economic Environment

(i) Social and Demographic Profile

(ii) Human Settlement

As far as the social and demographic profile is concerned there will be a positive effect on the status of the persons employed in the mines because they will get employment and their financial position will be improved and their status will also improve, presently there is hardly any employment potentiality in the area for the labour persons. The workers will also be provided with facilities like medical care, money saving as Provident Fund, Bonus etc. and thus there will be improvement in their social life. As far as the demographic profile is concerned the demographic profile on the persons will be increased due to mining activities.

No human settlement exists in lessee area; hence no impact will take place on human settlement.

(iii) Recreational Facility

The proposed mining activities will not have any impact on the recreational facility of the area, as the proposed mining activities will not take place on recreational facility site.

14.3 MANAGEMENT PLAN

The following management plan will be made to overcome the impact caused by the mining activities.

14.3.1 Land Environment

(i) Land Scape



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As landscape will not be changed much except the excavation of the proposed pit. The area is scanty, at the end of mining activity and pit will be converted into the water reservoir.

(ii) Aesthetic Environment

Aesthetic beauty will improve in the form of green belt created by plantation.

(iii) Soil and Land Use Pattern

The total soil recovered from pit will be dumped over an average height of 3m. This soil will be spread over the dump and the proposed plantation will be done.

(iv) Agriculture

No management plan required.

(v) Forest

No management plan proposed. The proposed plantation will enhance the density of trees in area.

(vi) Vegetation

Plantation will be done as proposed in the programme of plantation.

(vii) Public Building, Places and Monuments

No management plan required.

14.3.2 Water Environment

(i) Surface Water

No management plan required.

(ii) Ground Water

No management plan required.

(iii) Water Quality

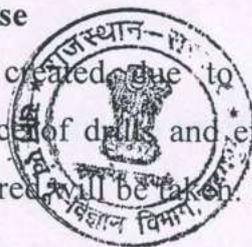
No management plan required.

14.3.3 Air Environment

(i) Noise

Noise is created due to machineries diploid in the area. Precaution regular maintenance of dunks and excavator replacement of damaged/ worn out parts when even required will be taken. Ear plugs will be provided to the persons exposed to high noise level.

(ii) The road will be maintained properly. The maintenance of road will also help in maintenance of machinery, tyres etc. dust suppression will be done by spraying water from time to time. Dust generation during drilling will be tackled by wet



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drilling / dust collector. In addition as a extra precaution dusk masks will be provided to the drilling crew.

(iii) Climatic Conditions

No impact will take place on climatic conditions of the area and hence no management plan is proposed.

14.3.4 Social Economic Environment

(i) Social and Demographic Profile

The Lessee shall spend 2% of profit for the development of the area i.e. treatment of poors, schools, temples and other social work.

(ii) Occupational Health and Safety

To prevent the occupational disease the measure as proposed in drilling operation in previous columns will be taken. This will prevent the inhalation of the dust by the workers. The workers will be periodically checked under Rule 29 of Mines Rule and if any worker found to have any occupational disease he will be immediately removed from the mine area and will be provided with proper medical care.

(iii) Safety to prevent the worker getting injury during work following measure will be taken:

(i) The workers will be trained in vocational training they get proper training in their particular work. (ii) They will be provided proper safety equipment such as safety boots, helmets, and lifeline etc. (iii) Proper benches will be formed. Apart from this all safety precaution will be taken as per Act, Rules and Regulation.

(iv) Human Settlement

The local inhabitant will be protected during blasting operation.

(v) Recreational Facility As no impact will take place on the recreational facilities and hence no management plan is proposed.

14.4 PROGRAMME FOR PLANTATION

The area falls in semi arid zone and there is a shortage of water so large-scale plantation is not possible. The rains are also scanty hence it is essential that the sapling of selected plants grown should be such those required minimum water and hence it is proposed to plant 198 trees per year of the following:



The plantation will be done at the place shown on the Environment Management Plan Plate No.VI. In every year an area will be used for plantation.

Programme for Plantation

Sr. No.	Year of Plantation	Target of Plantation	Assumed survival	Replenishment of Casualties	Total
1	2022-23	198	178	---	178
2	2023-24	198	178	20	198
3	2024-25	198	178	20	198
4	2025-26	198	178	20	198
5	2026-27	198	178	20	198

14.4.1 Place of proposed plantation: - The plantation shall be done at the following places:-

1. At the boundary of the Lease.
2. Both side of the road (Mine to Kuker Khera)
3. At the Dumps
4. At the Pvt. Land provided by the Govt. and own land.

14.4.2 Post Plantation Care:

(i) Protection from Grazing

Protection from grazing will be done by erecting suitable boundary in the plantation area. As such in this area lessee will erect stonewall. This will protect plants from grazing.

(ii) Watering during Dry Spell

Though these trees will required very less water, however in the first year from March to August the watering will be done daily and September to February Thrice a day by water tanker/Over head tank in the plantation area. Thereafter watering will be done alternate day from January to June and once in two days September to February. After five years no watering will be required.

(iii)

The manure of goat dung will be done while plantation is taken up. No other manure is required for the proposed plantation.

(iv) Pest Control



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Applicant will consult from the agriculture expert for pest control and treatment of seeds and plants before the plantation.

(v) Replenishment of Casualties

The loss of damage/ ingrown plants each year will be counted and in subsequent plantation casualties will be again planted at same place. This way in the end of 5 years 990 healthy trees will remain in the area which will improve density of trees in the area.

OTHER INFORMATION:

1. The lessee shall comply all provision of Mines Act .Mines Rule Metalliferous Mine Regulation, 1961 and Bye-laws made there under.

2. Consent from Rajasthan State Pollution Control Board: Shall obtain from RSPCB.

Pollution Control measures :-

<u>Present Measures</u>	<u>Future Measures</u>
1. Plantation in the lease area and outside the lease. 2. Water spraying on haul roads.	1. Spraying of water on the haul roads. 2. Plantation shall continue. 3. Regular maintenance of machinery. 4. Goggles, Ear plugs shall be provided. 5. No. Discharge of water and shall be utilize for spraying, wire saw operation and other purpose. 6. Proper maintenance of haul roads. 7. Proper Dumping. 8. Stacking of Top Soil and shall utilize for plantation.



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368

Chapter – 15

INFORMATION CONCERN TO RULE 29 (5)(IV) OF RMMCR-2017

Distance from the lease area to different natural resources

1. Reserve forest:- 3.0km SE side of lease
2. Kumbhalgarh wild life sanctuary:- 55.54km SW side of lease
3. River Nekhadi Nadi:- 2.0Km in NE side of lease
4. Wild life sanctuary Rawali Tadgarh:- 13.7km W side of lease
5. Water body:- --

There are no natural water courses available in the lease area, So conclusion is that there is no adverse impact is seen on environment and ecology due to mining activity in the area. Although the lessee has to compliance all conditions mention in EC and fulfill all measure against environment pollution suggested in consent granted by RPCB.

Date:-

Place:-

(Signature)
NIMISH SINGHWI
 Mining Engineer



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369

Progressive Mine Closure Plan

(Rule 29 (5)(vi) of R.M.M.C.R., 2017)

DETAILS OF M. L. AREA

Near Village : KUKER KHEDA
 Tehsil : BHIM
 District : RAJSAMAND
 State : RAJASTHAN
 Mineral : GRANITE
 M.L. No. : 22/2014
 Area : 3.00HECTARE
 Lease Period : 06/10/2017 to 05/10/2067
 Land Type : PVT. LAND

DETAILS OF LESSEE

Name of Lessee : M/s Gem Granite,
 Status : A Partnership Firm
 Address : C/o Shri Sahu Yatra Company, Behind Aadinath
 Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-
 Ajmer (Raj.)



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Prepared By
Nimish Singhwi, Mining Engineer
 New Glass Factory Colony,
 Sunderwas, Udaipur (Raj.)
 Mobile No.: 94141-10360

370

Ch. No.	Particular	Page
1.	Progressive mine closure plan	1
2.	Mine area description	3
3.	Review of implementation of scheme of mining including progressive closure plan up to the final closure of mine	7
4.	Closure plan	8
5.	Economic Repercussion of Closure of Mine and Manpower Retrenchment	13
6.	Time Scheduling for Abandonment and Abandonment Cost	14
7.	Financial Assurance	15



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CHAPTER – 1.0 PROGRESSIVE MINE CLOSURE PLAN

1.0 INTRODUCTION

This Progressive Mine Closure Plan is for Mineral Granite Mine (M.L. No.22/2014) near village – Kuker Kheda, Tehsil- Bhim, District- Rajsamand (Raj.) has been prepared on the consent of the owner of the lease **M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.- Ajmer (Raj.)** for fulfillment of Rule 29 (5)(vi) of R.M.M.C.R., 2017.

The present land use pattern is as indicated in the following Table:

Present land use pattern

District & State	Village & Tehsil	Topo Sheet No.	Khasra No.	Area (in Hect.)	Ownership Occupancy	Type of Land
Rajsamand, Rajasthan	Kuker Kheda & Bhim	45 K/02	3630/3463,3464,3465 3466,3467,3468,3469 3470,3472,3473,3476 3477,3478	3.00	Pvt. Land	Waste Land

The lease area is in Non forest land. The whole lease area falls in the GT Sheet No. 45 K/02.

1.2 REASON FOR CLOSURE

The mine is proposed to close on account of exhaustion of economical recoverable Granite reserve in lease holds area. The mine may be closed on account of others unforeseen reasons i.e. force measures of Government directives etc. for which information and notice shall be seemed to concerned Govt. authorities and departments.

1.3 STAUTORY OBLIGATIONS

The Modified in Scheme of Mining with progressive mine closure plan for Granite Mine (M. L. 22/2014) near village- Kuker Kheda, Tehsil- Bhim, District- Rajsamand (Raj.) has been prepared on the consent of the owner of the lease **M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.)** for fulfillment of Rule 29 (4) & rule 29 (5)(vi) of R.M.M.C.R., 2017.

The mining lease was granted in favour of **M/s Gem Granite, C/o Shri Sahu Yatra Company, Behind Aadinath Colony, Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.)**, vide order No. SME/Raj-Cir/CC-Amet/MR/ML/22/2014/957 on dated



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19/07/2017. The lease deed was registered on 06/10/2017 for 50 years. (Lease period is 06/10/2017 to 05/10/2067).

The Scheme of Mining with progressive mine closure plan was approved vide order no. 2031-2036 Dated 24/03/2022.

Reason for Modification:- During the five year mining generated waste are dumped outside the lease in **Khsara no. 3482, 3484, 3485, 3486**, So the lessee submitting Modification in scheme of Mining with PMCP for next five years.

The lessee is capable of deploying machinery and technical staff at the mine for proper mining of Granite.

1.4 CLOSURE PLAN PREPARATION

1.4.1 Lessee name and address:

M/s Gem Granite,
C/o Shri Sahu Yatra Company,
Behind Aadinath Colony, Jaipur Road,
Madanganj, Kishangarh, Dist.-Ajmer (Raj.)
Mob. No.-
Email ID-

1.4.2 Name and address of the recognized person who prepared this progressive closure plan:

Nimish Singhwi, Mining Engineer
15, New Glass Factory Colony,
Sunderwas, Udaipur (Raj.)
Mobile No.: 94141-10360
Email- nimesh.singhvi@gmail.com

1.5 Name of the Executing Agency

In the lease area the mineral Granite exposed on the surface.



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CHAPTER – 2.0 MINE AREA DESCRIPTION

2.1 Physiography

The area falls in G.T. sheet No. 45 K/02. The mining lease area is flat land. The altitude of the area is 586-587mRL and benchmark is pillar 'S' 587mRL Area mainly consists of granite.

2.2 Regional Geology: Regionally the rocks found in Rajsamand District. Belong to Bhilwara Supergroup, Aravalli Supergroup and Delhi Supergroup. A complexly folded and metamorphosed assemblage, composed, chiefly of the rock of argillaceous and calcareous facies.

The stratigraphic of the succession of the region is as under (Reference of GSI, Publication Vol.1,2,3)

General Stratigraphic Succession of Rajsamand District

(Source: Director General, GSI)

Intrusive	Sendara-Ambaji Granitoid Phulad Ophiolite Suite		Granite & Gneiss Epidiorite, Pyroxine-Granulite, Gabbro, Hornblende Schist, Amphibolites, Ultramafic rock
Delhi Supergroup	Khumbhalgarh	Bewar Formation	Biotite Schist, Calc-gneisses, Quartzite, Dolomite
		Todgarh Formation	Biotite Schist, Calc-gneisses, Quartzite, Impure Calcitic Marble
	Gogunda Group	Kelwara Formation	Quartzite, Calc-Schist, Calcgneiss Amphibolites, Hornblende Schist
		Antalia Formation	Quartzite, Calc-Schist, Calcgneiss Amphibolites, Hornblende Schist, Impure Marble
		Richer Formation	Quartzite, Calc-Schist, Calcgneiss Amphibolites,
Intrusive	Darwal Granitoid	----	Granite & Gneiss
	Rishabhadev Ultra Mafic Suite		-----Serpentine Talc rock-----
Aravalli Super Group	Jharol Group / Nathdwara group	Khamnor Formation	Quartzite, Phyllite, Dolomitic Limestone, Calc Schist
		Devthari Formation	Hornblende schist, marble Calc-silicate, Quartzite
		Depti Formation	Hornblende schist, marble Calc-silicate, Quartzite
		Haldighati Formation	Biotite Schist Quartzite, Dolomitic Marble, Calcophyllite

		Rama Formation	Biotite Schist Quartzite Dolomitic Marble, Calcite Marble, Calcophyllite
	Bari lake/Kankorli	Sangat Formation	Hornblende schist, Quartzite, Dolomitic Marble, Mica Schist
		Puthol Formation	Garnet Mica Schist, Hornblende schist, Quartzite Dolomitic Marble
		Rajnagar Formation	Quartzite, Dolomitic Marble
		Morchana Formation	Quartzite Dolomitic Marble, Quartzite
		Madra Formation	Hornblende Schist, Quartzite, Dolomitic Marble,
		Khamnor Formation (B.L.)	Chloritic Phyllite, Dolomitic Marble, Quartzite
	Debari Group	Delwara Formation	Meta besalts, Phyllite, Calcitic Marble, Mica Schist, Quartzite
		Gurali Formation	Quartzite, Conglomerate
Bhilwara Super Group	Rajpura-Dariba	Sindesar Formation	Staurokyanite schist, quartzite schist, sulphid bearing garnet mica schist, Quartzite
		Dariba Formation	Calc-biotite schist, Impure marble, Sulphid bearing calc silicate
		Malikhara Formation	Cal-biotite schist, Dolomitic marble, Quartzite
	Rajpur-jalayan mafic rock	-----	Amphibolite, Narote -----
	Gyangarh-Asind Acidic rock	-----	Granite enderbite, Charnokite, Gneiss
	Mangalwar Complex	Potla Formation	Biotite Schist
		Lasaria Formation	Magmatites, Composite gniesses, Mica schist, Quartzite, Dolomitic marble, Hornblende schist
	Sandmata Complex	Badnor formation	Quartzite Biotite Schist, Chlorite schist, Hornblende schist, Garnet Silimanite schist
		Sambhugarh Formation	Quartzite, Migmatites, Amphibolites, calc-gniesses, Mica Schist

Local Geology: -

Super Group	Group	Lithology
Bhilwara Super Group	Sandmata Complex	granitic gneisses & Migmatite, Amphibolite

2.3 Parameters of Estimation of Reserves: -

Nature of Reserve as per UNFC	Total Insitu Geological Reserve (tonnes)	Recoverable Granite (tonnes)
	1504431	800998
	928662	557197
	309554	185732
	2742647	1543927



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2.8 MINING METHOD

Open cast Mechanized Mining Method shall be adopted.

Bench Parameters shall be – 1. Height - 6m 2. Width - Equal
times of the width of widest machine.

Proposed Production for the five year Period

year	ROM Excavation In tonnes	Total saleable Mineral in tonnes	Waste in tonnes
2022-23	117280	57244	60036
2023-24	162397	78185	84212
2024-25	200558	96284	104274
2025-26	188831	113299	75532
2026-27	253885	119999	133886
Total	922951	465011	457940

2.8.1 Rock Fragmentation A Granite mine has two types of activities i.e. one is removing of waste rock and overburden and the other is extraction of Granite blocks.

Overburden/Soil with fractured capping from 6.0m is removed by drilling small dia holes, the overburden is removed with help of excavator and loaded into Dumper. The muck is transported and dumped outside the lease area at proposed dumping site.

When Granite is exposed, a free face in the strike direction along weak zone of strata is opened out by digging a trench box of 10m x 6m this in local terminology is called galli preparation. Thus a bench is formed. The height of bench is 6.0m. Vertical holes of 25mm dia are drilled by Jack hammer drill and with the wedging the big blocks are separated and toppled by using Jacks. Big size block is further divided into small blocks by drilling and Wedge method.



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2.8.2 Extent Of Mechanization:- Initially the lessee will also arrange machinery on hire basis on contract basis. Later the lessee will go for own mechanization.

Proposed Extent of Mechanization

Machine	Nos.	HP/Capacity
Jack Hammers	5	32mm
Compressor	4	60HP, 100 HP
Wire Saw	5	40 HP
D. G. Set	1	125 KVA
Derrick Crane	2	40 MT
Water Tanker	5	5000 Liter
Hydraulic excavator	2	1.6m ³
Dumper	4	20 Tonner
LD-4	2	42mm

Required more m/c shall be taken on rent basis to achieve the production.

2.9 Mineral Beneficiation

The Granite blocks and laffers/khanda will be loaded by crane into trucks and transported to the Rajsamand, Udaipur and other Gang saw and cutter units. At the plant block can be dressed by dressing machine and then cut in slabs and tiles, then go to polishing unit for polishing and then sold to the user of the Granite.



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CHAPTER – 3 REVIEW OF IMPLEMENTATION OF MINING PLAN OF MINING INCLUDING PROGRESSIVE CLOSURE PLAN UP TO THE FINAL CLOSURE OF MINE

This progressive mine closure plan is for an lease. Hence this chapter is not applicable for at this stage.

Particulars	1999-00	2000-01	2001-02	2002-03
Production of Iron Ore	10000	10000	10000	10000
Production of Coal	10000	10000	10000	10000
Production of Manganese Ore	10000	10000	10000	10000
Production of Other Minerals	10000	10000	10000	10000



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CHAPTER – 4 CLOSURE PLAN

The Proposals of the Final Closure are based on the Geology and Topography of the region. At the end of the mining operation, lease area shall be used as water reservoir; the water reservoir would be fenced.

4.1 Mined Out Land

Mined Out Land (Hectare)

Particular	Present	At the end of Mining Plan	At the end of Life of Mine
Broken Up Area	0.7421	2.2111	2.2111
Back Filled Area	Nil	Nil	----
Water Reservoir	Nil	Nil	2.2111
Reclaimed Area	Nil	Nil	----

**All the area, are in Hectare*

Mined Out Land Planning The mined out land planning is required to be done to ensure that:

- As soon as the land matures, it shall be made ready for future use.
- At all the times mining pits and the roads shall be maintained in safe condition to prevent landslides etc. and stability shall not be disturbed.
- Water drainage shall be maintained and cleaned in a manner that surface water shall not cause quarry flooding.

4.1.1 Land Use Pattern The lease area is having Pvt. Land. In general the area is hilly. There is no village or human settlement in the lease area. Permanent vegetation in the area is also very less prominent.

The present land use pattern is as indicated in the following Table:



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Present land use pattern

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Total (Hect.)</i>
1	Area under excavation	0.7421
2	Storage of Top Soil	-----
3	O/B Dump	0.5785
4	Mineral Storage	-----
5	Sub Grade Mineral Storage	-----
6	Infrastructure	0.0090
7	Road/ Cart track	0.0960
8	Railway	-----
9	Green Belt/plantation	-----
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Town Ship	-----
14	Electric line	-----
15	Others	-----
16	Virgin area	1.5744
Total		3.00

4.1.2 Land reclamation & Tree plantations The land reclamation and afforestation proposals are presented in plate 8 of the Plan. The lessee is committed to take care of and reclaim the mining area as proposed in the plan. The lease area would be used as water reservoir.

4.1.3 Post Mining Land Use Plan As mining in the pits is not going to be completed during the period of this two-year period, this point is not applicable.

4.1.4 Proposed Land pattern during next five years

Proposed Land use pattern during next five years

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Total (Hect.)</i>
1	Pits & Quarries	2.2111
2	Top soil Dump	0.0590
3	Dumps	0.1524
4	Mineral Stack Yard	0.0070
5	Sub Grade stack Yard	-----
6	Infrastructure (Work shop, administrative Building)	0.0090
7	Roads	-----
8	Railway	-----
9	Green Belt	0.1590
10	Tailing Pond	-----
11	Effluent Treatment Plant	-----
12	Mineral Separation Plant	-----
13	Township	-----
14	Non Utilized	0.4025
Total		3.00

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4.1.5 End Land Use Pattern at the end of the life of the mine:-At the end of the mining operation, of the lease area would be used as water reservoir and a part of the remaining region would be used for plantation. The proposed end land use pattern is as indicated in the following Table:

Proposed Land use pattern end of life of mine

<i>Sr. No.</i>	<i>*All the areas are given in Hectares</i>	<i>Total (Hect.)</i>
1	Water Reservoir	2.2111
2	Top soil Dump	----
3	Backfilled area	----
4	Stack Yard	----
5	Sub Grade stack Yard	----
6	Infrastructure (Work shop, administrative Building)	----
7	Roads	----
8	Railway	----
9	Green Belt (other than Backfilled)	0.7889
10	Tailing Pond	----
11	Effluent Treatment Plant	----
12	Mineral Separation Plant	----
13	Township	----
14	Non Utilized	0
Total		3.00

4.1.6 Post Plantation Care Post plantation cares including provision for watering them. Most of these trees will be planted during the rainy season. The type of trees proposed usually does not require much care after plantation. However, the management will allocate workers to look after them, on a regular basis. This Green Belt will be properly fenced. The water for the purpose of plantation during the period other than rainy season will be fetched from the wells.

The plantation scheme proposed above would not only help in the restoration of the land use but also improve the eco-system of the area.

It is suggested that a joint effort be made in consultation with the experts on the soil conservation, agro-forestry and afforestation, so that a systematic land use pattern could be evolved. The lessee of this mine is willing to take part in such an effort.

4.1.7 Water Quality Management and Impact Assessment

Surface Water: The working pits and proposed waste rock dumpsites shall be away from any seasonal water stream. Thus there will be no impact of mining in the natural flow of water and the drainage system in the lease area.

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Ground water The Ground water table is 100m (in rainy season) to 120m (in Dry Season) and therefore, quantity as well as quality-wise, the ground water in the area is not likely to be effected at all.

Water quality The mineral produced and the waste rocks generated are not likely to pollute the water quality in any manner.

4.2 Air Quality Management The only source to pollute air shall be the generation of dust while undertaking the mechanized mining operation including sizing the mineral. But the level of dust concentration shall be practically of very low order.

4.3. Waste Management

Rate of yearly generation of waste next five year

Particular	Area	Quantity (Tonnes)
Existing Dump	0.5785hect.	Nil
Dump at the end five year period	0.1524hect.	457940
Dump at the end of Life of Mine	Nil	---

4.4 Top Soil Management

The total soil recovered from surface will be dumped in of the lease area. This soil will be spread over the dump and the proposed plantation will be done

4.5 Plantation

Proposed Plantation

Particular	Location	No. of Trees	Area (ha)
Present	----	Nil	--
End of five year period	7.5 statutory barrier	990	0.1590
End of Life of Mine	Statutory barrier	990	0.7889

4.6 Disposal of Mining Machineries

Machinery are not going to be scrap so no disposal proposed.

4.7 Safety And Security Most of the mined out area is proposed for water storage and shall be properly fenced to prevent any unauthorized entry in to the area. The water from this area shall be discharged after treatment for agriculture use. All the safety measures as per the mine rules will be provided. For safety purpose the following measures are also proposed:

- Barbed wire fencing is proposed around all the pits, to check the inadvertent entry of livestock in the mining area (excavation).
- Security Guard are proposed for ward and watch duty and for security purpose. He will not allow any general public person and livestock near the cutting of the proposed workings.

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c. The safe workings are proposed in the supervision of technical and qualified supervisory staff.

4.8 Disaster Management and Risk Assessment

The proposed workings are by opencast mechanized mining method. Underground mining is not proposed. In case of accident a well-equipped First Aid station shall be available at mine site for giving first aid to injured persons.

4.9 Care and Maintenance during Temporary Discontinuance

In case of temporary discontinuance of work, the mine workings will be in the watch of the Security Guard employed for the purpose. Before entering the labour into mine workings or faces during the resumption of work, the workings and faces are proposed to be inspected by Authorized person.



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CHAPTER – 5.0

ECONOMIC REPERCUSSIONS OF CLOSURE OF MINE AND MANPOWER RETENCHMENT

5.1 Number of Local Residents Employed As per the Mining Plan 15-20 workers other than the supervisory staff shall be employed on the mine. The labours employed shall be from the nearby villages. Half of them are skilled labours and the other half shall be unskilled labours. Some local habitants of the area will get indirect job from the mining activities such as transportation etc.

5.1.1 Status of continuation of the family occupation and scope of joining the occupation back.

As the mine is not supposed to be closed in the period of this plan, so this point is not applicable.

5.1.2 Compensation given or to be given to the employees connecting with sustenance of himself and their family members.

The compensation to the employees with sustenance of himself and their family members will be provided as per Regulation.

5.2 Satellite Occupations Connected To the Mining Industry.

The life of mine is much more than the period of this Progressive Mine Closure Plan hence this paragraph is not applicable at present.

5.3 Continued engagement of employment in the rehabilitated status of Mining Lease area and any other remnant activities.

Not applicable in this Progressive Mine Closure Plan.

5.4 Envisaged Repercussions on the Expectation of the Society Around Due to Closure of Mine.

This paragraph is not related to this progressive mine closure plan.



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CHAPTER -6.0

TIME SCHEDULING FOR ABANDONMENT

AND ABANDONMENT COST

Sr. No.	Particulars	Nos.	Expenditure In Rs.
1	Air quality monitoring	6 location (6 x 2500 Rs)	15000
2	Water quality monitoring	6 location (6 x 2500 Rs)	15000
3	Noise monitoring	6 location (6 x 2500 Rs)	15000
4	Soil quality monitoring	6 location (6 x 2500 Rs)	15000
5	Barbet wire fencing	885meter periphery	88500
6	Plantation	990saplings	99000
7	Retaining-wall	164meter	16400
8	Garland drain	860meter	86000
9	Settling Tank	1	10000
10	Miscellaneous	--	10000
Total Amount in Rupees			369900



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Chapter – 7.0 FINANCIAL ASSURANCE

Sr. No.	Head	Area put on use at start of Plan (in Ha.)	Additional requirement during Plan period (in. Ha.)	Total (in. Ha.)	Area considered as fully reclaimed & rehabilitated (in. Ha.)	Net area considered for calculation (in. Ha.)
1.	Area under mining	0.7421	1.4690	2.2111	--	2.2111
2.	Storage for top soil	--	0.0590	0.0590	--	0.0590
3.	Overburden/ dump	0.5785	-0.4261	0.1524	--	0.1524
4.	Mineral storage	--	0.0070	0.0070	--	0.0070
5.	Infrastructure (Workshop, administrative building etc.)	0.0090	0.0006	0.0090	--	0.0090
6.	Road	0.0960	-0.0960	--	--	--
7.	Railway	--	--	--	--	--
8.	Green Belt	--	0.1590	0.1590	--	0.1590
9.	Tailing pond	--	--	--	--	--
10.	Effluent Treatment	--	--	--	--	--
11.	Mineral Separation Plant	--	--	--	--	--
12.	Township area	--	--	--	--	--
13.	Sub Grade Stack Yard	--	--	--	--	--
GRAND TOTAL						2.5975

Financial Assurance/Surety is already submitted to Mining Engineer Amet as per rule 29 (14) of R.M.M.C.R., 2017.



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(मांशु माथुरे)
अतिरिक्त निदेशक (खान)
खान एवं भू-विज्ञान विभाग
उदयपुर जोन, उदयपुर

(Nimish)
Nimish Singhwi
Mining Engineer

386

Government Of Rajasthan

Office Of Additional Director(Mines), Mines & Geology Department, Udaipur-Zone, Udaipur
Telephone & Fax- 0294&2584880 email- admudaipur.mg@rajasthan.gov.in

No ADM (mines)/ Udai.-Zone/ Amet/mine Scheme / ML No.22/2014 /F -108 /22/ 2031 Dated : 24/03/2022

To,

M/s Jem Granite ,
C/O Shri Sahu Yatra Company ,Behind Adinath Colony,
Jaipur Road, Madanganj, Kishangarh
District- Ajmer (RAJ.)

SUB: - Approval of Mining Scheme with progressive mine closure Plan in respect of your (M.L.No. 22/2014), Lease Area- 3.00 Hect.) for Minerals Granite Near Village – Kuker Khera, Tehsil Bhim Distt- Rajsamand (Raj.) submitted under Rule 29 (10) & 29(5) (vi) of R.M.M.C.R 2017

REF :- Your R.Q.P.'s Letter Dated: 22-03-2022

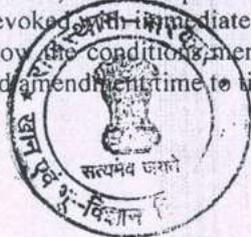
Dear Sir,

In reference of Mines (Grade-II) Department's Notification No.F-15(20)Mines/Gr.II/94 Jaipur dated 18.03.2002 and Directorate letter No.DMG/Minor/F-2Mar.Pol/U.D./2002/968-1047 dated 30.09.2002 and Notification No.F-14(2)/khan/Gr.2/85 dated 20.04.2005 of Mines (Gr.2) Department, Rajasthan, Jaipur & according to Rule 29 of P.M.M.C.R.- 2017 .

The said area was jointly inspected dated 28/02/2022 by the Mining Engineer Amet and Senior Geologist Rajsamand.The Mining Scheme with progressive mine closure Plan has been verified after completing the deficiencies pointed out during field inspection.

On the basis of above I hereby APPROVE the said Mining Scheme with progressive mine closure Plan this approval is subject to the following conditions:

1. The Mining Scheme with progressive mine closure Plan is approved without prejudice to any other laws applicable to the mine/area from time to time whether made by the Central Government, State Government of any other authority, and any order or direction passed by court of the competent jurisdiction.
2. It is further clarified that approval of the Mining Scheme with progressive mine closure Plan is subject to the provisions of Forest(conservation) Act 1980, Forest (Conservation) Rule, 1981 and Environmental Protection Act 1986, any other relevant statuses, orders and guidelines as may be applicable to the lease from time to time.
3. The execution of Mining Scheme with progressive mine closure Plan of the said the mining lease shall be subject to vacation of prohibitory orders/notice, if any.
4. The approval of the Mining Scheme with progressive mine closure Plan is subject to the compliance of the instruction contained in the order dated 21.10.2003 and subsequent orders of the Hon'ble High Court, Jodhpur in D.B. Civil Writ Petition No.3879/2002 or any order or direction from any court of the competent jurisdiction.
5. The approval of the Mining Scheme with progressive mine closure Plan is subject to the condition that the lessee would not dump the overburden in forest land or charagah land. The lessee shall have to dump the overburden at the approved site.
6. The lessee himself would be responsible for wrong information/data provided by him/her. If anything found concealed as required by the Mines Act. 1952, MMR-1961 M.M.D&R (Ammendment) Act 2015 and Rajasthan Minor Mineral Concession Rules 2017 in the contents of the Mining Scheme with progressive mine closure Plan the said approval shall be deemed to have been withdrawn with immediate effect. The approved copies of Mining Scheme with progressive mine closure Plan shall be made available to the concerning offices. At any stage, if it is observed that the information furnished, date incorporated in the document are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
7. Lessee will also follow the conditions mentioned in concerned Environmental clearance order, issued under EIA, notification 2006 and amendment time to time.



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Yours Faithfully,

(Mahesh Mathur),

Additional Director (Mines),
Udaipur-Zone, Udaipur(Raj.)

387

No No ADM (mines)/ Udaipur-Zone/ Amet/mine Scheme / ML No.22/2014 /F -108 /22/

Dated : /03/2022

Copy forwarded for kind information to:-

- 1 The Director of Mines Safety, Directorate General of Mines Safety, Jhamarkotra road, H.M. Sector-8, Udaipur(Raj.)
2. Superintending Mining Engineer, Mines & Geology Department, Rajsamand, along with a copy of the approved Mining Scheme with progressive mine closure Plan.
3. Mining Engineer Amet, along with a copy of the approved Mining Scheme with progressive mine closure Plan.
4. Shri Nimish Singhvi, Mining Engineer, 15, New Factory Colony , Sunderwas, Udaipur .
5. Guard File.

Yours Faithfully,

(Mahesh Mathur),
Additional Director (Mines),
Udaipur-Zone, Udaipur(Raj.)



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388

SCHEME OF MINING

With Progressive Mine Closure Plan

(Submitted under Rule 29(10) & 29(5)(vi) of Rajasthan Minor Mineral Concession Rules, 2017)

FOR MINING LEASE

M.L. No.- 22/2014

MINERAL - GRANITE

LEASE AREA - 3.00HECT.

NEAR VILLAGE - KUKER KHERA,

TEHSIL- BHIM,

DISTRICT- RAJSAMAND

MINING LEASE PERIOD - 06/10/2017 to 05/10/2067

Period of SOM with PMCP- 2022-23 to 2026-27

Approved vide Letter No.

ADM/UD-Zone/Mining Plan/Scheme/ 1

F- 108/22/अजेर/2031-2036

Date 24/03/2022

IN FAVOUR OF

M/s Gem Granite,

C/o Shri Sahu Yatra Company, Behind Aadinath Colony,
Jaipur Road, Madanganj, Kishangarh, Dist.-Ajmer (Raj.)

अनुमोदित

(निदेशी संयुक्त)

अतिरिक्त निदेशक (खान)
खान एवं भू-विज्ञान विभाग
उदयपुर जोन, उदयपुर



PREPARED BY

श्री. श्री. श्री. Singhvi (Mining Engineer)

Glass Factory Colony,

Sunderwas, Udaipur-313003

अनुमोदित
No. 0294 - 2492060, 94141-10360

अनुमोदित
APPROVED
Email: shresh.singhvi@gmail.com

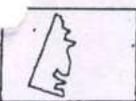
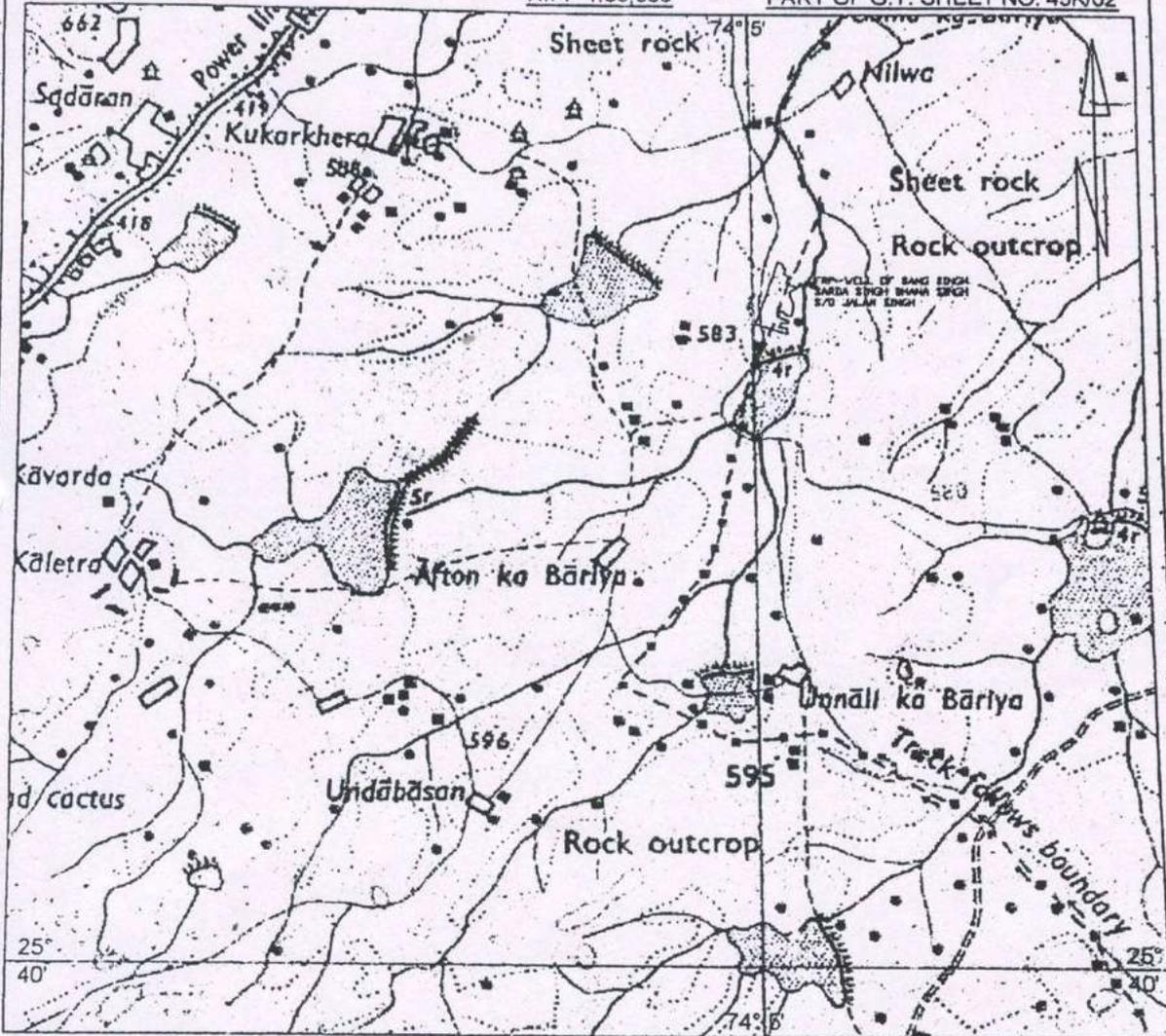
अनुमोदित

NQ.ME/AMT/DRG/18/10/2017

PLAN SHOWING THE ML AREA (M.L. NO. 22/2014 FOR MINERAL GRANITE, N/V
KUKARKHERA, TEH.- BHIM, DISTT. RAJSAMAND
IN F/O M/S GEM GRANITE

R.F.- 1:30,000

PART OF G.T. SHEET NO. 45K/02



DEMARCATED AREA - 3.00HECT.
(A-B-C-D-E-F-G-H-I-J-K-L-M-N-O-P-Q-R-S-T-U-V-W-X-Y-Z-a)



रजसमन्द/भिम/उप
R. S. Mantre
ए.सी.
FOR GEM GRANITES
SIGN OF PARTY

अनुमोदित
APPROVED
DRAUGHTSMAN

(गोपाल चन्द)
MINING ENGINEER
AMET
विज्ञान विभाग

उप पंजीयक भूमि
जिला-राजसमन्द

Scanned with CamScanner

राजस्थान-390

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, आमेट जिला राजसमन्द(राज.)

सयुक्त सीमांकन - प्रतिवेदन

खनन पट्टा/पूर्वक्षण वास्ते खनिज ग्रेनाईट

निकट ग्राम कुकर खेड़ा तहसील भीम जिला राजसमन्द(राज.)

पत्रावली संख्या 22/2014 (प्रधान/अप्रधान)

आवेदनकर्ता Gem Granite

सीमांकनकर्ता तगाराम (खनि कार्यदेशक-आ)

सीमांकन सहायक क्षेत्रीय द्वारा अलक्ष्य अम्ति

सीमांकन तिथि 07.01.2015

सर्वे उपकरण : प्रिज्मेटिक कम्पास, फीता, इण्डी जी.पी.एस.- 76 आदि

फिल्ड बुक : बुक नं. T-1 पेज सं. 87 से 96 तक

स्थायी बिन्दु : Well of Sh. SANG SINGH, SARDAR SINGH, DHANA SINGH S/O JALAM SINGH

सीमांकन विवरण : RAWAT

कहाँ से	कहाँ को	बियरिंग	दूरी (मीटर)
FRP	A	229°	20
A	B	226°30'	14
B	C	257°	14
C	D	222°	11
D	E	182°	16
E	F	161°	43
F	G	189°	55
G	H	278°	25
H	I	318°	31
I	J	209°30'	30
J	K	127°	31
K	L	104°	25
L	M	192°	12
M	N	276°	31
N	O	210°	23
O	P	106°	37
P	Q	173°	28.8760
Q	R	228°	149.5001
R	S	19°15'	248.9756
S	T	119°	26
T	U	178°	17
U	V	106°	10
V	W	189°	25
W	X	114°	37
X	Y	203°	10
Y	Z	220°	13
Z	q	194°	26.0681
q	A	108°	48.2331

C.I.I
C.I.I
12/1/15Camp. by
C.I.I
SR. D/MAN.

राजस्थान-सुरकार
R.S.M. क्षेत्रफल 3.08 Hectare
खनि अभियन्ता
भू-विज्ञान विभाग



FOR GEM GRANITE

अनुमोदित

APPROVED

उप पंजीयक भीम
जिला-राजसमन्द(नोपाल बच्छ) खनि अभियन्ता
खान एवं भू-विज्ञान-विभा
आमेट (राजसमन्द)

सीमा स्तम्भों का विवरण

- Pillar A: ① यह समतल जगह पर आता है ② ऊँचाई का पेड़ 21° व $23m$
 ③ कुशा 14° व $20m$ ④ नीम का पेड़ 22° व $20m$
 Pillar B: ① यह समतल जगह पर आता है ② कुशा $42^\circ 30'$ व $38m$
 ③ नीम का पेड़ 23° व $6m$ ④ बबूल का पेड़ $20^\circ 2'$
 Pillar C: ① यह समतल भूमि पर आता है ② नीम का पेड़ 36° व $10m$
 ③ बबूल का पेड़ 17° व $4m$ ④ कुएँ का ढाँचा 145°
 Pillar D: ① यह समतल जगह पर आता है ② बबूल का पेड़ 62° व $9m$
 ③ कणज का पेड़ $28^\circ 30'$ ④ खाखरे का पेड़ 12°
 Pillar E: ① यह काली खेत में आता है ② बबूल का पेड़ 132° व $10m$
 ③ दागाजी बावजी का खेत 48° ④ कुएँ का पेड़ $474^\circ 30'$
 Pillar F: ① यह समतल जगह पर आता है ② कुएँ का कोना $183^\circ 30'$
 ③ बबूल का पेड़ 86° व $7m$ ④ कणज का पेड़ $815^\circ 30'$
 Pillar G: ① यह समतल जगह पर आता है ② कुएँ का बायाँ कोना $175^\circ 30'$ व $13m$
 ③ नीम का पेड़ 30° ④ कणज का पेड़ 9°
 Pillar H: ① यह खेत की समतल भूमि पर आता है ② नीम का पेड़ $320^\circ 30'$ व $28m$
 ③ बबूल का पेड़ $10^\circ 30'$ व $22m$ ④ कुएँ का ढाँचा $121^\circ 30'$
 Pillar I: ① यह छोटी खेत पर आता है ② नीम का पेड़ $160^\circ 30'$ व $3m$
 ③ बबूल का पेड़ 96° व $24m$ ④ खाखरे का पेड़ $852^\circ 30'$
 Pillar J: ① यह खेत की समतल भूमि पर आता है ② नीम का पेड़ $34^\circ 30'$
 ③ बबूल का पेड़ 134° ④ खाखरे का पेड़ 98°
 Pillar K: ① यह समतल जगह पर आता है ② बबूल का पेड़ 139° व $42m$
 ③ कुएँ का बायाँ कोना 81° व $33m$ ④ कणज का पेड़ 27°
 Pillar L: ① यह समतल जगह पर आता है ② कुएँ का बायाँ कोना $43^\circ 30'$ व $14m$
 ③ बबूल का पेड़ 175° व $21m$ ④ नीम का पेड़ $257^\circ 30'$
 Pillar M: ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ 175° व $20m$
 ④ कणज का पेड़ $344^\circ 30'$ कुएँ का बायाँ कोना $21^\circ 30'$ व $28m$
 Pillar N: ① यह समतल भूमि पर आता है ② कुएँ का बायाँ कोना 250° व $7m$
 ③ खेजड़ी का 131° व $46m$ ④ नीम का पेड़ 0°
 Pillar O: ① यह समतल जगह पर आता है ② बबूल का पेड़ 221° व $35m$
 ③ नीम का 134° ④ कणज का पेड़ $33^\circ 30'$
 Pillar P: ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ 131° व $8m$
 ③ कणज का पेड़ $12^\circ 30'$ ④ बबूल का पेड़ 252°
 Pillar Q: ① यह समतल जगह पर आता है ② खेजड़ी का पेड़ $7^\circ 30'$ व $24m$
 ③ कुएँ का बायाँ कोना 324° ④ नीम का 134°
 Pillar R: ① यह समतल जगह पर आता है ② नीम का पेड़ 235° व $11m$
 ③ खाखरे का पेड़ 11° ④ बबूल का पेड़ $276^\circ 30'$ व $11m$
 Pillar S: ① यह समतल जगह पर आता है ② बबूल का पेड़ 227° व $12m$
 ③ दागा बावजी का अंदर 64° व नीम का पेड़ 314°

Pillar T: ① यह समतल भूमि पर आता है ② ऊँचाई का पेड़ $153^\circ 30'$ (गोपाल बच्छ) खनि अभियंता
 ③ कुएँ का पेड़ 171° व $28m$ ④ खेजड़ी का पेड़ 30° खान एवं सू-विज्ञान विभाग
 Pillar U: ① यह समतल जगह पर आता है ② कुएँ का पेड़ $148^\circ 30'$ व $10m$ आर्चेड (राजसमन्व)



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 जिला-राजसमन्व

392

③ दागा बावजी का अंडिर 48°30' ④ कुप का पे 317°
 Pillar Y: ① यह स्मृतल खेत में आता है ② अंडिर का पे 212°30' व 10M
 ② खर्वजी के धर्म 142° ③ धीम का पे 314°
 Pillar W: ① यह स्मृतल खेत में आता है ② खर्वजी का पे 225° व 15M
 ③ कुप पर खर्वजी के धर्म 125° ④ दागाजी के अंडिर 45°30'

Pillar X ① यह स्मृतल खेत में आता है ② फणस का पे 52°30' व 22M
 ③ खर्वजी का धर्म 188° ④ खर्वत का पे 280° व 10M

Pillar Y ① यह स्मृतल खेत में आता है ② दागाजी का अंडिर 48°30'
 ③ खर्वजी के धर्म 123°30' व 28 ④ खर्वत का पे 263°30'

Pillar Z ① यह स्मृतल खेत में आता है ② खर्वत का पे 280°30' व 12M
 ③ खर्वजी का पे 329° व 11M ④ खर्वजी के धर्म 117°

Pillar (4) ① यह स्मृतल खेत में आता है ② खर्वत का पे 245° व 1M
 ③ दागाजी का अंडिर 48° ④ कुप का पे 356°

राजस्व ग्राम	पटवार मण्डल	तहसील	जिला राजसमन्द
क्रमांक	खसरा नम्बर	भूमि की किस्म	सीमांकित क्षेत्र में आने वाला रकबा
		(चरागाह, बिलानाम, खातेदारी)	कुल रकबा

खसरा नम्बरान खर्वी खर्वत खर्वत है।

P.T.O.

- सीमांकित क्षेत्र के 25 मीटर की परिधि में वन सीमा नहीं आती है तथा क्षेत्र में भूतल जानकारी अनुसार अन्य बहुमूल्य खनिज होना नहीं पाया गया है।
- सीमांकित क्षेत्र माननीय उच्चतम न्यायालय के धादिका सं. 202/95 में दिये गये निर्णय दिनांक 12.12.1996 के डिक्सनरी मीनिंग की परिभाषा अनुसार वन नहीं है।

विशेष विवरण

उपरोक्त आवेदित क्षेत्र का कार्यालय से प्राप्त नक्शा व विवरण सूचि अनुसार मौके पर आवेदक व हल्का पटवारी की उपस्थिति में सीमांकन किया गया। वक्त सीमांकन मौके पर कच्चे सीमा स्तम्भ बनवाये गये तथा आवेदक को हिदायत दी गई कि उन्हें पक्के सीमेण्टेड निर्धारित साईज में बनाये एवं इन्हें भविष्य में बनाये रखे तथा बिना विभाग की लिखित अनुमति के खनन कार्य नहीं करें अन्यथा नियमानुसार कार्यवाही की जावेगी। उपरोक्तानुसार संयुक्त सीमांकन कर मौका रिपोर्ट बनाई गई, उक्त क्षेत्र को नक्शा ट्रेस पर अंकित किया गया जो संलग्न है।

आवेदनकर्ता/प्रतिनिधि

हस्ताक्षर का 07/01/15
 पटवार कावेडी

हस्ताक्षर सीमांकनकर्ता

प्रति हस्ताक्षर

खनि अभियन्ता
 आमेट

(गोपाल बरछ)
 खनि अभियन्ता
 खान स्व. विज्ञान विभाग
 आमेट (राजसमन्द)

प्रमाणित किया जाना है कि मैंने क्लिब बुक व्यक्तिगत रूप से जाँच ली है, और इस सीमांकन का ट्रेवर्स आरम्भिक सर्वे स्टेशन पर समाप्त हुआ है तथा सर्वे रेखा को नापते समय सभी महत्वपूर्ण स्थाई विन्दु जो कि सर्वे रेखा के 50 मीटर आगे है, के आफसेट्स लिये गये है एवं स्थानीय रेफरेंस की बियरिंग व फिचर्स का बियरिंग दूर छोड़ा गया है। सत्यमेव जयते

R.S. मान्य
 धीसा

GEM GRANITE अनुमोदित
 APPROVED
 PARTNER

खनि अभियन्ता आमेट

उप पंजीयक भीम
 जिला-राजसमन्द

393

राजस्व ग्राम कुकुयेडा पट्टवार मण्डल कुकुयेडा तहसील भोम जिला राजसमन्द

शेष राजस्व रिपोर्ट एम. एल. 22/2014

क्रमांक	खसरा नम्बर	भूमि किस्म (चरागाह, बिलानाम, खातेदारी)	की खसरो का रकबा कीघा	कुल खसरो के आने वाला कुल रकबा किघा-किस्वा
1	3430/3463	खातेदारी	5-0	4-17
2	3464	—	2-02	2-01
3	3465	—	0-14	0-13=10
4	3466	—	0-11	0-10=10
5	3467	—	0-11	0-10=10
6	3468	—	2-04	2-03=16
7	3469	—	1-12	1-11=10
8	3470	—	0-12	0-12
9	3472	—	1-01	1-01
10	3473	—	0-14	0-8
11	3476	—	1-03	0-13
12	3477	—	2-07	2-06=10
13	3478	—	1-04	1-03
14				
				18-11 किघा किस्वा

आवेदनकर्ता / प्रतिनिधि

हस्ताक्षरकर्ता
पट्टवारी कारवेहा
तह. भोम, जिला राजसमन्द

हस्ताक्षर सीमांकनकर्ता

सि. ए. ए. का. का. का. का.

R. S. Singh

ए. ए. ए.

FOR GEM GRANITE



अनुमोदित
APPROVED

(गोपाल बच्छ)
खनि अणियता
ज्ञान एवम् विज्ञान विभाग
आमेट (राजसमन्द)

उप पंजीयक भोम
जिला-राजसमन्द

राजस्थान सरकार
कार्यालय खनि अभियन्ता आमेट

394

निरीक्षण - प्रतिवेदन

आ. दिनांक 30-1-2015 को निम्न हस्ताक्षरकर्ता द्वारा आवेदक श्री
17/5. जोग ग्रेनाइट्स के द्वारा दिनांक 26.12.15 को बिकेट ग्राम
पुकर खेड़ा एम0 एल0नं0 22/2014 से आवेदित क्षेत्र
का शासन के परिपत्र क्रमांक एफ0 14(5) खावा/गुप-2/2002- पी0 टी0 दिशा
निर्देश दिनांक 29.03.2003 की अनुपालना में मौका निरीक्षण किया जिसका
बिन्दुवार विवरण निम्नानुसार है:-

- सामान्य भौगोलिक स्थिति:-
आवेदित क्षेत्र पश्चिमी गुनाईट चट्टानों युक्त डबड खाक
बूक होकर रातह पर खनिज की खड्डों अवस्थित है। साथ ही
क्षेत्र में मौजूदा पेड़ों की संख्या एवं विविधता पर पर्याप्त जानकारी उपलब्ध नहीं है।
आवेदित क्षेत्र में बहुत व अन्न कटीली काडिया है।
- आवेदित क्षेत्र के आस - पास में स्थित नदी / नाला व जलाशय की
लगाभग दूरी एवं स्थल से इन पर पड़ने वाली प्रतिकूल स्थिति :-
आवेदित क्षेत्र के करीब 70 मी० दूरी पर लखाव की फलट
तथा सूबे दिशा में धौन के बाहर करती नाता है जिसे कुलाव नदी पुष्क
क्षेत्र का प्रमुख स्तर लगभग 10-15 मी० है। बाकत क्षेपण पर लना अज्ञात
- क्षेत्र में सड़क, अस्पताल एवं टेलिफोन की उपलब्धता का विवरण :-
उत्त सुविधाएँ मजदूरी कुकरखेड़ा गाँव में है।
- आस-पास के गाँवों में रहने वाले ग्रामीणों का मुख्य आजीविका :-
खेती एवं मजदूरी
- खनन कार्य एवं निकाले गए मलबे से आस - पास की कृषि भूमि /
आबादी एवं जलास्तर पर पड़ने वाला प्रभाव :-
वैज्ञानिक तरीके से खनन करने एवं Overburden के सुचित
निस्तारण से उक्त कुलाव न्यून किया जावेगा।
- खनन पट्टा स्वीकृत होने से आस - पास क्षेत्रों के निवासीयों के जीवन
स्तर में सुधार होना व रोजगार पर होने वाला प्रभाव :-
रोजगार के अवसर बढ़ेंगे जिससे स्थानीय ग्रामीणों के लिए
उपरोजी होकर उनके जीवन स्तर में सुधार हो पावेगा।
- क्षेत्र में स्थित उपरी मृदा की मोटाई :-
करीब 0.5 से 2.0 मी० तक TOP SOIL
है अधिकांश भाग पश्चिमी है।
- आवेदित क्षेत्र के पास आबों की स्थिति एवं इको फ्रेण्डली खनन का
सामान्य विवेचन :-
आवेदित क्षेत्र के 1 km पश्चिम में भीलवाड़ा जिले के
खनिज गुनाईट के खननपट्टे प्रस्तावित है।

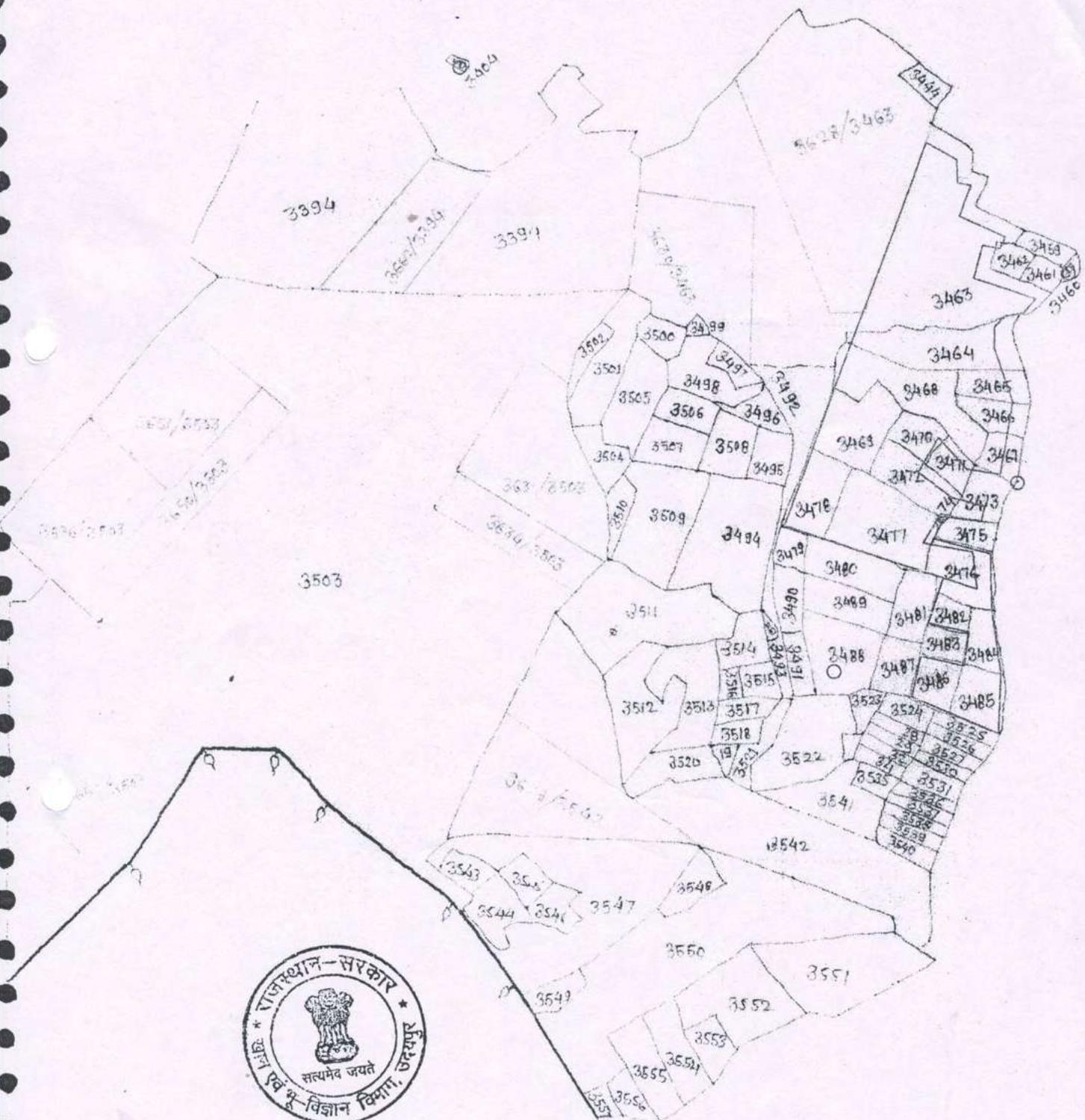
1. क्या वर्तमान खनिज उपलब्धता काल में पर्याप्त है या नहीं?

वर्तमान खनिज की मात्रा अधिक है खतह पर गुनाईट
है व कुद दूरी पर (DISH BHAWAR) के लिए खननपट्टे
उपलब्धता उपलब्ध नहीं है

डीसी
GEM GRANITIES
PARTNER
अनुमोदित
पञ्जीक भीम
जिला-राजसमन्द

47
खान एव भू-विज्ञान विभाग
आमेट (राजसमन्द)

Scanned with CamScanner



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APPROVED

केवल नकल के उपयोग के लिए

भू-अभिलेख निरीक्षक क्षेत्र

जमाबन्दी (खतोमी) ग्राम

पटवार क्षेत्र

सूकरखेड़ा

राजस्थान सम्वत् 20.६६. से 20.7.1. तक

राजसमन्द

जिला

तहसील

खेत (खतोमी) स	कारतकार का नाम मय पिता का नाम, जाति तथा निवास स्थान के पते सहित एवं भू-धृति का स्वरूप	उसरा संख्या	क्षेत्रफल	मूदा (भूमि) वर्गीकरण	सिंचाई के स्रोत	कुचक द्वारा संदत तालान तथा अन्य शीम्य		सम्वत् के लिए		सम्वत् के लिए		सम्वत् के लिए		
						दर	रकम	सम्वत्	के लिए	सम्वत्	के लिए	सम्वत्	के लिए	
216	बुध्ता मिट पिता देवीमिट 1/2 माडुमिट वि. दुर्गमिट 1/2 राक्स लि. देट मजरा ओडी 3578	5	1-03 2-07 1-04	क. I क. I क. I	8	9	10	11	12	13	14	15	16	17
								ना.स. 05/12	906	विरासत बुध्तामिट वि. देवीमिट 1/2				
								ना.स. 05/12	906	क. व्यापार पौवनमिट वि. बुध्तामिट भूमि देवी देवी बुध्तामिट 1/2 क. मजरा ओडी				
								ना.स. 05/12	996	विरासत से माडुमिट वि. दुर्गमिट 1/2				
								ना.स. 05/12	996	क. व्यापार डाली वीरममिट रतनमिट				
								ना.स. 05/12	996	क. व्यापार बुध्तामिट सन्व. वि. माडुमिट				
								ना.स. 05/12	996	क. व्यापार बुध्तामिट 1/2 शकत देवीमिट				
								ना.स. 05/12	996	विकाव से मजरा खाले से जीवकासिट				
								ना.स. 05/12	996	वि. बुध्तामिट बुमी देवी पतिक बुध्तामिट				
								ना.स. 05/12	996	1/2 विरममिट रतनमिट बुध्तामिट डाली				
								ना.स. 05/12	996	क. व्यापार सन्व. वि. माडुमिट				
								ना.स. 05/12	996	क. व्यापार देवीमिट पिता नेमीचन्द जासि गार्डिस				
								ना.स. 05/12	996	किराणागण के नाम देवीमिट डाली				
								ना.स. 05/12	996	सत्य प्रतिलिपी				



(गोपाल चन्द)
खनि अभियंता
खान एव भू-विज्ञान विभाग
आगट (राजसमन्द)

उप-पंजीयक भीम
जिला-राजसमन्द

रस्तीगी, अजमेर फोन : 2632154.

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18/09/14

PRINTED

जमावन्दी (खतोनी) ग्राम पटवार क्षेत्र भू-अभिलेख निरीक्षक क्षेत्र
 जमावन्दी (खतोनी) स. पटवार क्षेत्र भू-अभिलेख निरीक्षक क्षेत्र
 तहसील जिला राजस्थान संवत् 20..68. से 20..71... तक

खेट (खतोनी) सं.	पुरानों का नाम	कारतकार का नाम मय पिता का नाम, जाति तथा निवास स्थान के पते सहित एवं भू-धृति का स्वरूप	खसरा संख्या	क्षेत्रफल	मुदा (भूमि) वर्गीकरण	सिंचाई के स्रोत	कृषक द्वारा संदास तपान तथा अन्य शीम्य		संवत् के लिए	संवत् के लिए	संवत् के लिए	के लिए			
							रकम	दर सहित व्यास							
4			5	6	7	8	9	10	11	12	13	14	15	16	17
	मंजीराल	वि. वरदाराम	3630	5	बी. 2			3.00	ना.सि.	926	बिकार से सम्पूर्ण खाले में मंजीराल में				
		दाखु बोका वरदाराम देवी	3463						ना.सि.		वरदा दाखु ववा वरदा बोली के अलावा				
		स्ता-ईए							ना.सि.	1073	बिकार से सम्पूर्ण खाले वाधेश्याम				
			1	5				3.00	ना.सि.		पि. पन्नालाल भाण्ड के अलावा पुतली				
											पि. देवकरण गालि भीत्री की खाले				
											पट. विशागढ़ जि. डी.जे.मेर के गांव दवाई				
											की स्वीकृती करी।				

398

सखी पतिलिपि
 P-35
 26/09/14

Code : J-101

प. म. कुकराबेड़ा
 पटवारी 26/09/14
 तह. भीम, जिला राजसमन्द



APPROVED

PARTNER

(गोपाल बच्छ)

उप पंजीयक भीम
 जिला-राजसमन्द

रस्तोनी, अजमेर फोन : 2632154

केवल नकल के उपयोग के लिए

जमावन्दी (खतोनी) ग्राम कुफरखेड़ा पटवार क्षेत्र श्रीम जिला राजस्थान सम्वत् 20..68 से 20..71... तक



अनुमोदित
APPROVED

131 BATHNER
श्रीम
पंजीयक

कारतकार का नाम मय पिता का नाम, जाति तथा निवास स्थान के पते सहित एवं भू-धृति का स्वरूप	खसरा संख्या	क्षेत्रफल	मूदा (भूमि) वर्गीकरण	सिंचाई के स्रोत	रूपक द्वारा सदात सगान तथा अन्य शीष्य		सम्बत के लिए	सम्बत के लिए	सम्बत के लिए	सम्बत के लिए			
					दा सहित	रकम							
आंशिक नकल	5	6	7	8	9	10	11	12	13	14	15	16	17
देवीसिंह कायुसिंह मोहम्मद सि. लेजसिंह फेहीवेकाठ. सि. राहत. राहिन S.B. B.J. शाखा भीरु	3465	0.74	बी.2			0.40	ना.नं. 907	विरामत नं. कुकी वेवा लेजसिंह					
								शुद्धि पत्र क्रमांक / 2012 / 1702 दिनांक 21/06/12					
								मे घुसा खोले में ड.नं. 5 " नवीन अंकन देवीसिंह कायुसिंह सोहनसिंह सि. लेजसिंह शवत नं. नाम दर्ज की देवीसिंह					
								मु. बि. फ. 51333. शाखा भीरु ख. नं. 3681 / 42					
								शरत एवं की देवीसिंह					
								ना.नं. 1071 वि.नं. 3465 ककवा 01/4					
								मे. मुकुंदराज सि. स्व. विशाल देव के अग्रज					
								शरम स्व. विशाल देव के अग्रज					
								ना.नं. 1071 वि.नं. 3465 ककवा 01/4					
								मे. मुकुंदराज सि. स्व. विशाल देव के अग्रज					
								शरम स्व. विशाल देव के अग्रज					

(गोपाक बरछ)
खरिअभियंता
खान एव भू-विज्ञान विभाग
आमेट (राजसमन्द)

शुची प्रतिनिधि
प. म. कुकरखेड़ा
राजसमन्द

Code : J-101

रस्तोगी, अजमेर, फोन : 2632154

399



जमाबन्दी (खेवट/खतोनी)
(प्रतिलिपि)

402

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कूकरखेड़ा
पटवार हल्का :- कूकरखेड़ा
भू.अभि.नि. :- बगर
तहसील :- भीम
जिला :- राजसमन्द

अंतिम चौसाला आधार सम्बत :- 2076 - 2079 जमाबंदी 2077 (वर्ष 2021) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 340
खाता संख्या पुराना :- 341

काश्तकार का नाम:-

1. रामस्वरूप पुत्र किशनलाल हिस्सा- पूर्ण जाति- माहेश्वरी सा.52, राधा कृष्ण विहार तिलक नगर मदनगंज किशनगढ जिला अजमेर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृषक द्वारा संदन लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3465	0.1133	खनन क्षेत्र	0.1133			
3467	0.0890	खनन क्षेत्र	0.0890			
3469	0.2590	खनन क्षेत्र	0.2590			
3472	0.1700	खनन क्षेत्र	0.1700			
3486	0.1214	खनन क्षेत्र	0.1214			
कुल खसरे - 5	0.7527		0.7527			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 4-Jan-2023

NIC



अनुमोदित
APPROVED



जमाबन्दी (खेवट/खतोनी)
(प्रतिलिपि)

403

प्रपत्र पी-26 (सी)
(देखिये नियम 153 ए)

ग्राम का नाम :- कूकरखेड़ा
पटवार हल्का :- कूकरखेड़ा
भू.अभि.नि. :- बरार
तहसील :- भीम
जिला :- राजसमन्द

अंतिम चौसाला आधार सम्वत :- 2076 - 2079 जमावंदी 2077 (वर्ष 2021) से स्थायी
भूमि धारक का नाम :- राज.सरकार
क्षेत्रफल की ईकाई :- हैक्टेयर
खाता संख्या नया :- 386
खाता संख्या मुराना :- 380

काश्तकार का नाम:-

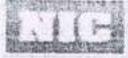
1. सत्यप्रकाशकाबरा पुत्र प्रभुलालकाबरा हिस्सा- पूर्ण जाति- माहेश्वरी सा. अजमेर खातेदार,

खसरा संख्या	क्षेत्रफल	भूमि वर्गीकरण	कृपक द्वारा संदत्त लगान	सिंचाई के साधन	अन्तरण के क्रम में प्रमाणित नामान्तरकरण संख्या व दिनांक	टिप्पणी
3466	0.0890	खनन क्षेत्र	0.0890			
3470	0.0971	खनन क्षेत्र	0.0971			
3473	0.1133	खनन क्षेत्र	0.1133			
3482	0.0607	खनन क्षेत्र	0.0607			
3484	0.0971	खनन क्षेत्र	0.0971			
3485	0.1457	खनन क्षेत्र	0.1457			
कुल खसरे - 6	0.6029		0.6029			

यह प्रपत्र केवल प्रार्थी की जानकारी के लिए है।

इसका उपयोग किसी भी न्यायालय में साक्षी के रूप में नहीं किया जा सकता है।

नकल जारी करने की तिथि :- 4-Jan-2023



यह जो हर्डिलईट
खसरे ह, जो नये डम्पिंग यार्ड में जोड़ने ह।



अनुमोदित
APPROVED

405

Presentation Endorsement

आज दिनांक 06 माह 10 मस 2017 को 04:35 PM बजे
 श्री/श्रीमती/सुश्री M/S Gem Granites Through Sahu Yatra Compony
 Bhagidar Satya Prakash पुत्र/पुत्री/पति श्री Prabhu Lal
 उम्र 49 वर्ष, जाति maheshwari, व्यवसाय Other
 निवासी House No.:0, Colony: kishangarh, Area: madan ganj
 kishangarh, City: kishangarh, Pin code: 305802, District: AJMER,
 State: RAJASTHAN
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।

हस्ताक्षर प्रस्तुतकर्ता
 201701164001277

New Mining Lease and Renewal of Mining Lease

Fees Receipt Endorsement

रसीद नं.	201702164001194
दिनांक	06-10-2017
पंजीयन शुल्क ₹	3450
प्रतिलिपि शुल्क ₹	0
पृष्ठांकन शुल्क ₹	300
अन्य शुल्क ₹	0
कमी स्टाम्प शुल्क ₹	21000
कमी सरचार्ज शुल्क ₹	4200
कुल योग	28950

201701164001277

New Mining Lease and Renewal of Mining Lease

Endorsement of Execution

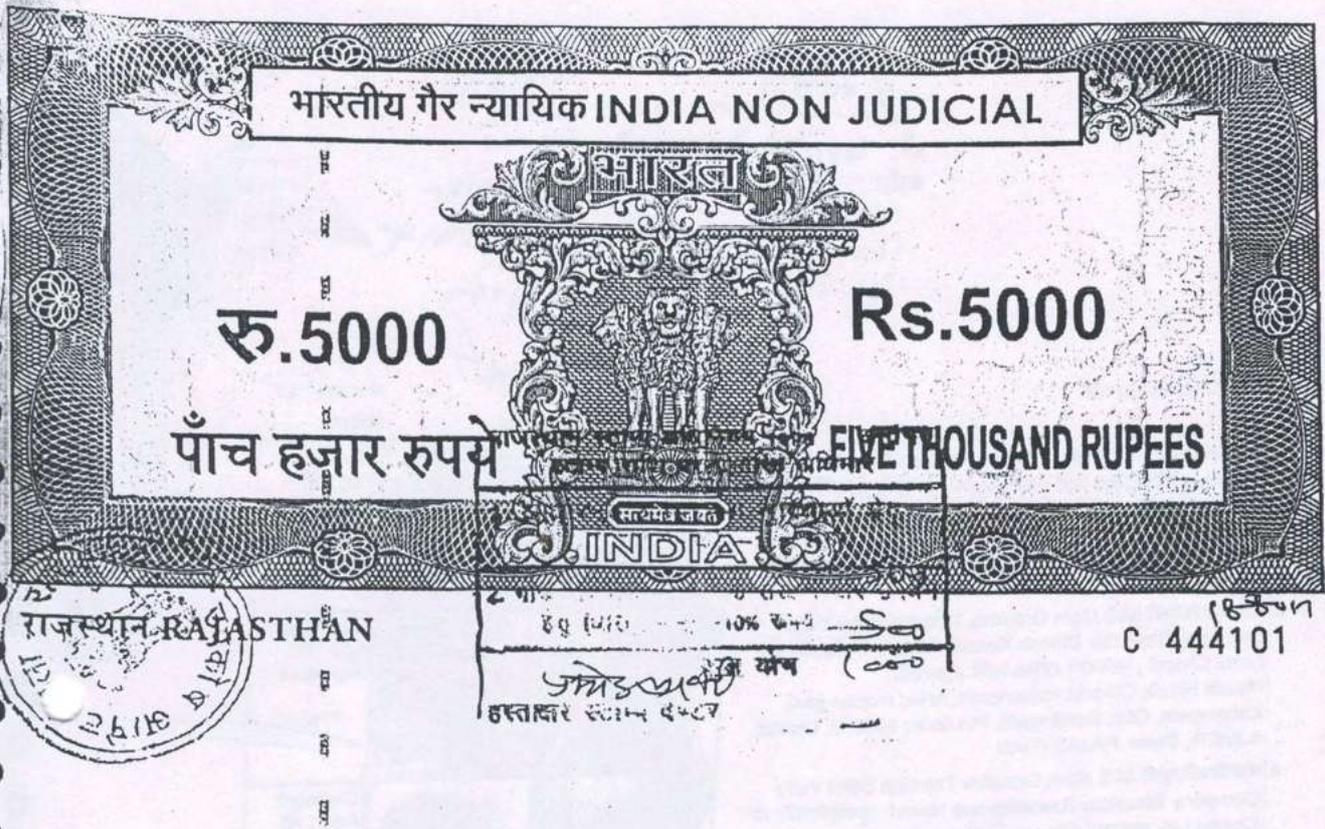
अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठा	पक्षकारों का प्रकार
1	श्री/श्रीमती/सुश्री Mining Engineer, पुत्र/पुत्री/पति श्री Na, व्यवसाय Otherजाति na House No.:0, Colony: amet, Area: amet, City: amet, Pin code: 313332, District: RAJSAMAND, State: RAJASTHAN	<input type="checkbox"/>	<input type="checkbox"/>	Executant Age : 45 Signature :



अनुमोदित
 APPROVED

उप पंजीयक भीम
 जिला-राजसमन्द

406



यह संविदा श्वीकृति की शर्तो एवं राजस्थान अप्रधान खनिज रियायत नियमावली, 2017 में वर्णित नियमो के अधधीन होगी व इसमें समय समय पर होने वाले संशोधनानुसार सभी नियम/शर्तो की पालना करनी होगी। खनन पट्टे का स्थिरभाटक राशि रुपये 1,80,000/- पंजियन तिथि से वार्षिक होगा तथा समय समय पर होने वाले संशोधनानुसार मान्य होगा। उक्त खनन पट्टे में कार्यपालना प्रतिभूति (परफोरमेन्स सिक्क्यूरीटी) स्थिरभाटक की 50 प्रतिशत राशि रुपये 90,000/- व वित्तिय आशवासन प्रति हैक्टर 15000/- के अनुसार राशि रुपये 45,000/- तथा प्रंतिभूति स्थिरभाटक की एक चौथाई राशि रुपये 45,000 की एफ0डी0आर0 के रूप में जमा है।

उक्त संविदा का निष्पादन आज दिनांक 5/10/17 को फर्म एवं राज्य सरकार के मध्य निष्पादित किया गया है।

R-S. Mantri मन्त्रालयकाकाभा

डीसी
FOR JEM GRANITES

(गोपाल बच्छ)
हस्तक्षेप अधिकारी

राज्यपालकी ज्वाइनिंग
आमट (राजसमन्द)

(मैसर्स जेम ग्रेनाईट्स)
PARTNER

Konkub

गवाह :- 1. Chand Dendra P/o. Mahesh nagar, Dist. Ajmer (Raj.)

Ravi Kant

गवाह :- 2. Ravi Kant, Madanganj, Dist. Ajmer (Raj.)

Madanganj, Dist. Ajmer (Raj.)



अनुमोदित
APPROVED

उप पंजीयक भीम
जिला-राजसमन्द

407

5000 4247
श्री प्रेम अग्रवाल
राजि
26/9/14
पत्रे मास
अंगूठी

अनु क्र.	पक्षकारों का नाम व पता	छायाचित्र	अंगूठी	पक्षकारों का प्रकार
2	श्री/श्रीमती/सुश्री M/S Gem Granites Through Sahu Yatra Compony Bhagidar Satya Prakash , पुत्र/पुत्री/पति श्री Prabhulal, व्यवसाय Otherजाति maheshwari House No.:0, Colony: kishangarh, Area: madan ganj kishangarh, City: kishangarh, Pin code: 305802, District: AJMER, State: RAJASTHAN			Claimant Age : 49 Signature : <i>Satya Prakash</i>
3	श्री/श्रीमती/सुश्री M/S Gem Granites Through Sahu Yatra Compony Bhagidar Dinesh Kumar 	 पुत्र/पुत्री/पति श्री Nemi Chand , व्यवसाय Otherजाति agarwal House No.:0, Colony: kishangarh, Area: madan ganj kishangarh, City: kishangarh, Pin code: 305802, District: AJMER, State: RAJASTHAN			Claimant Age : 40 Signature : <i>Dinesh Kumar</i>
4	श्री/श्रीमती/सुश्री M/S Gem Granites Through Sahu Yatra Compony Bhagidar Ramswaroop Mantri , पुत्र/पुत्री/पति श्री Kishan Lal, व्यवसाय Otherजाति maheshwari House No.:0, Colony: kishangarh, Area: madan ganj kishangarh, City: kishangarh, Pin code: 305802, District: AJMER, State: RAJASTHAN			Claimant Age : 59 Signature : <i>R. S. Mantri</i>
5	श्री/श्रीमती/सुश्री M/S Gem Granites Through Sahu Yatra Compony Bhagidar Smt. Ghisi Devi, पुत्र/पुत्री/पति श्री Dayal Ram , व्यवसाय Otherजाति gurjar House No.:0, Colony: kishangarh, Area: 26 school ke pas, khatoli , City: kishangarh, Pin code: 305802, District: AJMER, State: RAJASTHAN			Claimant Age : 36 Signature : <i>Ghisi</i>

ने लेख्यपत्र New Mining Lease and Renewal of Mining Lease को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।
प्रतिफल राशि रु 345000/- पूर्व में / मेरे समक्ष / में से रु 345000/- पूर्व में ————— ये मेरे समक्ष प्राप्त करना स्वीकार किया।

उक्त निष्पादन कर्ता की पहचान निम्न व्यक्तियों ने की है, जिनके हस्ताक्षर एवं अंगूठा निशान मेरे समक्ष लिए गए है।

अनु क्र.	गवाहों का नाम व पता	छायाचित्र	अंगूठा	हस्ताक्षर
1	Name: श्री/श्रीमती/सुश्री Sohan Singh , पुत्र/पुत्री/पति श्री poonam singh जाति rawat Age: 45 Add: House No.:0, Colony: bhim, Area: moda kakar bhim, City: bhim, Pin code: 305921, District: RAJSAMAND, State: RAJASTHAN			Signature <i>Sohan Singh</i>
2	Name: श्री/श्रीमती/सुश्री Ashvani Kumar Kabra, पुत्र/पुत्री/पति श्री prabhulal जाति maheshwari Age: 53 Add: House No.:0, Colony: kishangarh, Area: madan ganj kishangarh, City: kishangarh, Pin code: 305802, District: AJMER, State: RAJASTHAN			Signature <i>Ashvani</i>



अनुमोदित
APPROVED

उपस्थायक भीम
जिला-राजसमंद

408

भारतीय गैर न्यायिक INDIA NON JUDICIAL

रु.5000

Rs.5000

पाँच हजार रुपये

FIVE THOUSAND RUPEES



राजस्थान RAJASTHAN

C 444112

यह स्टाम्प निशानि रु0 5000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

अध्यक्ष/काका/वकील
R.S. MATHUR

ए/सी
FOR GEM GRANITES

(मैसर्स जेम ग्रेनाइट्स)
PARTNER

हस्ताक्षर अधिकारी
खाने शिब्यता
राज्यापाल की ओर से
खान एवं भू-विज्ञान विभाग
आमेट (राजसमन्द)

लाहौर/1107-

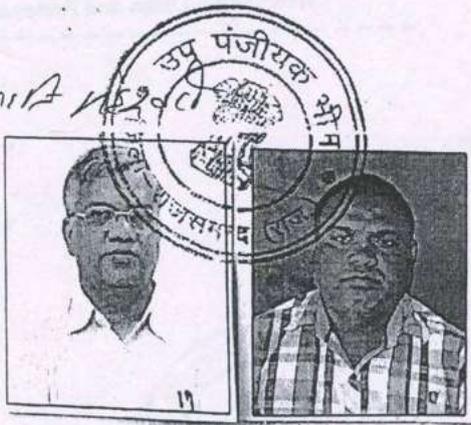
Q अन्वयितुं एतत् अ 10450 9 मुद्रात् अलत्, चात् 115290
In मंत्रालय राजसमन्द (राजसमं)

Q लाहौर/1107-
In मंत्रालय राजसमन्द (राजसमं)

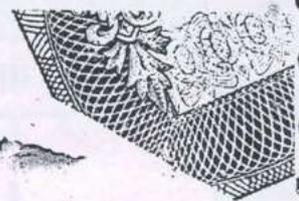


अनुमोदित
APPROVED

उप पंजीयक भीम
जिला-राजसमन्द



409



Handwritten notes and stamps at the top, including '5000', 'पंजीयन', '26/9/17', and '201701164001277'.

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयक, BHIM
जिला-राजसमन्द

Under 54 Endorsement

धारा 54 के तहत प्रमाण-पत्र प्रमाणित किया जाता है कि इस लेख पत्र की मालियत रु 345000 मानते हुए इस पर देय कमी मुद्रांक राशि रु 21000 पर कमी पंजीयन शुल्क रु 3450, सरचार्ज राशि 4200 कुल रु 28650 रसीद संख्या 201702164001194 दिनांक 06-10-2017 में जमा किये गये हैं।

अतः दस्तावेज को रु 21000 के मुद्रांकों पर निष्पादित माना जाता है।

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयक भीम
जिला-राजसमन्द

Registration Endorsement

आज दिनांक 06/10/2017 को पुस्तक संख्या 1 जिल्द संख्या 179 में पृष्ठ संख्या 55 क्रम संख्या 201703164101051 पर पंजीबद्ध किया गया तथा अतिरिक्त पुस्तक संख्या 1 जिल्द संख्या 310 के पृष्ठ संख्या 40 से 77 पर चरपा क्रिया गया।

201701164001277

New Mining Lease and Renewal of Mining Lease

उप पंजीयक भीम
जिला-राजसमन्द



अनुमोदित
APPROVED

410

भारतीय गैर न्यायिक INDIA NON JUDICIAL

एक हजार रुपये

ONE THOUSAND RUPEES

रु. 1000

Rs. 1000



राजस्थान RAJASTHAN

उपपंजीयक भीम
हस्ताक्षर स्थान ६५६२

F 178856

यह स्टाम्प राशि रू० 1000/- मूल स्टाम्प क्रमांक A-787950 के साथ संलग्न है ।

उपपंजीयक का नाम

R. S. Mantry

डीसी

FOR GEM GRANITES

(मैसर्स जेम ग्रेनाइट्स)

PARTNER

(गोपाल बच्छ)

हस्ताक्षर अधिकारी
राजस्थान प्रशासन विभाग
राज्यपाल की ओर से
आर.सी. (राजसमन्द)

उप पंजीयक भीम
जिला-राजसमन्द



अनुमोदित
APPROVED

411

ए. ए. 22/2014, निकट ग्राम कुकरखेडा खनिज ग्रेनाइट तहसील भीम

FORM -6

FORM OF MINING LEASE

[See rule 21(2)]

This indenture made this 5th October day of 20 17 between the Governor of the State of Rajasthan (hereinafter referred to as the Government which expression shall, where the context so admits, include his successors in office and assigns) of the one part

and

When the lessee is an individual ----- (Name of person) (hereinafter referred to as the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives, and permitted assigns)

or

✓ When the lessee is a registered firm श्रीमती घीसीदेवी पत्नि स्व. श्री दयालराम 26 स्कूल के पास, खातोली तहसील किशनगढ जिला अजमेर (Name & address of 1st partner) श्री रामस्वरूप मंत्री पिता श्री किशनलाल जी निवासी 160, तिलक नगर, वार्ड नम्बर 42, बालाजी मन्दिर के पास, राधाकृष्ण विहार, मदनगंज किशनगढ जिला अजमेर (Name and address of 2nd partner) श्री सत्यप्रकाश पिता श्री प्रभूलाल काबरा निवासी 127, दाधीच कोलोनी, मदनगंज, किशनगढ जिला अजमेर (Name and address of 3rd partner) श्री दिनेश कुमार पिता श्री नेमीचन्द गर्ग निवासी 192, राजस्थान बैंक स्ट्रीट, वार्ड नम्बर 18 मदनगंज, किशनगढ, जिला अजमेर (Name and address of 4th partner) and all carrying on business in partnership under the firm name and style of (Name of the Firm) मैसर्स जेम ग्रेनाइट्स registered under the Indian Partnership Act, 1932 (9 of 1932) and having their registered office द्वारा श्री साहू यात्रा कंपनी आदिनाथ कोलोनी के पिछे, जयपुर रोड, मदनगंज, किशनगढ, जिला अजमेर (Address of the firm) (hereinafter referred to as "lessees" which expression shall, when the context so admits be

रजयठकाशकावत

R.S.M. 2014

E.S.I.

FOR GEM GRAIN



उप पंजीयक भीम
जिला-राजसमन्द

(गोपाल बच्छ)
खनि अभियंता
खान एव भू-विज्ञान विभाग
आमेट (राजसमन्द)

1

अनुमोदित
APPROVED

412

एम.एल. 22/2014. निकट ग्राम कुकरखेडा खनिज ग्रेनाईट

deemed to include all the partners of the said firm, their respective heirs, executors, legal representative and permitted assigns)

or

When the lessee is a registered Company (Name of the Company) and Company registered under 1956 (Act under which incorporated) and having its registered office at (Address of the company) (hereinafter referred to as the "lessee" which expression shall, where the context so admits be deemed to include its successors and permitted assigns) of the other part.

BACKGROUND:

- A. The lessee had participated in an electronic auction for grant of a mining lease, pursuant to which the lessee has become eligible for grant of a mining lease or had been granted a prospecting licensee or letter of intent has been issued or mining lease has been sanctioned with respect to which the lessee has completed the requirements under the Rajasthan Minor Mineral Concession Rules, 2017 (hereinafter referred to as the said rules) for grant of a mining lease.
- B. Accordingly, the State Government is now executing this deed for grant of a lease to the lessee in consideration of the fee, royalties, covenants and agreements hereinafter reserved and contained on the part of the lessee to be paid, observed and performed.
- C. The State Government hereby grants the mining lease for ग्रेनाईट mineral कार्यालय अधीक्षण खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, राजसमंद-वृत, राजसमंद के आदेश क्रमांक: अखअ/राज-वृत/सीसी-आमेट/एम.एल. 22/2014/957 दिनांक 19.7.17 निकट ग्राम कुकरखेडा तहसील भीम जिला राजसमन्द क्षेत्रफल 3.00 हैक्टर in respect of the lands hereinafter described in clause 1(b) and has/have deposited with the Government the sum of Rs. 45,000/- as security, Rs.

प्रपञ्च प्रकाश/काठ
R-S. Mantry
धीरू
FOR GEM GRANI



उप पंजीयक भीम
जिला राजसमन्द

(गोपाल बच्छ)
खनि अभियन्ता
खान एवं भू-विज्ञान विभाग
राजसमन्द

PARTNER
APPROVED

413

दि. 22/01/14, निकट ग्राम कुकरखेडा खनिज ग्रेनाईट तहसील भीम

45,000/- as performance security and Rs. 90,000/- as financial assurance.

Now therefore this deed witnesses and the parties hereto hereby agree as follows:-

1. Demises:

- (1) In consideration of the rents and royalties covenants and agreements hereinafter contained and on the part of the lessee/lessees to be paid, observed and performed the Government hereby grants and demises up to the lessee/lessees, all these mines/beds/veins/seams of (hereinafter referred to as the said minerals) situated, lying and being in or under the lands which are referred to hereinafter and subject of other provisions of this lease.
- (2) The area of the said lands is as follows (hereinafter referred to as the said lands or the leased area).
- (3) The lessee/lessees shall hold the premises hereby granted and demised from the date of registration for period of 50 years thence next ensuing.

2. Liberties, powers and privileges to be exercised and enjoyed by the lessees:

The following liberties, powers and privileges may be exercised and enjoyed by the lessee/lessees subject to the other provisions of this lease:

- (1) To enter upon land and search for, win, work etc.- Liberty and powers at all times during the terms hereby demised to enter upon the said lands and to search for, mine, bore, dig, drill for, win, work, dress, process, convert, carry away and dispose of the said minerals.
- (2) To sink, drive and make pits, shaft and inclines etc.- Liberty and powers for or in connection with any of the purposes mentioned in this clause to sink, drive, make, maintain and use in the said lands, and pits, shafts, inclines, drifts, levels, water-ways, air-ways and other works and to use, maintain, deepen or extend any existing works of the like nature in the said lands.



पंजीयक भीम
APPROVED

उप पंजीयक भीम
जिला-राजसमन्द

(मोपाल बच्छ)
अभि सुविद्यता
खान एल. सु. विलान विभाग 3
जयपुर (राजसमन्द)

414

एम.एल. 22/2014. निकट ग्राम कुकरखेडा खनिज ग्रेनाइट सह

- (3) To bring and use machinery and equipment- Liberty and power for or in connection with any of the purposes mentioned in this clause to erect, construct, maintain and use on or under the said lands any engines, machinery, plant, dressing floors, furnaces, coke ovens, brick kilns, workshops, store houses, bungalows, god owns, sheds and other buildings and other works and conveniences on the like nature on or under the said lands.
- (4) To use water from streams etc- Liberty and power for or in connection with any of the purposes mentioned in this clause but subject to the rights of any existing or future lessees and with the written permission of the Collector to appropriate and use water from any stream, water courses, springs or other source in or upon the said lands and to divert, step up of dam any such stream or water course and collect or impound. Any such water and to make, construct and maintain any watercourse, culverts drains or reservoirs but not so as to deprive any cultivated land, villages, buildings or watering places for a livestock of a reasonable supply of water as before accustomed nor in any way to foul or pollute any stream or spring provided that the lessee/lessees shall not interfere with the navigation in any navigable stream nor shall divert such stream without previous written permission of the government.

3. Restriction as to the exercise of the liberties etc.:

The liberties, powers and privileges granted under clause 2 are subject to the following restrictions and subject to the other provisions of this lease:-

- (1) The mining operations within 45 meters of the public works etc.- The lessee shall not carry on or allow to be carried on, any mining operations at any point within a distance of forty five meters from any railway line except under and in accordance with the written permission of the railway administration concerned or under or beneath any ropeway or ropeway

सत्यप्रकाश/कौशिक/व/31

R.S. Mantri
डीसी

OF GEM GRANITES



अनुमोदित
PARTNER APPROVED

उप पंजीयक भीम
जिला-राजसमन्द

(गोपाल लख)
रूनि अभियंता
राजसमन्द विभाग
जिला-राजसमन्द

415

or on behalf of the Government regarding the use or employment of such works, plants, premises and minerals:

Provided that fair compensation which shall be determine in default of agreement by the Government shall be paid to the lessee/lessees for all loss or damages sustained by him/them by reason or in consequence of the exercise of powers conferred this clause:

Provided further that the exercise of such powers shall not determine the said term hereby granted or affect the terms and provisions of these presents further than may be necessary to give effect to the provisions of this clause.

11. Security and forfeiture thereof:

- 1: The Government may forfeit the whole or part of the amount deposited by the lessee/lessees as security under this lease in case the lessee/lessees commits/commit a breach of any covenant to be performed by the lessee/lessees under this lease.
2. Whenever the said security deposit or any part thereof or any further sum deposited with the Government in replacement thereof shall be forfeited under sub-clause (1) or applied by the Government in satisfaction of any dues of the Government under this lease (which the Government is hereby authorized to do) and the lessee/lessees shall immediately deposit with the Government such further sum as may be sufficient with the inappropriate part thereof to bring the amount in deposit with the Government up to the limit as mentioned in Rule 19.
3. The rights conferred by this clause shall be without prejudice to the right conferred on the Government by any other provision of this lease or by any law.

(Plan with boundary marks of demarcation report to be annexed)

12 Interpretations:

सत्यमेव जयते
R. S. Mangaraj

ए. आर. आ.
FOR GEM GRANITES

PARTNER



पंजीयक भीम
जिला-राजसमंद

अनुमोदित
APPROVED

(गोपाल लच्छ)
खनि अभियंता
खान एवं भू-विज्ञान विभाग 21
आमेड (राजसमंद)

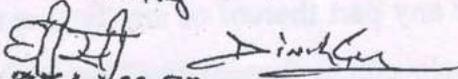
416

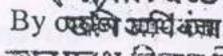
एमएल 22/2014, निकट ग्राम कुकरखेडा खानिज ग्रनाइट तहसील

In this lease unless the context otherwise requires,-

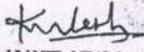
1. 'Department' means the Department of Mines & Geology, Rajasthan.
2. 'Director' means the Director of the Mines & Geology, Rajasthan for the time being and includes any officer authorized by him to perform any of his functions.
3. 'Government' includes an officer of the Government to whom any power of the Government has been for the time being delegated.

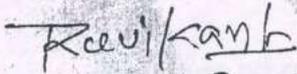
IN WITNEES WHEREOF this indenture has been signed by the lessee/lessees.

सत्यमेव जयते
 R.S. Manting

 FOR GEM GRANITES
 Signed by lessee/lessees
 PARTNER


 Signature
 (जिवालय बख्त)
 By  behalf of
 ज्ञानमय भू-विज्ञान विभाग
 the Governor of Rajasthan
 आर्षद (राजसमन्द)
 (Designation)

And by


 WITNEES (1) आमलदास शं. राजसमन्द, निवासी, अमर, राजसमन्द (राज.)


 WITNEES (2)

Ravi Kant Meundra s/o Vimal Chand Meundra R/o Mahesh
 Nayari Madungari Rishangarh Dist. Rajmer (Raj.)




 उप पंजीयक भीम
 जिला-राजसमन्द

अनुमोदित
 APPROVED,

417

भारतीय गैर न्यायिक INDIA NON JUDICIAL



ONE THOUSAND RUPEES

Rs.1000



राजस्थान RAJASTHAN

05 Sep 2017

राजस्थान स्टाम्प अधिनियम, 1972 अन्तर्गत स्टाम्प राशि पर प्रभाविता अंशिकः	
1. अध्यात्मिक दस्तावेज	10% ₹ 100
2. भाव और अस्तीति (भाग 3-अ)	₹ 100
	₹ 200

F 825324

PARTNERSHIP - DEED

This deed of partnership made this 8th September, 2017 among:-

- Shri Ram Swaroop Mantri S/O Shri Kishan Lal Mantri aged about 56 Years, Resident of 160 Tilak Nagar Ward No 42 Near Balaji Temple Radhe Krishna Vihar Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Shri Satya Prakash Kabra S/O Shri Prabhulal Kabra aged about 46 Years, Resident of 127, Dadihich Colony Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Shri Dinesh Kumar Garg S/O Shri Nemi Chand Garg aged about 41 Years, Resident of 192, Rajasthan, Bank Street Ward No 18 Madanganj-Kishangarh Distt Ajmer 305801 here in after to be called the "Continue Partner"
- Mrs. Ghisi Devi W/O Dayal Ram Gujar aged about 36 Years, Resident of 26, School Ke Pass Khatoli Tehsil Kishangarh 305815 here in after to be called the "Joining Partner"

Where the above parties no 1 to 3 were carrying on business along with partnership deed dated 12.11.2014 it has been decided to Retire Shri Dayal Ram Gujar w.e.f. 02.04.2017 to due to death and parties no 1 to 3 to this deed has decided to introduce new partner Mrs Ghisi Devi.



Signatures
ATTESTED



उप-परिचय विभाग
अनुमोदित
जिला-केशवपुर
APPROVED

R. S. Mantri
घीसी
FOR GEM GRANITES

PARTNER

घीसी

(गोपाल बच्छ)
रुनि अभियंता

7/2/17
ATTESTED



1. अक्षय कुमार	₹ 100
2. राजेश कुमार	₹ 100
3. अमित कुमार	₹ 200

F 825325



Whereas in order to define there respective rights and obligation this deed of partnership has been executed and both the parties agreed of the following terms & conditions:-
 That the name of the firm shall be M/S Gem Granites But partners with their consent may carry business in any other name or names.
 That the firm is carrying on its business vide earlier deeds but this deed will be effective from 01.04.2017 C.A. R.S. मन्तव्य, राजस्थान सरकार
 That the principal place of business shall be at C/o Shri Sahu Yatra Co. Opp Adinath Colony Jaipur Road Madanganj- Kishangarh but it may be at any other place or places as agreed upon from time to time.
 That the business of the firm has been and shall be of Manufacturing and Mining of all kinds of Marble Block Grantsies Block slabs and Tiles, Natural Stone and minerals purchase and sale thereof and such other business as the partners may mutually decide from time to time.
 That the proper books of accounts shall be maintained and kept at the principal place of business and same shall be closed every year on 31st March, When the final accounts shall be drawn up.
 The necessary capital as well as further funds required for the purpose of the partnership business shall be contributed by the partners in such manner as may be mutually agreed upon by and between the partners from time to time. Interest @ 12% p.a. or such rate as may be prescribed by section 10 (b) of the Income Tax Act 1961 or any

दीसी

8108-C
 8/9/14/04
 APPROVED
 12/02/21
 R.S. Mantav
 R.S. Mantav
 दीसी



(गोपाल बच्छा)
 खनि अभियंता
 खान एवं भू-विज्ञान विभाग
 आमेट (राजसमन्द)
 दीसी

भनुमोदित
 PARTNER APPROVED

उप पंजीयक भीम
 जिला-राजसमन्द



- 8 The profit and or loss of the partnership business as per the accounts maintained by the partners after defraying all the expenses relating to business including rent, salaries and other establishment expenses as well as interest and remuneration payable to the partners in accordance with the deed of partnership shall be divided and distributed amongst partners in Equal proportions :-
- 9 That with the mutual consent the parties, new partners can be admitted in the partnership & with the majority decision the partners may be retired.
- 10 That the firm shall not be at will and any change in the partnership deed can be made only with the prior permission of the financial institution during the currency of loan.
- 11 That any dispute by any controversy arising out of the business shall be referred to arbitration under the arbitration Act. 1940 including its statutory modification there of.
- 12 That in case of death of any of partner his legal heir or representative shall be admitted to partnership with same rights & obligation
- 13 That One or more Bank Account of the partnership shall be opened and operated upon business any of party.
- 14 That the subjects to above the provisions of the Indian partnership Act. 1932 shall apply to all matters, not specified in this deed of partnership.

It is further agreed that if any of the aforementioned clauses of this deed of partnership are found inconsistent with the loan agreement of any financial institution, such clause will have no effect during the currency of loan from the financial institution

In witness where of the partners have set and subscribed their respective hand at Madanganj - Kishangarh this 8th day of September, 2017

WITNESS:

- 1. Kaushikant
- 2. Kemal Sahy

SIGNATURE:::

- 1. R. S. Mantry
- 2. सत्यप्रकाश काला
- 3. ...
- 4. दीप्ती सत्यप्रकाश काला

ATTESTED

...
12/09/17

नोटेरी पब्लिक
रमेशचन्द्र शर्मा
जिला-राजसमन्द



अनुमोदित
APPROVED
उप पंजीयक
जिला-राजसमन्द

R. S. Mantry

दीप्ती

PURBEM GRANITES

PARTNER

amendment there of which may be in force in the relevant financial year shall payable to the partners on the amount outstanding to the credit of the amount of the partners such interest shall be calculated and credited to the account of each partner at the close of the accounting year.

That all the parties have agreed to work in partnership firm as working partners. It is hereby agreed that in consideration of devoting their time and attention to the business of partnership firm and working in partnership they shall be entitle to draw remuneration as under: -

(A) The Yearly remuneration payable to each of partner shall be calculated: -

Percentage of income of each accounting period in the following manner: -

In Case of profit up to Rs.1, 50,000/- 100% thereof
In Other Cases

	Party No 1	Party No2	Party3
In respect of income			
Of firms 3, 00,000	30%	30%	30%
In respect of Balance			
Of Income	20%	20%	20%

For the purpose of above calculation income shall be computed as defines in explanation to section 40 (b) of the Income Tax Act.1961 or any other applicable provision as may be in force for income tax assessment of the partnership firm for the relevant accounting period.

(B) The Partner Shall be entitle to increase or reduce the above remuneration as maybe agreed to pay remuneration to other working partners or partner as the case may be the parties here to may also agree to revise the mode of calculating the above said remuneration as may be agreed to by and between the partners from time to time..

(C) The Remuneration payable to above said partners shall be credited to their respective account at the close of year the remuneration shall fall due to them on determining the same in the manner referred to herein above.

(D) The said partners shall be entitled to draw their remuneration only after the end of the relevant accounting period. However nothing here in contained shall preclude any of the said partners from withdrawing any amount from the partnership firm against the amount stand to the capital and or current or loan account or his share of profit for the relevant accounting year in such manner as may be decided by the partners by the mutual consent.



8/9/1404
ATTESTED
 12/09/13
 रमेशचन्द्र कश्यप
 नोटरी पब्लिक
 राजस्थान राज्य (राज.)

FOR GEM GRANITES
 R. S. MANTAL
 14/09/13



(निषिद्ध/बन्धु)
 एम. एच. सु. विज्ञान विभाग
 राजस्थान (राजस्थानमन्त्र)

अनुमोदित उप पंजीयक भीम
APPROVED जिला-राजसमन्त्र

REGISTRATION & STAMPS DEPARTMENT
OFFICE OF SUBREGISTRAR (TEHSILDAR)

421

BHIM
(Rule 75 & 131)
FEE RECEIPT

Doc No. : 2015000033 Dated : 09/01/2015
Presenter Name : SATYAPRAKASH Face value : 0
Presenter Address : DADHICH COLONY MADANGANJ KISHANGARH. TEH. KISHANGARH.
Document Type : Consent deed for mining lease
Claimant Name : M/S JEM GRANITE/O SAHUYATRA CO. ADHINATH CO. MADANGANJ TH., KHATOLI TEH. KISHANGARH.
Document S.No. : 2015000030 Stamp Value : 30000

Ordinary Registration Fee	: 33910	Commission Fee	: 0
Copy/Scanning/Inspection Fee	: 300	Custody Fee	: 0
Fee for Memorandum u/s 64-67	: 0	Miscellaneous Fee	: 0
Certified Copying Fee u/s 57	: 0	Stamp Duty Cash	: 139530
Surcharge on Stamp Duty	: 16960		
late Fee u/s 25-34	: 0		

TOTAL : 190700

-----Already Paid-----

E-Stamp No. : / Amount : 0

(Paid) - DD No. : / Amount : 0
DD Drawn Bank : /(Paid) - EGRAS GRN No. : 4623968, 4640742 / Amount : 190720
Deposit Bank : sbbj bhim / Date : 09/01/2015(Paid) - E-Stamp Id No. : / Amount : 0
E-Stamp Date :(Paid) - Cash Recpt No. : / Amount : 0
Date :

Amount Rs. One Lakh Ninty Thousand Seven Hundred only.

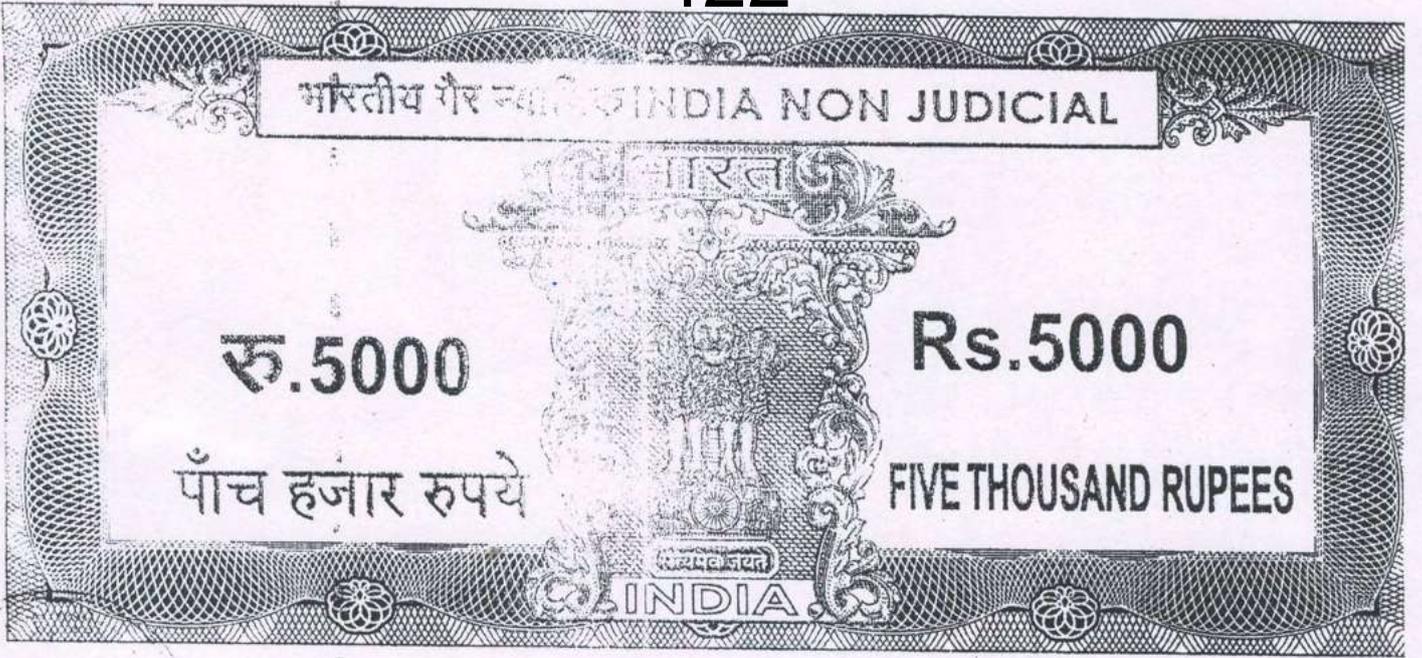
Caster

सुप पंजीयक भीम
SUB REGISTRAR, BHEEM
जिला



अनुमोदित
APPROVED

422



राजस्थान RAJASTHAN

B 819606

कृषि भूमि पर खनन के लिए सहमति पत्र

(यह सहमति पत्र आज दिनांक 07.01.2015 को स्थान भीम पर निम्न पक्षकारों के मध्य निम्न प्रकार से मुबलिया 30,000/- अक्षरों तीस हजार के स्टाम्पो पर निष्पादित किया जाता है।)

हम कि

1. सत्यप्रकाश पिता श्री प्रभुलाल जी काबरा जाति महेश्वरी आयु 46 वर्ष निवासी 127 दादीच कॉलोनी मदनगंज तहसील किशनगढ जिला अजमेर (राज.)
2. रामस्वरूप पिता श्री किशनलाल मन्त्री जाति महेश्वरी आयु 56 वर्ष निवासी 160 तिलोक नगर वर्ड न. 42 बालाजी मन्दिर राधे किशन विहार किशनगढ तहसील किशनगढ जिला अजमेर,
3. दिनेश पिता श्री नेमीचन्द जी जाति गर्ग आयु 41 वर्ष निवासी 192 राजस्थान बैंक स्टेट वर्ड न. 18 मदनगंज किशनगढ तहसील किशनगढ जिला अजमेर (राज.)

प्रथम पक्षकार /-

1. मैसर्स जैम ग्रोनाइट्स केयर ऑफ श्री साहुयात्रा कम्पनी ऑदिनाथ कॉलोनी के सामने जयपुर रोड मदनगंज किशनगढ जिला अजमेर (राज.) फर्म रजि. न. 17/01/117/2014 रजि. टीन न. 08950062692 द्वारा दयालराम गुर्जर पिता श्री मांगीलाल गुर्जर जाति गुर्जर आयु 39 वर्ष निवासी 26 स्कुल के पास खातोली तहसील किशनगढ जिला अजमेर (राज.)

द्वितीय पक्षकार /-

के पक्ष में सम्पादित किया गया है जिसको आगे चलकर द्वितीय पक्ष के नाम से संबोधित किया जावेगा ।

निरन्तर पेज 2 पर /-

अनुमोदित
APPROVED

423



राजस्थान RAJASTHAN

B 819607

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जो कि हम प्रथम पक्षकार के स्वामित्व एवं आधिपत्य एव खातेदारी की भूमि राजस्व ग्राम कुकरखेडा पटवार हल्का कुकरखेडा तहसील भीम जिला राजसमंद मे स्थित होकर जिसका विवरण वर्तमान चालु जमाबन्दी सवत् 2068 व 2071 के अनुसार निम्नानुसार है :-

सत्यप्रकाश की आराजी खसरा न.

खाता संख्या	खसरा न.	रकबा	किस्म
293	3470	0-12-0	बारानी 2
	3473	0-14-0	बारानी 2
	3482	0-07-10	बारानी 1
कुल किता 3 रकबा 1 बीघा 13 विस्वा 10 विस्वासी भूमि का सम्पूर्ण हिस्सा ।			
खाता संख्या	खसरा न.	रकबा	किस्म
341	3464	02-02-0	बारानी 2
कुल किता 1 रकबा 02 बीघा 02 विस्वा भूमि का सम्पूर्ण हिस्सा			
खाता संख्या	खसरा न.	रकबा	किस्म
99	3466	0-11-0	बारानी 2
कुल किता 1 रकबा 11 विस्वा भूमि का सम्पूर्ण हिस्सा,			
खाता संख्या	खसरा न.	रकबा	किस्म
183	3484	0-12-0	बारानी 1
	3485	0-18-0	बारानी 1
कुल किता 2 रकबा 1 विस्वा 10 विस्वा का सम्पूर्ण हिस्सा .			
खाता संख्या	खसरा न.	रकबा	किस्म
343	3468	02-04-0	बड़ाड
कुल किता 1 रकबा 0 बीघा 0 विस्वा भूमि का सम्पूर्ण हिस्सा			

निरन्तर पेज 3 पर /-



अनुमोदित
APPROVED

पंचायत समिति

जिला-राजसमंद

424

आज दिनांक 8 माह January सन् 2015 को 14:13 बजे
 श्री/श्रीमती/सुश्री SATYAPRAKASH पुत्र/पुत्री/पत्नी श्री PRABHULALJI
 उम्र 46 वर्ष, जाति MAHASHWARI व्यवसाय BUSS
 निवासी DADHICH COLONY MADANGANJ KISHANGARH TEH KISHANGARH
 ने मेरे सम्मुख दस्तावेज पंजीयन हेतु प्रस्तुत किया।



महाराष्ट्र सरकार

उपपं. म

हस्ताक्षर प्रस्तुतकर्ता
 (2015000030)

जिला सप्लीयकट BHEEM

(Consent deed for mining lease)

हस्ताक्षर

फोटो

अंगूठा

उक्त श्री/श्रीमती/सुश्री (Executant)
 1-SATYAPRAKASH/PRABHULALJI KABRA
 Age:46. Caste-MAHASHWARI
 Ocu.-BUSS.
 R/O-DADHICH COLONY MADANGANJ KISHANGARH
 TEH. KISHANGARH.

महाराष्ट्र सरकार

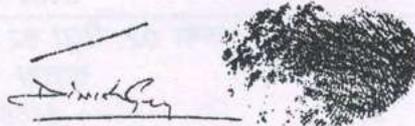


2015

2-RAMSWAROOP/KISHANLAL MANTRI
 Age 56. Caste-MAHESHAWARI
 Ocu.-BUSS
 R/O-TILOKNAGAR RADHEKISHAN VIHAR
 KISHANGARH. TEH. KISHANGARH.

R. S. Mantri

3-DINESH/NEMICHANDJI
 Age:41. Caste-GARG
 Ocu.-BUSS.
 R/O-RAJ S BANK WARD NO 18 MADANGANJ
 KISHANGARH TEH KISHANGARH



ने लेख्यपत्र Consent deed for mining lease
 को पढ़ सुन व समझकर निष्पादन करना स्वीकार किया।

दस्तावेज प्रस्तुत

उक्त निष्पादन कर्ता की पहचान

1. श्री/श्रीमती/सुश्री MISHRILAL
 पुत्र/पुत्री/पत्नी श्री MOHANLAL उम्र 36 वर्ष
 जाति BHAND व्यवसाय BUSS
 निवासी MIYALAKHET

2. श्री/श्रीमती/सुश्री RAVIKANTH MANDRA
 पुत्र/पुत्री/पत्नी श्री VIMACHANDJI MANDRA उम्र 42 वर्ष
 जाति MUNDRA व्यवसाय BUSS
 निवासी KISHANGARH TEH. KISHANGARH ने की है जिनके

समस्त हस्ताक्षर एवं अंगूठा निशान समक्ष लिये गये हैं।



(2015000030)

(Consent deed for mining lease)

अनुमोदित
 APPROVED

BHEEM

425



राजस्थान RAJASTHAN

6 JAN 2015

B 819608

11 3 11

रामस्वरूप पिता श्री किशनलाल जी के आराजी खसरा न.

खाता संख्या	खसरा संख्या	रकबा	किस्म
306	3469	01-12-0	बझड

कुल किता 1 रकबा 01 बीघा 12 विस्वा भूमि का सम्पूर्ण हिस्सा

खाता संख्या	खसरा संख्या	रकबा	किस्म
262	3467	0-11-0	बारानी 2
	3472	1-01-0	बारानी 2
	3486	0-15-0	बारानी 2

कुल किता 3 रकबा 2 बीघा 7 विस्वा भूमि का सम्पूर्ण हिस्सा ।

खाता संख्या	खसरा संख्या	रकबा	किस्म
131	3465	0-14-0	बारानी 2

कुल किता 14 विस्वा भूमि का सम्पूर्ण हिस्सा ,

दिनेश गर्ग पिता श्री नेमीचन्द जी की आराजी ,

खाता संख्या	खसरा संख्या	रकबा	किस्म
216	3476	01-03-0	बारानी 1
	3477	02-07-0	बारानी 1
	3478	01-04-0	बझड

कुल किता 3 रकबा 4 बीघा 14 विस्वा भूमि का सम्पूर्ण हिस्सा

यह कि उक्त वर्णित आराजीयात प्रथम पक्षकार की खातेदारी है तथा उक्त वर्णित भूमि में से रकबा 17 बीघा 7 विस्वा 10 विस्वासी भूमि में द्वितीय पक्षकार अपने स्विकृत कराने के लिए आवेदन कर रहे हैं उक्त वर्णित भूमि रकबा 17 बीघा 7 विस्वा 10 विस्वासी को खनन कार्य में लेना चाहते हैं जिसे पक्षकार स्विकृत कराने में ला स्याही से दर्शाया गया है।

निरन्तर पेज 4 /-

12.5.2014
 12.5.2014
 विज्ञान विभाग.

अनुमोदित
 APPROVED

उपपं. के. शर्मा
 जिला मजिस्ट्रेट

12.5.2014

426



राजस्थान RAJASTHAN

B 819609

114 11

उक्त वर्णित सम्पूर्ण भूमि को अथवा उसके अंश भाग को प्रथम पक्षकार को हर प्रकार से हस्तांतरण करने का पूर्ण अधिकार प्राप्त है तथा यह भूमि कहीं पर रहन बेचान व बन्धक नहीं है तथा उपर वर्णित भूमि कुल रकबा 17 बीघा 7 विस्वा 10 विस्वासी भूमि खनन करने की सहमति द्वितीय पक्ष को प्रदान करता हूँ ।

यह कि द्वितीय पक्षकार उपरोक्त वर्णित 17 बीघा 07 विस्वा 10 विस्वासी भूमि में जब तक खनिज निकलेगा तक तक उक्त भूमि में खनन कार्य कर सकेंगे अर्थात् माईनिंग संविदा स्वीकृति से माईनिंग संविदा की अवधि 30 वर्ष एवं उसके बाद माईनिंग संविदा के अग्रिम सहमति के मुआवजे एवं प्रतिफल स्वरूप के बदले द्वितीय पक्ष से हम प्रथम पक्ष द्वारा बिना प्रतिफल की राशि प्राप्त किये गये यह उक्त वर्णित भूमि 17 बीघा 07 विस्वा 10 विस्वासी भूमि में खनन करने की सहमति मैं प्रथम पक्ष आज द्वितीय पक्ष को इस रजिस्टर्ड खनन की सहमति पत्र के द्वारा दिनांक 08.01.2015 को निम्न गवाहों की उपस्थिति होकर प्रदत्त कर रहा हूँ । आज से उक्त भूमि को अब प्रथम पक्ष किसी प्रकार से रहन बेचान व बन्धक नहीं करेगा तथा प्रथम पक्ष के उत्तराधिकारियान भी इस भूमि को कहीं पर रहन बेचान व बन्धक नहीं कर सकेंगे तथा इस सहमति पत्र को भविष्य में प्रथम पक्ष व उसके उत्तराधिकारी विद्धो नहीं कर सकेंगे ।

निरन्तर पेज 5 पर /-



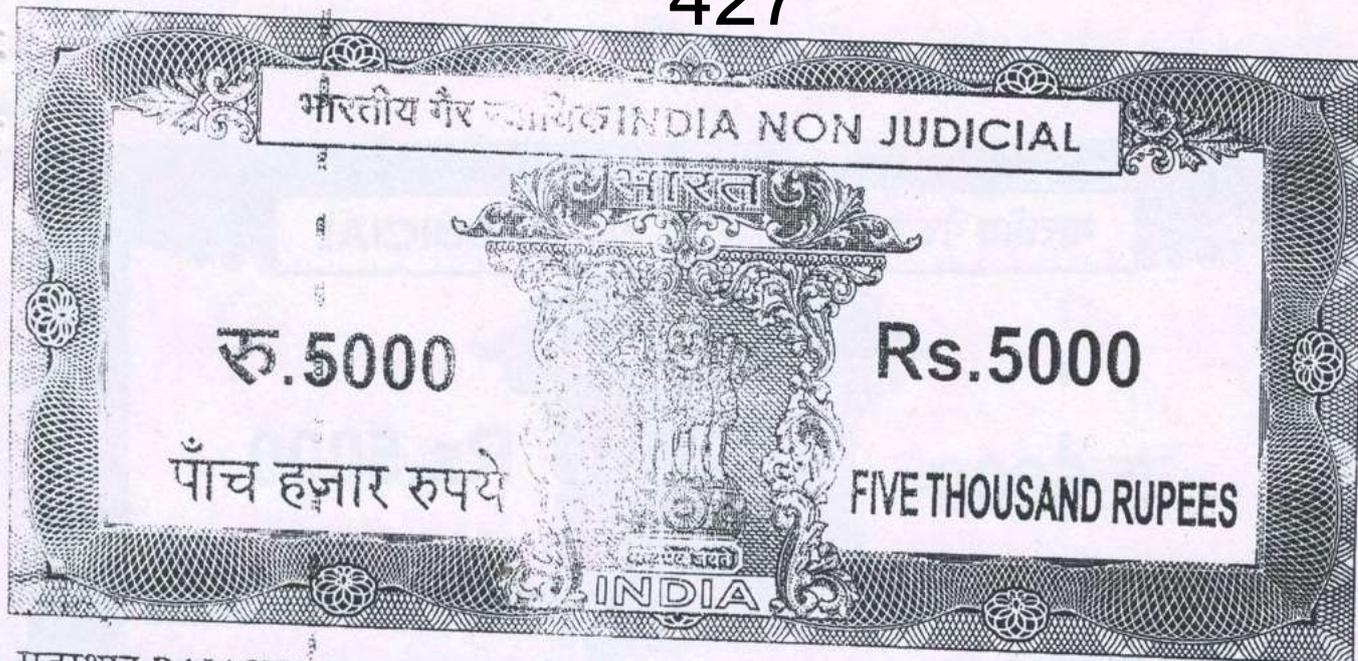
अनुमोदित
APPROVED

(माल राम २२ ३३)

374

जिला-राजसमन्

427



राजस्थान RAJASTHAN

B 819610

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यह कि सहमति पत्र प्रथम पक्ष द्वारा आप द्वितीय पक्ष के पक्ष मे निष्पादित किया जा रहा है जिस पर आज द्वितीय पक्ष स्वयं या उसके प्रतिनिधि या भविष्य मे खनन संविदा हस्तांतरित होने पर हस्तान्तरिती के द्वारा खनन कार्य किया जा सकेगा जिस पर हम प्रथम पक्ष एवं मेरे वारिसान हाल वर्तमान व भविष्य मे या मेरे परिवारजन व किसी अन्य सदस्य को कोई उजर एतराज अथवा आपत्ति नही होगी । अगर प्रथम पक्ष तथा /अथवा उसके उत्तराधिकारी उजर एतराज अथवा आपत्ति करेगे तो उसकी सम्पूर्ण जिम्मेदारी प्रथम पक्ष की होगी तथा वो निरस्तनीय योग्य होगा ।

प्रथम पक्ष व प्रथम पक्ष के वारिसान द्वितीय पक्ष के द्वारा किये जाने वाले खनन कार्य मे किसी प्रकार से बाधा व रुकावट उत्पन्न नही करेगे । द्वितीय पक्ष व उसके अन्य भागीदार को खनन कार्य मे पूरा सहयोग प्रदान करेगे । एवं किसी भी प्रकार का विवाद नही करेगे तथा न ही खनन कार्य मे बाधा डालेगे तथा उपर वर्णित भूमि पर आने जाने के रास्ते पर किसी प्रकार का कोई विवाद नही है एवं इस भूमि तक सभी प्रकार के आवागमन के साधन अर्थात वाहन लाने व ले जाने का द्वितीय पक्ष को पूर्ण अधिकार होगा । खनन कार्य हेतु प्रदत्त की गई भूमि रकबा 17 बीघा 07 विस्वा 10 विस्वासी जिसका पूर्ण विवरण निम्न है।

निरन्तर पेज 6 पर /-

अनुमोदित
APPROVEDजयदेव शर्मा
जयदेव शर्मा

मालाराम शर्मा

428



राजस्थान RAJASTHAN

116 11

6 JAN 2015

B 819611

अर्थात् कुल रकबा 17 बीघा 07 विस्वा 10 विस्वासी भूमि को प्रथम पक्ष आज के बाद किसी भी प्रकार से हस्तांतरण रहन बेचान व बन्धक नहीं करेगा तथा इस बात की सम्पूर्ण जिम्मेदारी प्रथम पक्ष की है तथा रहेगी । प्रथम पक्ष व उसके वारिसान इसमें किसी प्रकार का एतराज व आपत्ति नहीं करेगा । प्रथम पक्षकार इस सहमति पत्र के द्वारा खनिज विभाग को सम्पूर्ण अधिकार प्रदान करता है कि प्रथम पक्ष की उपर वर्णित भूमि के संबंध में द्वितीय पक्ष के हक में खनन पट्टा जारी व आवंटित करे संविदा प्रलेख का सम्पादन व पंजीयन द्वितीय पक्ष के पक्ष करावे जिसके वास्ते यह सहमति पत्र प्रथम पक्ष की ओर से द्वितीय पक्ष के पक्ष में खनिज विभाग को सहमति व स्वीकृत समझा जावेगा ।

अगर द्वितीय पक्ष अन्य किसी व्यक्ति के हक में खनन करावे तो यह सहमति पत्र प्रथम को मान्य होगा तथा प्रभावी माना जावेगा ।

यह कि उक्त वर्णित भूमि 17 बीघा 07 विस्वा 10 विस्वासी के संबंध में प्रथम पक्ष ने कोई प्रकार की तहरीर अथवा दस्तावेज अथवा खनन सहमति द्वितीय पक्ष के अलावा अन्य किसी भी व्यक्ति के पक्ष में नहीं कर रखी है यदि ऐसा कोई तहरीर सहमति व दस्तावेज पाया जावे तो वह सहमति पत्र के समक्ष प्रभाव शून्य रद्द व निरस्त समझा जावेगा ।

यह कि उक्त भूमि बाबत भविष्य में कोई मुद्राक दायित्व उत्पन्न होने पर उसकी जिम्मेदारी आप द्वितीय पक्ष की रहेगी । रजिस्ट्र खर्चा द्वितीय पक्ष का होगा ।



निरन्तर पेज 7 /-

५ भागल राम २.५.१५

अनुमोदित
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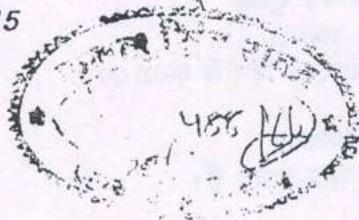
उक्त दस्तावेज के आधार पर दस्तावेज में वर्णित भूमि को हस्तांतरण नहीं किया गया है बिना प्रतिफल लिय सहमति प्रदान की गई है। अतः राजस्थान काश्तकारी अधिनियम 1955 की धारा 42 के प्रावधानों का उलंघन होने पर दस्तावेज निरस्त माना जायेगा।

लिहाजा यह खनन सहमति प्रथम पक्षकार के आप द्वितीय पक्ष के पक्ष में पूर्ण होश हवास में बिना नशे पते बिना किसी डर दबाव के पढ सुन समझ कर निम्न दो गवाहों के समक्ष निष्पादित करा दिया है सो सनद रहे वक्त जरूरत पर काम आवे। दिनांक 06.01.2015 ई

R. S. Mantry

दिनांक :- 08.01.2015

हस्ताक्षर प्रथम पक्षकार



R. S. Mantry

हस्ताक्षर द्वितीय पक्षकार

साक्षी :-



1. सिश्रीलाल पिता श्री मोहनलाल जी जाति भाण्ड आयु 36 वर्ष निवासी मिर्झोला खेत भीम तहसील भीम जिला राजसमंद (राज.)



जिला राजसमंद
मिर्झोला खेत भीम तहसील भीम जिला राजसमंद (राज.)

Kaewikant



अनुमोदित
APPROVED

उप पंजीयक भीम
जिला राजसमंद

430

रसीद नं० 2015000033 दिनांक 09/01/2015
 पंजीयन शुल्क रू० 33910/-
 प्रतिलिपि शुल्क रू० 300/-
 पृष्ठांकन शुल्क रू० 0/-
 अन्य शुल्क रू० 16960/-
 कमी स्टाम्प शुल्क रू० 139530/-
 कुल योग रू० 190700/-

(2015000030) उप पंजीयक BHEEM
 (Consent deed for mining lease)

धारा 54 के तहत प्रमाण-पत्र
 प्रमाणित किया जाता है कि इस विक्रय पत्र
 की मालियत रूपये 3390558
 मानते हुए इस पर देय कमी मुद्रांक
 राशि 139530 पर कमी पंजीयन शुल्क
 रूपये 33910 कुल रूपये 190700
 जरिये रसीद संख्या 2015000033 दिनांक 09/01/2015
 में जमा किये गये हैं।
 अतः दस्तावेज को रूपये 169530
 के मुद्रांकों पर निष्पादित माना जाता है।

(2015000030) उप पंजीयक BHEEM
 (Consent deed for mining lease)

आज दिनांक 09/01/2015 को
 पुस्तक संख्या 1 जिल्द संख्या 162
 में पृष्ठ संख्या 91 क्रम संख्या 2014001150 पर
 पंजिबद्ध किया गया तथा अतिरिक्त
 पुस्तक संख्या 1 जिल्द संख्या 242
 के पृष्ठ संख्या 265 से 273 पर
 चस्पा किया गया।

(2015000030) उप पंजीयक BHEEM
 (Consent deed for mining lease)



अनुमोदित
 APPROVED

कार्यालय : अधीक्षण खनि अभियन्ता, खान एवं मू विज्ञान विभाग, राजसमन्द वृत्, राजसमन्द

आर के हॉस्पिटल के सामने, बाई पास रोड, राजसमन्द Email Address :- smerajsamand@rajasthan.gov.in

क्रमांक: अखअ/राज-वृत्/सीसी-आमेट/अप्र/एम.एल-22/2014/

दिनांक :-

:-: कार्यालय आदेश :-:

चूंकि मेसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.) द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के अन्तर्गत खनिज ग्रेनाईट का खननपट्टा निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला-राजसमन्द में अनुदान हेतु आवेदन पत्र दिनांक 26.12.2014 को कार्यालय खनि अभियन्ता, आमेट में प्रस्तुत किया, जिसके संबंध में खनि अभियन्ता, आमेट के पत्र क्रमांक खअ/आमेट/सीसी-2/एम.आर./एम.एल.-22/2014/322 दिनांक 25.02.2015 से खननपट्टा स्वीकृति हेतु मंशा पत्र (LOI) जारी किया गया।

और चूंकि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 दिनांक 01.03.2017 के अन्तर्गत शासन की अधिसूचना क्रमांक एफ.14(9)माईन्स/गुप-2/2015-पार्ट II दिनांक 20.06.2017 से किये गये संशोधनानुसार अप्रधान खनिजों की लॉटरी से एवं खातेदारी भूमि में खनन पट्टा स्वीकृति हेतु जारी मंशा पत्रों को रक्षित (Saved) किये गये हैं।

चूंकि आवेदक द्वारा खननपट्टा स्वीकृति हेतु जारी मंशा पत्र (LOI) दिनांक 25.02.2015 की पालना में क्षेत्र का माईनिंग प्लान मय प्रोग्रेसिव माईन क्लोजर प्लान इस कार्यालय से दिनांक 20.03.2015 को अनुमोदन कराया गया, जो कि निर्धारित समयावधि 3 माह मे ही है एवं क्षेत्र की पर्यावरण क्लीयरेंस (EC) स्टेट लेवल SEIAA के पत्र क्रमांक F1/(4)/SEIAA/SESE-RAJ/Sect/ Project/ Cat-1(A)/B2/(ec)/14-15/Jaipur Dt. 05-01-2016 से जारी हुई है। जो की निर्धारित समयावधि 12 माह में होती है। तदनुसार खनि अभियन्ता, आमेट ने क्षेत्र अनुदान हेतु रिक्त होने से आवेदक के पक्ष में स्वीकृत किये जाने हेतु अनुशंसा प्रेषित की है, एवं इस कार्यालय द्वारा भी आवेदक के पक्ष में क्षेत्र स्वीकृत किया जाना उचित समझा गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अन्तर्गत प्रदत्त शक्तियों के अनुसार तथा उसमें समय-समय पर होने वाले संशोधनों, उल्लेखित निबन्धों एवं प्रतिबन्धों के साथ निम्न निबन्धों और प्रतिबन्धों पर आवेदक के पक्ष में खननपट्टा अनुदान किया जाता है:-

1. नाम	मेसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.)
2. खनिज	ग्रेनाईट
3. क्षेत्रफल	3.00 हैक्टर
4. क्षेत्र का विवरण	निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला राजसमन्द में विवरण सूची एवं संयुक्त सीमांकन रिपोर्ट के आधार पर उपलब्ध वास्तविक भूमि अनुसार (3 हैक्टर)।
5. खसरा नम्बर	3630 / 3463,3464,3465,3466,3467,3468,3469,3470,3472,3473,3476, 3477 व 3478 किस्म खातेदारी
6. खननपट्टा अवधि	संविदा पंजियन की तिथि से 50 वर्ष।
7. वार्षिक स्थिर भाटक	रु. 180000/- (अक्षरे एक लाख अस्सी हजार मात्र) प्रतिवर्ष एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
8. प्रतिभूति राशि	वार्षिक स्थिर भाटक का एक चौथाई राशि के बराबर जो एफ.डी.आर. / एन.एस.सी. के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 19 में समय-समय पर होने वाले संशोधनानुसार।
9. प्रीमियम राशि	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 5 (2ए) के अनुसार वार्षिक स्थिर भाटक के 2.5 गुना बराबर राशि का प्रिमियम एक संविदा से पूर्व देय होगा।



अनुमोदित
APPROVED

उप प्रिजीचक भीम
जिला-राजसमन्द

(गोपाल बच्छ) खनि अभियन्ता
खान एवं मू विज्ञान विभाग
आमेट (राजसमन्द)

432

1। कार्यपालना प्रतिभूति (Performance Security)	रु. 90,000/- (अक्षरे नब्बे हजार मात्र) वार्षिक स्थिर भाटक की 50 प्रतिशत एफ.डी.आर./एन.एस.सी. के रूप में अथवा राष्ट्रीयकृत बैंक/शिड्यूअल बैंक की बैंक गारन्टी के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो।
1। अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1। अधिशुल्क की दर	रु. 215/- प्रतिटन एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
1। डी.एम.एफ.टी. कोष (फण्ड)	खान एवं खनिज (विकास एवं विनिमय) अधिनियम 1957 के सेक्शन 15 के अन्तर्गत बनाये गये डी.एम.एफ.टी. रूल्स 2016 के अनुसार रॉयल्टी राशि की 10 प्रतिशत राशि के बराबर फण्ड देय होगा, जो कि समय - समय पर होने वाले संशोधनानुसार मान्य होगा।
1। वित्तीय आश्वासन	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 29 के पार्ट 14 के अनुसार वित्तीय आश्वासन के रूप में रु. 15000/- प्रति हैक्टर संविदा निष्पादन से पूर्व जमा करावे।
1। अन्य शर्तें	जैसा कि समय-समय पर केन्द्र सरकार अथवा राज्य सरकार निर्धारित करे।

नोट:-

- यदि अनुदानी इस आदेश की तारीख से 3 माह के भीतर समुचित इकरारनामा निष्पादित नहीं कराएगा, तो यह आदेश बिना सूचना के ही प्रतिसंहृत (Revoke) कर दिया जाएगा।
- जब तक अनुदानी समुचित संविदा निष्पादन करा संविदा का पंजियन करा एवं राजस्थान प्रदूषण नियंत्रण मंडल से वांछित कन्सेन्ट टू एस्टेब्लिश एवं कन्सेन्ट टू ऑपरेट प्राप्त कर प्रस्तुत नहीं कर दे, तब तक क्षेत्र में खनन कार्य आरम्भ नहीं करेगा।
- आवेदक द्वारा माननीय उच्च न्यायालय, जोधपुर में प्रस्तुत एस.बी.सिविल रिट पिटिशन संख्या 5752/2017 को विद्धो करने का प्रार्थना पत्र/विद्धो आदेश की प्रति विभाग को प्रस्तुत करनी होगी।

ce: 21/7/17

(एन.के.बैरवा)
अधीक्षण खनि अभियन्ता,
राजसमंद वृत राजसमन्द।

क्रमांक: अखअ/राज-वृत/सीसी.-आमेट/अप्र/एम.एल-22/2014/957
प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

दिनांक :- 21/7/17

- खनि अभियन्ता, आमेट को उनके पत्र क्रमांक 5193 दिनांक 11.07.2017 के कम में भेज कर निर्देश है कि-
 - राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) में वर्णित संविदा हेतु समस्त औपचारिकताएं आवेदक से स्वीकृति आदेश प्राप्ति तिथि से 3 माह में पूर्ण करवाते हुये संविदा निष्पादन कराया जाना सुनिश्चित करें।
 - आवेदक से आदेश के नोट में अंकित क्र.सं. 3 के अनुसार अन्डरटेकिंग प्राप्त करें, एवं अन्य शर्त का संविदा अंकन किया जावे।
- संभागीय आयुक्त, उदयपुर।
- जिला कलक्टर, राजसमन्द।
- मैसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.) को भेजकर लेख है कि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 21(1) के अन्तर्गत संविदा हेतु समस्त औपचारिकताएं स्वीकृति आदेश प्राप्ति तिथि से 3 माह की समयावधि में खनि अभियन्ता आमेट में पूर्ण कराते हुये नियम 21(2) के अनुसार निर्धारित समयावधि (3 माह में) संविदा निष्पादन करावें।

R.S. MANTHA

जीसी
FOR GEM GRANITES

उप पंजीयक भीम

अधीक्षण खनि अभियन्ता,
राजसमंद वृत राजसमन्द



अनुमोदित
APPROVED

(ओपक बख्त)
अधीक्षण खनि अभियन्ता
राजसमंद वृत राजसमन्द

कार्यालय : अधीक्षण खनि अभियन्ता, खान एवं मू विज्ञान विभाग, राजसमन्द वृत्, राजसमन्द

आर के हॉस्पिटल के सामने, बाई पास रोड, राजसमन्द Email Address :- smerajsamand@rajasthan.gov.in

क्रमांक: अखअ/राज-वृत्/सीसी-आमेट/अप्र/एम.एल-22/2014/

दिनांक :-

:-: कार्यालय आदेश :-:

चूंकि मेसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.) द्वारा राजस्थान अप्रधान खनिज रियायत नियमावली 1986 (संशोधित दिनांक 12.07.2013) के अन्तर्गत खनिज ग्रेनाईट का खननपट्टा निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला-राजसमन्द में अनुदान हेतु आवेदन पत्र दिनांक 26.12.2014 को कार्यालय खनि अभियन्ता, आमेट में प्रस्तुत किया, जिसके संबंध में खनि अभियन्ता, आमेट के पत्र क्रमांक खअ/आमेट/सीसी-2/एम.आर./एम.एल.-22/2014/322 दिनांक 25.02.2015 से खननपट्टा स्वीकृति हेतु मंशा पत्र (LOI) जारी किया गया।

और चूंकि राजस्थान अप्रधान खनिज रियायत नियमावली 2017 दिनांक 01.03.2017 के अन्तर्गत शासन की अधिसूचना क्रमांक एफ.14(9)माईन्स/गुप-2/2015-पार्ट II दिनांक 20.06.2017 से किये गये संशोधनानुसार अप्रधान खनिजों की लॉटरी से एवं खातेदारी भूमि में खनन पट्टा स्वीकृति हेतु जारी मंशा पत्रों को रक्षित (Saved) किये गये हैं।

चूंकि आवेदक द्वारा खननपट्टा स्वीकृति हेतु जारी मंशा पत्र (LOI) दिनांक 25.02.2015 की पालना में क्षेत्र का माईनिंग प्लान मय प्रोग्रेसिव माईन क्लोजर प्लान इस कार्यालय से दिनांक 20.03.2015 को अनुमोदन कराया गया, जो कि निर्धारित समयावधि 3 माह मे ही है एवं क्षेत्र की पर्यावरण क्लीयरेंस (EC) स्टेट लेवल SEIAA के पत्र क्रमांक F1/(4)/SEIAA/SESE-RAJ/Sect/ Project/ Cat-1(A)/B2/(ec)/14-15/Jaipur Dt. 05-01-2016 से जारी हुई है। जो की निर्धारित समयावधि 12 माह में होती है। तदनुसार खनि अभियन्ता, आमेट ने क्षेत्र अनुदान हेतु रिक्त होने से आवेदक के पक्ष में स्वीकृत किये जाने हेतु अनुशंसा प्रेषित की है, एवं इस कार्यालय द्वारा भी आवेदक के पक्ष में क्षेत्र स्वीकृत किया जाना उचित समझा गया है।

अतः राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के अन्तर्गत प्रदत्त शक्तियों के अनुसार तथा उसमें समय-समय पर होने वाले संशोधनों, उल्लेखित निबन्धों एवं प्रतिबन्धों के साथ निम्न निबन्धों और प्रतिबन्धों पर आवेदक के पक्ष में खननपट्टा अनुदान किया जाता है:-

1. नाम	मेसर्स जेम ग्रेनाईट्स, द्वारा श्री साहू यात्रा कम्पनी आदिनाथ कालोनी के पिछे, जयपुर रोड, मदलगंज किशनगढ जिला अजमेर (राज.)
2. खनिज	ग्रेनाईट
3. क्षेत्रफल	3.00 हैक्टर
4. क्षेत्र का विवरण	निकट ग्राम कुकरखेडा, तहसील देवगढ, जिला राजसमन्द में विवरण सूची एवं संयुक्त सीमांकन रिपोर्ट के आधार पर उपलब्ध वास्तविक भूमि अनुसार (3 हैक्टर)।
5. खसरा नम्बर	3630 / 3463,3464,3465,3466,3467,3468,3469,3470,3472,3473,3476, 3477 व 3478 किस्म खातेदारी
6. खननपट्टा अवधि	संविदा पंजियन की तिथि से 50 वर्ष।
7. वार्षिक स्थिर भाटक	रु. 180000/- (अक्षरे एक लाख अस्सी हजार मात्र) प्रतिवर्ष एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 में समय-समय पर होने वाले संशोधनानुसार।
8. प्रतिभूति राशि	वार्षिक स्थिर भाटक का एक चौथाई राशि के बराबर जो एफ.डी.आर. / एन.एस.सी. के रूप में जो खनि अभियन्ता, आमेट के नाम पर प्लेज्ड हो एवं राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 19 में समय-समय पर होने वाले संशोधनानुसार।
9. प्रीमियम राशि	राजस्थान अप्रधान खनिज रियायत नियमावली 2017 के नियम 5 (2ए) के अनुसार वार्षिक स्थिर भाटक के 2.5 गुना बराबर राशि का प्रीमियम एक संविदा से पूर्व देय होगा।



उप विजीवक भीम
जिला-राजसमन्द

(ओपिक बचत)

खनि अभियन्ता

खान एवं मू-विज्ञान विभाग
आमेट (राजसमन्द)

अनुमोदित
APPROVED

434

GOVERNMENT OF RAJASTHAN
OFFICE OF THE REGISTRAR OF FIRMS AJMER DISTT. AJMER

4007
4-10-17

SUB : MEMORANDUM ACKNOWLEDGING RECEIPT OF DOCUMENT REGISTRATION

No. 17/01/117/2014

It has to acknowledge receipt of under mentioned document/
document and to intimate that it has been filed pursuant to the Indian partnership Act, 1932,
On 12-09-2017 Form 'E' under section
63 of Indian Partnership Act, 132 dated 26-09-2017

Registrar of Firms
Ajmer District

To
Ms. Gem Granites,
Shri. Sahu Yatra Co.,
opp. Adinath Colony, Jaipur Road,
Madanganj - Kishanganj

(~~जीवात. वरुण~~)
सचिव/अध्यायक
आय एवं भू-विज्ञान विभाग
आमेत (राजसमन्द)

सत्यमेव जयते
R. S. Manday
एीसी
GEM GRANITES



अनुमोदित
APPROVED

उप पंजीयक भीम
जिला-राजसमन्द

आयकर विभाग
INCOME TAX DEPARTMENT

भारत सरकार
GOVT OF INDIA

GEM GRANITES

Permanent Account Number

06122014

इस कार्ड के खोने / जाने पर कृपया सूचित करें / लौटाएं
आयकर पैन सेवा इकाई, एनएसडी
5वीं मंजिल, मंत्री स्टर्लिंग, प्लॉट नं. 341, सर्वे नं. 997/8,
मोडल कॉलोनी, दीप बंगला चौक के पास,
पुणे - 411 016.

If this card is lost / someone's lost card is found,
please inform / return to:

Income Tax PAN Services Unit, NSDL
5th floor, Mantri Sterling,
Plot No. 341, Survey No. 997/8,
Model Colony, Near Deep Bungalow Chowk,
Pune - 411 016.

Tel: 91-20-2721 8080, Fax: 91-20-2721 8081
e-mail: tininfo@nsdl.co.in



अनुमोदित
APPROVED

उप पंजीयक भीम
जिला-राजसमन्द

436

प्रत्येकमात्र 284
Roll No.

जय नारायण व्यास विश्वविद्यालय जोधपुर

(पूर्व जोधपुर विश्वविद्यालय)

प्रमाणित किया जाता है कि

निमीष सिंघवी

ने इस विश्वविद्यालय से 1997 की परीक्षा में

बैचलर ऑफ इंजीनियरिंग

सनन इंजीनियरी

की उपाधि प्रथम श्रेणी में प्राप्त की

JAI NARAIN VYAS UNIVERSITY JODHPUR

(ERSTWHILE UNIVERSITY OF JODHPUR)

This is to certify that

NIMISH SINGHWI

obtained the degree of

BACHELOR OF ENGINEERING

MINING ENGINEERING

of this University in the

Examination of 1997 and that

he/she was placed in the First

Division

Vice-Chancellor

वाइस-चान्सलर

September 28, 1998

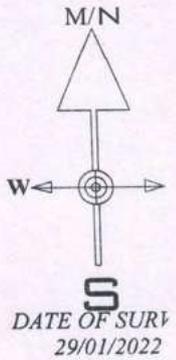


अनुमोदित

APPROVED

437

SCALE - 1 CM = 10 M., R.F. = 1 : 1000



INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARRIER
	CONTOUR
	PROPOSED FENCING
	PROPOSED PLANTATION
	EX. LABOUR SHED
	EX. PIT
	ROAD/RASTA
	ULTIMATE PIT LIMIT
	WATER RESERVIOR AREA

RL.-545

**CONCEPTUAL PLAN OF
GRANITE M.L. NO.- 22/2014**

N/v-Kuker Kheda, Teh.- Bhim, Dist.- Rajsaman
 Mineral - Granite
 Lessee -M/s Gem Granite
 Area - 3.00 Hect. Scale - 1:1000

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE



R-s mantry अनुमोदित
APPROVED

(Mish Singh)
MISH SINGH
 (MINING ENGINEER)

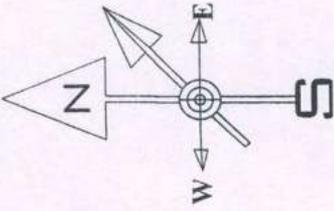
LESSEE

CONSULTANT
(MINING ENGINEER)

438

INDEX

LEASE BOUNDARY	—
60 M. BOUNDARY	—
500 M. BOUNDARY	—
CONTOUR	587
ROAD/RASTA	- - -
GOVT. WASTE LAND	[Stippled pattern]
PVT. LAND	[Dotted pattern]
NALA	—
TREE	⊕
WELL	○
OUT CROUP	⊖



DATE OF SURVEY
29.01.2022

ENVIRONMENT PLAN OF

(ML.NO.-22/2014)

N/v- Kukar khera, Teh.-Bhim ,

Dist.-Rajsamand (Raj.)

Mineral - Granite

LESSEE - M/s Gem Granite

Area -3.00 Hect. Scale - 1 : 5000

(PLATE NO. - 7)

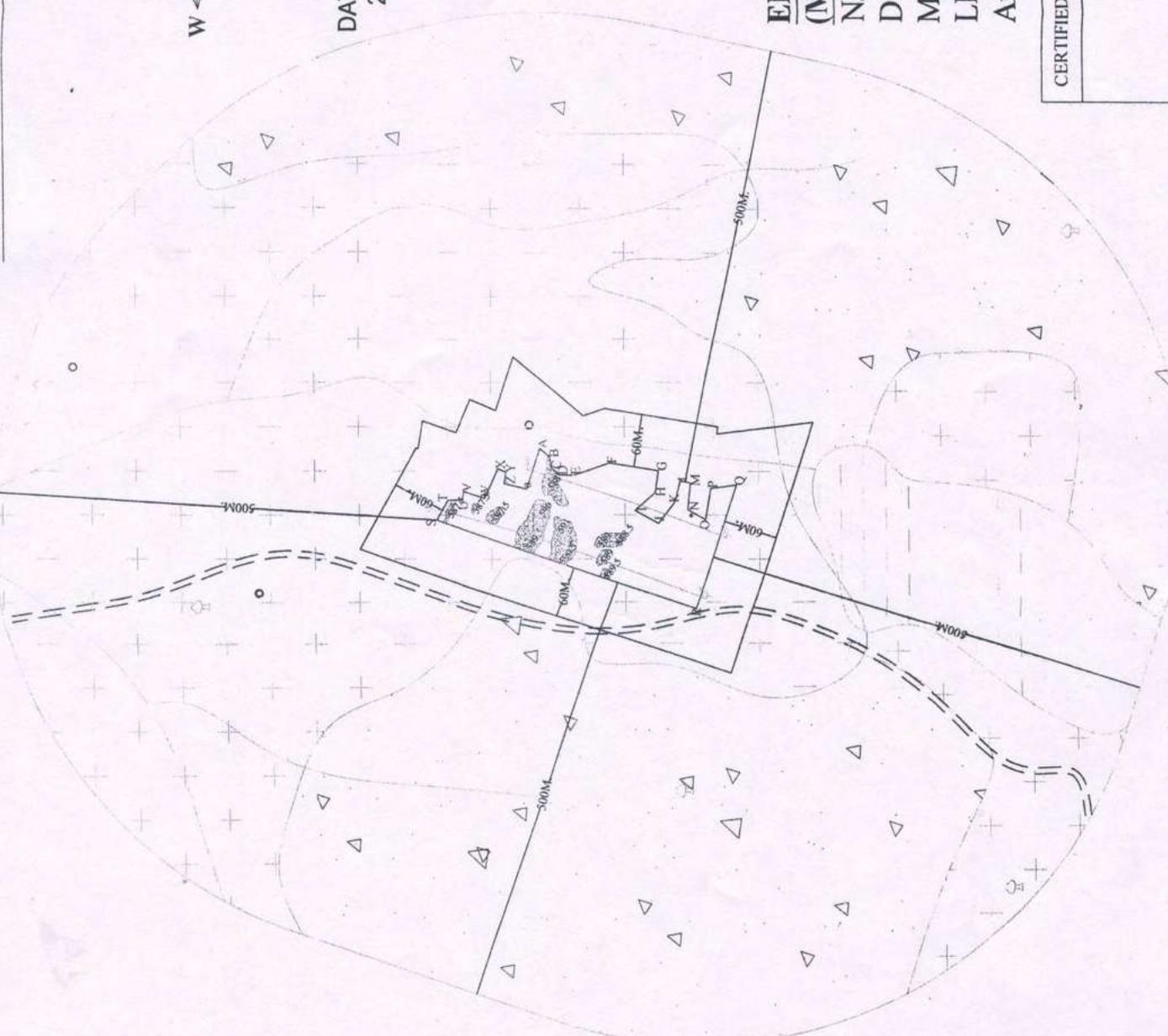
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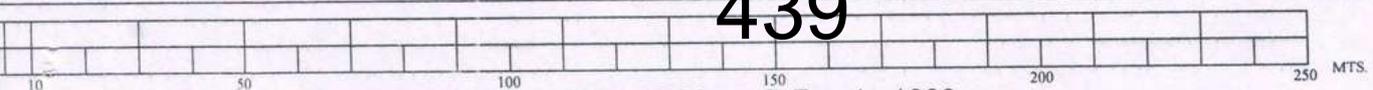
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10/11/22

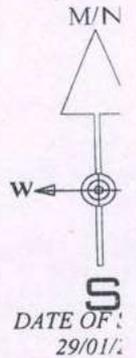
SCALE - 1 CM = 50 M. R.F. = 1 : 5000



439



SCALE - 1 CM = 10 M., R.F. = 1 : 1000



INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARR
	CONTOUR
	OUT CROUP
	BENCH MARK
	SURVEY STATION
	EX. OFFICE
	EX. LABOUR SHED
	PVT. LAND
	EX. DUMP
	EX. PIT
	ROAD/RASTA
	OUT CROUP

SURFACE PLAN OF GRANITE M
(M.L.NO. = 22/2014)

N/v-Kuker Kheda, Teh.- Bhim, Dist.- Rajasthan
 Mineral - Granite
 Lessee -M/s Gem Granite
 Area - 3.00 Hect. , Scale - 1:1000

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE.

R.S. Mantry

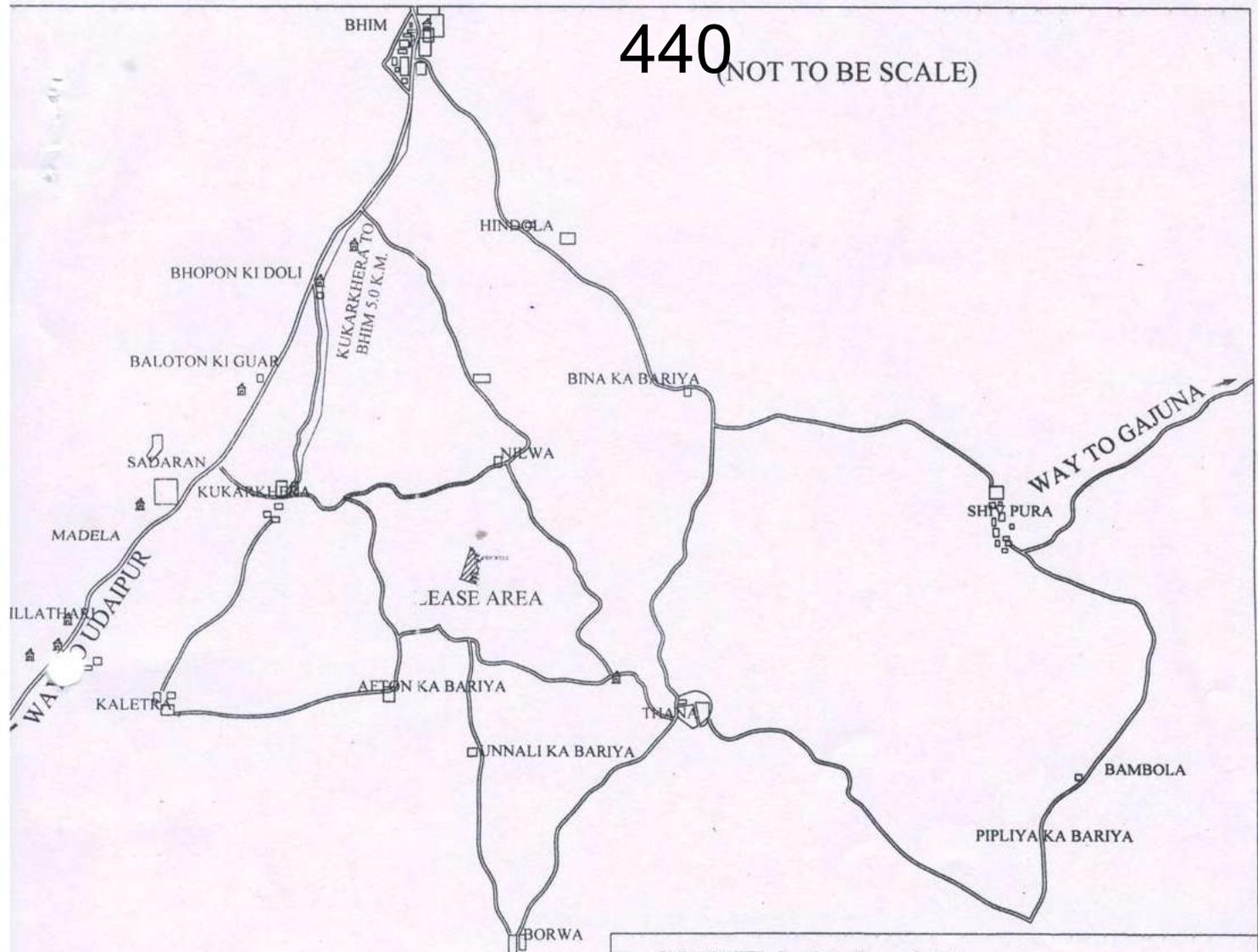
LESSEE

अनुमोदित
APPROVED
NIMISH SINGH
 (MINING ENGR)

CONSULT.
 (MINING ENGR)

440

(NOT TO BE SCALE)



ROUTE MAP OF M.L. NO.-22/2014

N.V.-KUKAR KHERA, TEH.-BHIM
DISTT.-RAJSAMAND (RAJ)
MINERAL:-GRANITE
LESSEE - M/S GEM GRANITE
AREA-3.00 HECT.



अभिमत
APPROVED (PLATE NO.2)

THIS IS TO CERTIFY THAT THIS
PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

INDEX

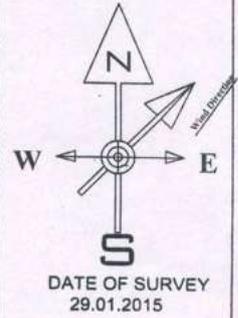
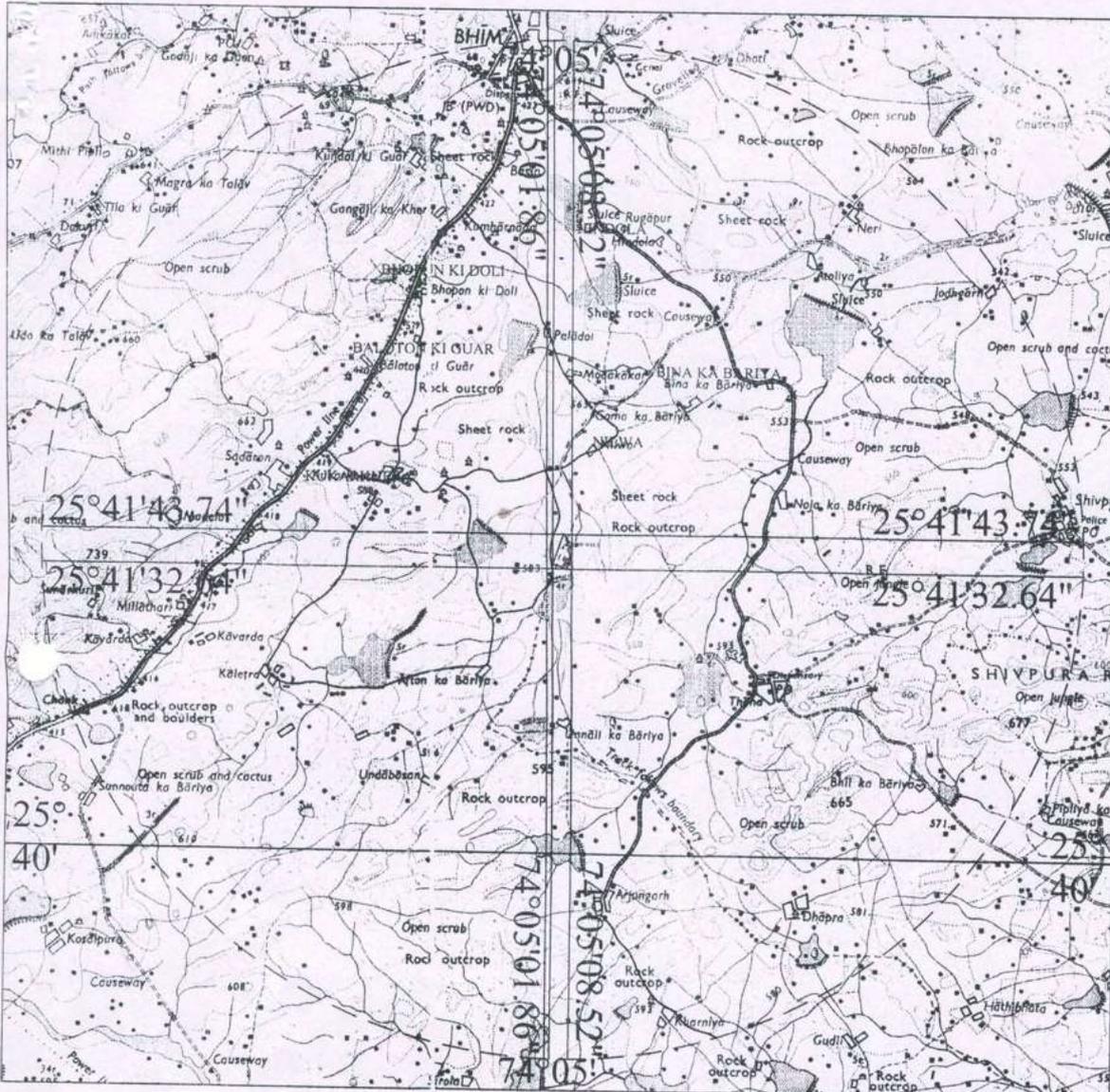
	LEASE BOUNDARY
	ROAD/ RASTA
	VILLAGE
	TEMPLE

R. S. Mantry

LESSEE

(Nimish)

NIMISH SINGHVI
(MINING ENGINEER)
CONSULTANT
MINING ENGINEER



KEY PLAN OF ML.NO.22/2014
 N/v- Kukarkhera, Teh.-Bhim, Distt.-Rajsamand
 Mineral - Granite
 LESSEE-M/s Gem Granite
 Area -3.00 Hect. Scale- 1:5000
 Part Of G.T. Sheet No. 22/2014 (PLATE NO.1)

INDEX	VILLAGE NAME	POPULAT.	DISTANCE FROM ML AREA
	KUKARKHERA	650	1.7 KM N/W
	NILWA	600	1.0 KM N/E
	BINA KA BARIYA	500	2.5 KM N/E
	BALOTON KI GUAR	500	2.4 KM N/W
	BHOPON KI DOLI	650	2.8 KM N/W
	HINDOLA	700	3.1 KM N/E

THIS IS TO CERTIFY THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

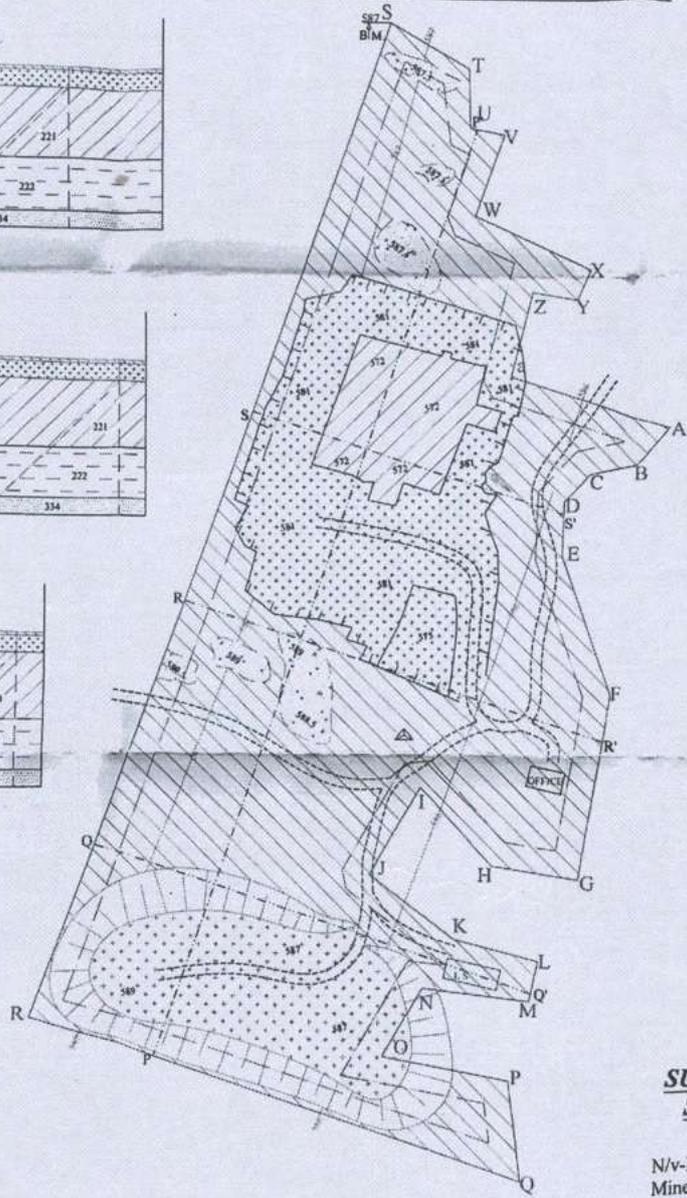
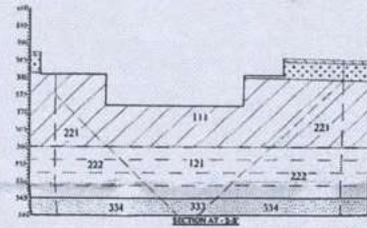
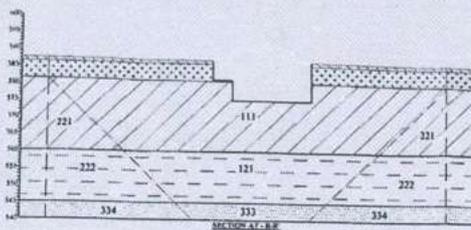
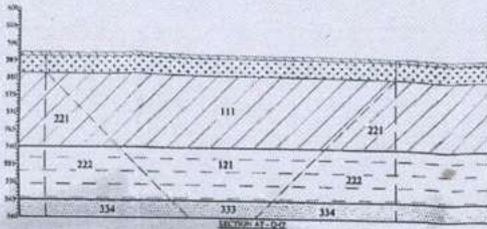
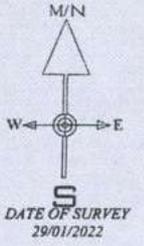
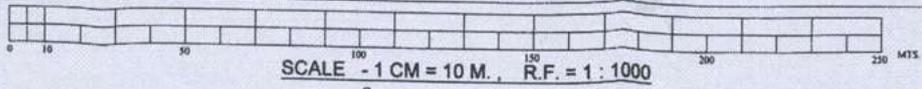
अनुमोदित
 APPROVED

R-S Mantry

LESSEE

(Himil)
 NIMISH SINGHW
 MINING ENGINEER

CONSULTANT
 MINING ENGINEER



INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARRIER
	CONTOUR
	OUT CROUP
	BENCH MARK
	SURVEY STATION
	EX. OFFICE
	EX. LABOUR SHED
	EX. DUMP
	EX. PIT
	ROAD/RASTA
	OUT CROUP
	SECTION LINE
	ULTIMATE PIT LIMIT

GEOLOGICAL INDEX

	SOIL
	FRACTURED GRANITE
	PROVED (111) 221
	PROBABLE (121) 222
	POSSIBLE (333) 334

SURFACE GEOLOGICAL PLAN & SECTION OF GRANITE MINE
(M.L.NO. = 22/2014)

N/v-Kuker Kheda, Teh.- Bhim, Dist - Raissamand, (Raj.)
Mineral - Granite
Lessee - M/s Gem Granite
Area - 3.00 Hect. , Scale



CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE.

R.S. Manthya

LESSEE

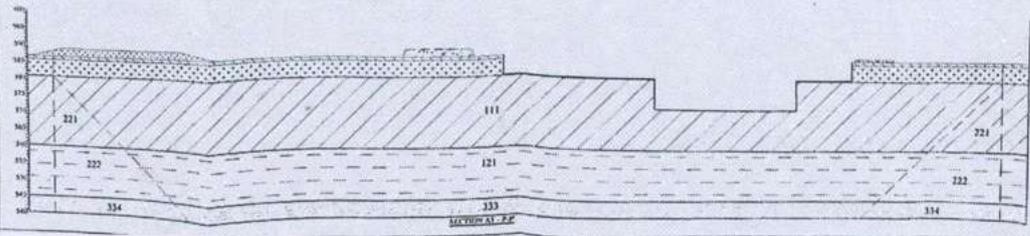
अनुमोदित
APPROVED

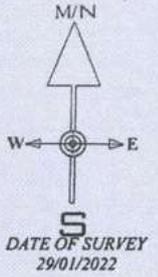
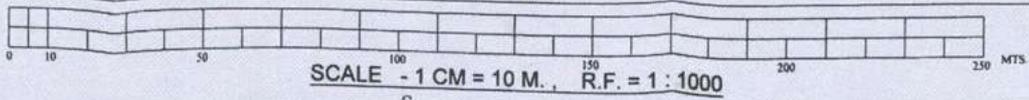
Nimish Singhvi

NIMISH SINGHVI
(MINING ENGINEER)

CONSULTANT
(MINING ENGINEER)

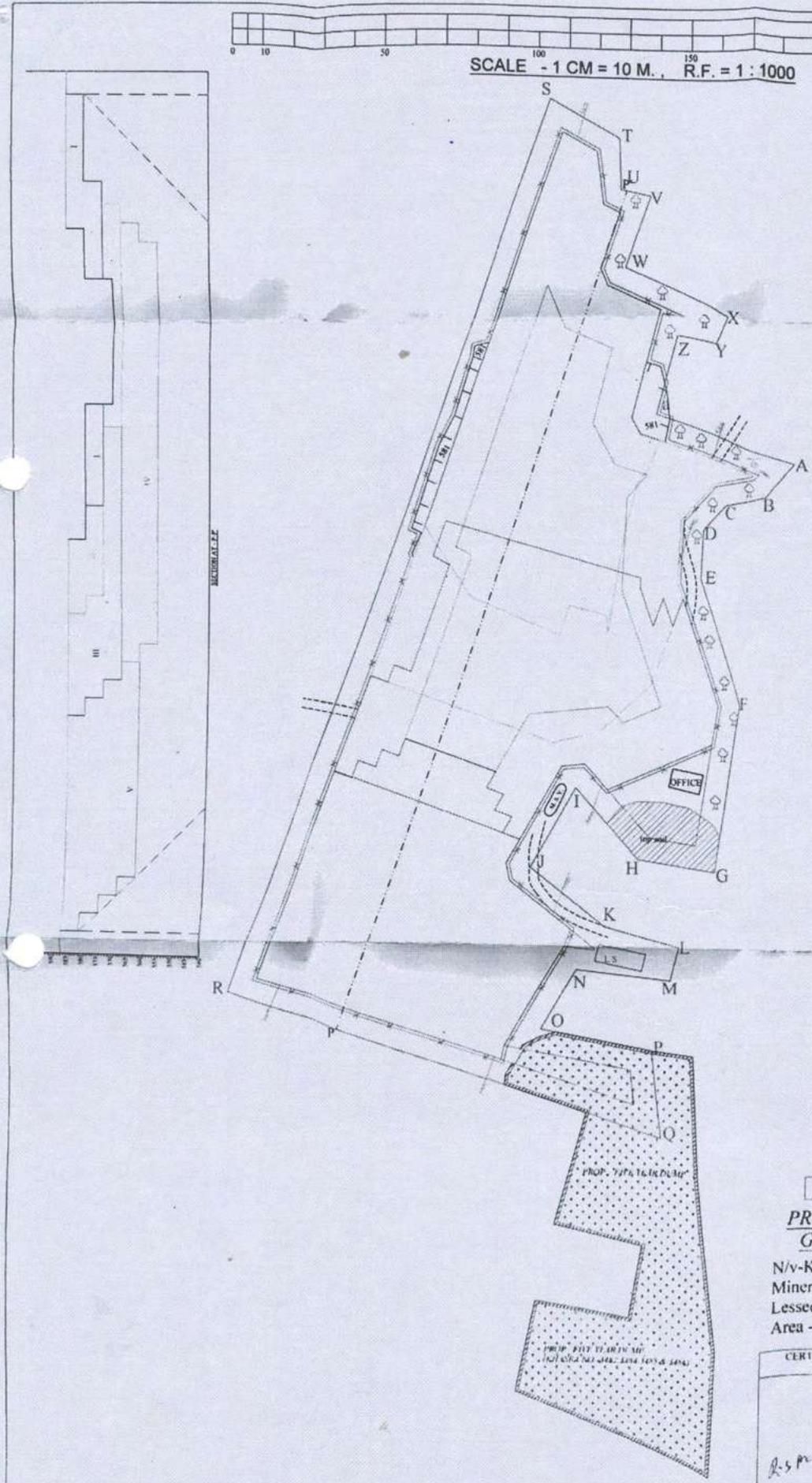
PLATE NO. - 4



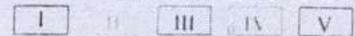


INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARRIER
	CONTOUR
	OUT CROUP
	PROPOSED PLANTATION
	PROPOSED FIVE YEAR DUMP
	EX. OFFICE
	EX. LABOUR SHED
	PROP. TOP SOIL
	EX. PIT
	ROAD/RASTA
	SECTION LINE
	ULTIMATE PIT LIMIT
	PROPOSED RETAINING WALL
	PROPOSED FENCING
	PROP. MINERAL STACK YARD



PROP. YEAR WISE PIT LIMIT



PROGRESSIVE CLOSURE PLAN OF GRANITE MINE M.L. NO.-22/2014

N/v-Kuker Kheda, Teh.- Bhim, Dist.- Rajsamand, (Raj.)
 Mineral - Granite
 Lessee - M/s Gem Granite
 Area - 3.00 Hect. , Scale - 1:1000

PLATE NO. - 8

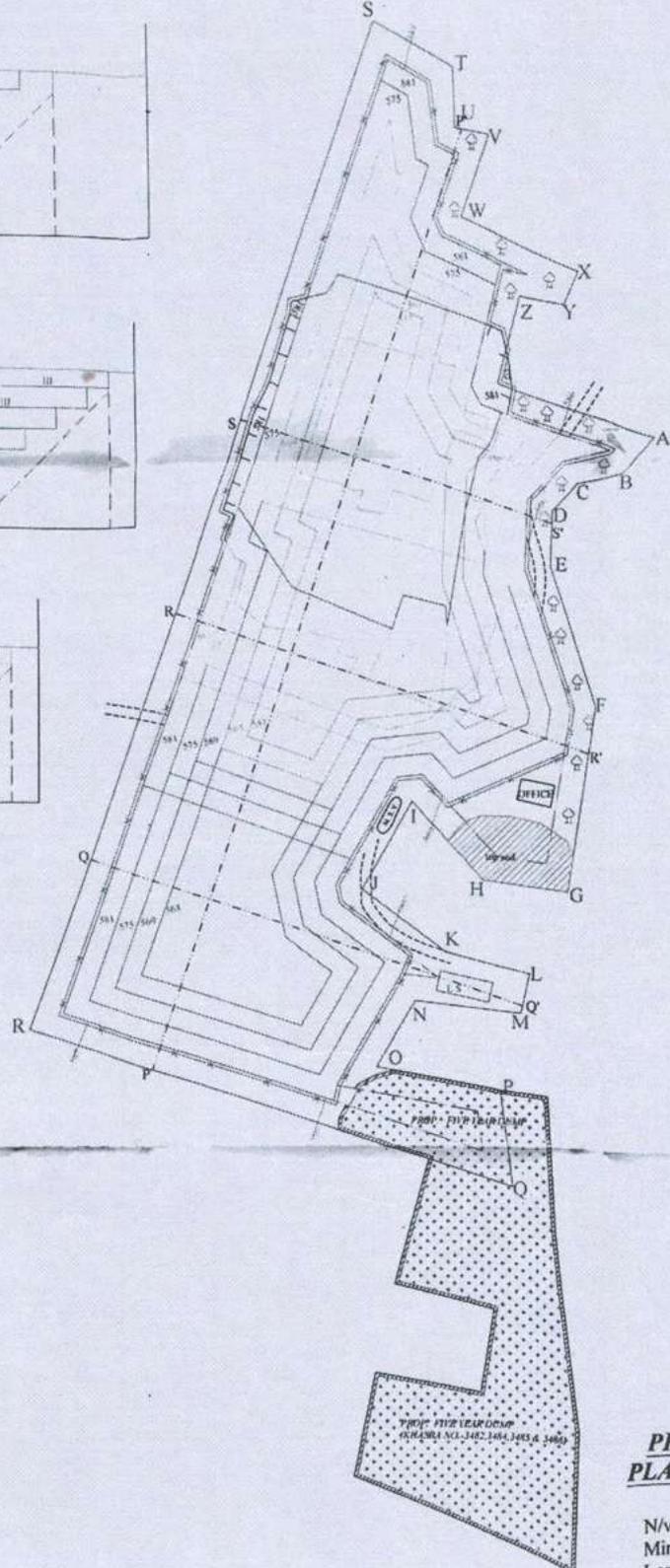
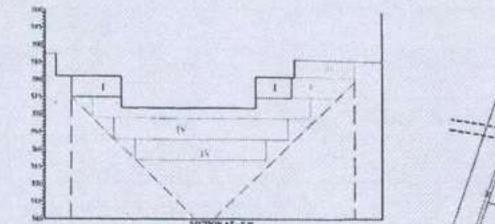
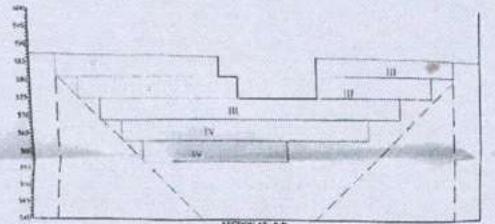
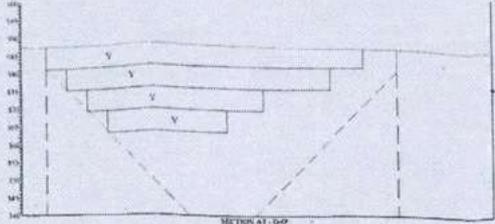
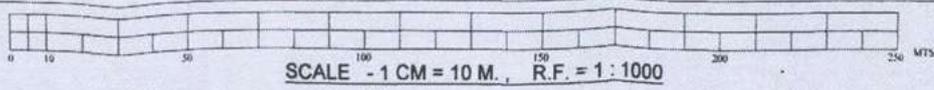
CERTIFIED THAT THIS PLAN IS THE BEST OF MY KNOWLEDGE

APPROVED

SHRI H. SINGHVI
MINING ENGINEER

LESSEE

CONSULTANT
(MINING ENGINEER)



INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARRIER
	CONTOUR
	OUT CROUP
	PROPOSED PLANTATION
	PROPOSED FIVE YEAR DUMP
	EX. OFFICE
	EX. LABOUR SHED
	PROP. TOP SOIL
	EX. PIT
	ROAD/RASTA
	SECTION LINE
	ULTIMATE PIT LIMIT
	PROPOSED RETAINING WALL
	PROPOSED FENCING
	PROP. MINERAL STACK YARD

PROP. YEAR WISE WORKING
I II III IV V

PROPOSED FIVE YEAR WORKING PLAN & SECTION OF GRANITE MINE
(M.L.NO. = 22/2014)

N/v-Kuker Kheda, Teh.- Bhim, Dist.- Rajsamand, (Raj)
Mineral - Granite
Lessee -M/s Gem Granite
Area - 3.00 Hect. , Scale 1:1000

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE

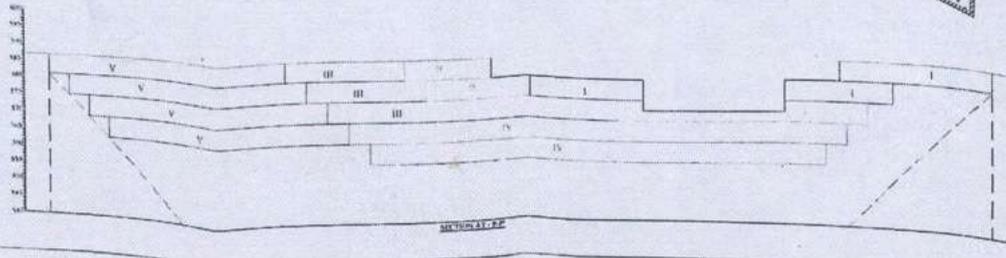


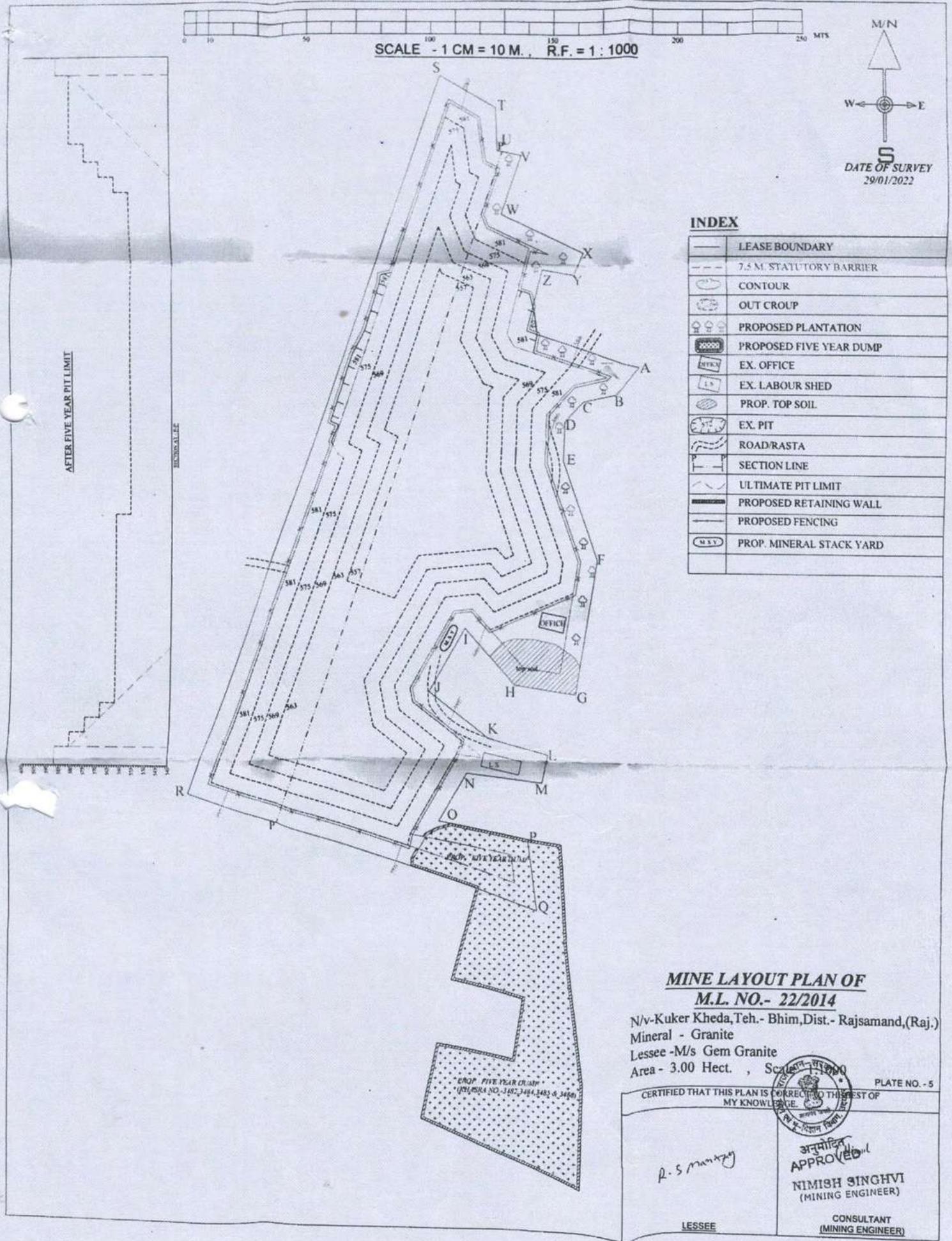
R.S. Manoj

NIMISH SINGHVI
(MINING ENGINEER)

LESSEE

CONSULTANT
(MINING ENGINEER)





INDEX

	LEASE BOUNDARY
	7.5 M. STATUTORY BARRIER
	CONTOUR
	OUT CROUP
	PROPOSED PLANTATION
	PROPOSED FIVE YEAR DUMP
	EX. OFFICE
	EX. LABOUR SHED
	PROP. TOP SOIL
	EX. PIT
	ROAD/RASTA
	SECTION LINE
	ULTIMATE PIT LIMIT
	PROPOSED RETAINING WALL
	PROPOSED FENCING
	PROP. MINERAL STACK YARD

**MINE LAYOUT PLAN OF
M.L. NO.- 22/2014**

N/v-Kuker Kheda, Teh.- Bhim, Dist.- Rajsamand, (Raj.)
Mineral - Granite
Lessee - M/s Gem Granite
Area - 3.00 Hect. , Scale - 1:1000

CERTIFIED THAT THIS PLAN IS CORRECT TO THE BEST OF MY KNOWLEDGE.

R. S. Manjary

LESSEE



**अनुमोदित
APPROVED**
NIMISH SINGHVI
(MINING ENGINEER)

CONSULTANT
(MINING ENGINEER)

PLATE NO. - 5

446

Annexure-R/6

राजस्थान-सरकार

कार्यालय खनि अभियन्ता, खान एवं भू-विज्ञान विभाग, अमेट जिला राजसमन्द
खनिज भवन, आगरिया रोड आई.टी.आई. के पास, अमेट

दूरभाष- 02908-251660 ईमेल- me.amet@rajasthan.gov.in

क्रमांक: ख.अ./अमेट/एम.एल. नम्बर 22/2014/473

दिनांक : 23/11/23

निमित्त:

श्रीमान् क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
राजसमंद जिला राजसमंद

विषय : मैसर्स जैम ग्रेनाईट्स एम.एल. संख्या 22/2014 निकट ग्राम कूकरखेड़ा तहसील भीम
जिला राजसमंद द्वारा माननीय NGT के प्रकरण संख्या OA No 432/2021 शिव
सिंह बनाम राजस्थान राज्य व अन्य में आदेश दिनांक 01.11.2022 की अनुपालना में
प्रस्तुत जवाब के सत्यापन हेतु।

प्रसंग : आपका पत्र क्रमांक : राप्रनिम/राजसमंद/1764 दिनांक 16.01.2023 के क्रम में।

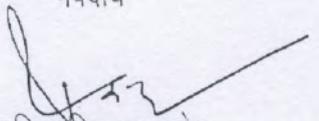
महोदय

उपरोक्त विषयान्तर्गत आपके प्रासंगिक पत्र से मैसर्स जैम ग्रेनाईट्स एम.एल. संख्या 22/2014
निकट ग्राम कूकरखेड़ा तहसील भीम जिला राजसमंद के संबंध में रिपोर्ट चाही गई है।

अतः इस संबंध में कार्यालय के सहायक खनि अभियन्ता कार्यालय हाजा द्वारा दिनांक 19.01.2023
(प्रति संलग्न) को मौके पर उपस्थित होकर निरीक्षण कर रिपोर्ट प्रस्तुत की है जिसके अनुसार खनन पट्टेधारी
द्वारा प्राकृतिक नाले में डाले गये मलबा हटा लिया गया है एवं मलबे को अनुमोदित खनन योजना के अनुसार ही
डाला जा रहा है।

संलग्न : उपरोक्तानुसार।

भवदीय


खनि अभियन्ता अमेट

N 9712

[Handwritten signature]

20/01/2023

राज्य (मानव - रक्षण) विभाग
मानव संसाधन विभाग - अमेर
जोधपुर - सिरोही

आम दिनांक 19/01/2023 को निम्न सूची द्वारा राज्य मानव संसाधन विभाग से विभागीय स्तर पर प्राप्त एवं कुमांठ रजिस्ट्रार/राज्यसमंद/1767 दिनांक 16/01/2023 के क्रम में खनिज-ग्रेनाइट खनन हेतु सीकृत ख.प. (न.प.) 22/2014, क्षेत्र नि. ग्रा. - कुफारलेडा, तहसील - मीम जिला - राज्यसमंद, ई. खनन पदाध्यायी म/समं ग्रेनाइट्स ई. की जॉय की ग्राही ई. की जॉय, मूलकण के माननीय MCA के प्रमाण सं. 04 No. 432/2021 दिनांक 04/01/2022 के अन्तर्गत राज्य व अन्त में पारित आदेश सं. 01/11/2022 की अनुपालना एवं प्रस्तुत जवाब के संदर्भ में की गई। जॉय में निम्नलिखित तथ्य पाये जाते हैं।

(i) खनन पदाध्यायी द्वारा अभी तक खनन दिशा निर्देश मिला सकना अनुमोदित खनन योजनासमूह निष्काशित एवं अनुमोदित माना नहीं जा सका है।

(ii) वहाँ जॉय खनन पदाध्यायी के पास से गुजर रहे वाले हैं। उनके गये मलबे की हटा लिया गया है। उन दिनांक 19/01/2023 की ताला नहीं रही है। पानी का बहाव बाधित नहीं है। 34-समंभल में राज्य विभाग द्वारा रतल सं. 967 के आदेश-भाग में पूर्ण से बाधित होना बतलाया अतः राज्य विभाग से भी रिपोर्ट प्राप्त कक्षा अभित होगी।

[Handwritten signature]
19/01/2023
Asst. Mining Engineer
Amel

आदेश प्रमुख नि. ग्रा. विभाग
(RAMSWAROOP MANTRY)
R. S. Mantry
98291-37537

448

(मौका रिपोर्ट)

Annexure R/7

सेवा में

श्रीमान विधी प्रारम्भिक
जिला कलेक्टर राजसम-६

विषय:- मैसर्स जेम गेनार्स्ट एम. एल. संख्या ३२/२०१५ निरुद
ग्राम कुकरखेडा तह. ग्राम (राजसम-६) द्वारा माननीय NDA
के प्रकरण संख्या ०१-NO-५३२/२०२१। शिवसिंह बनाम राजस्थान
राज्य व अन्य में आदेश दिनांक ११/११/२०२२ के अनुपालना में
प्रस्तुत रिपोर्ट

आप दिनांक २०/०१/२०२३ के ग्राम कुकरखेडा चटवारी द्वारा
मार्के पर उपस्थित चेकर आराजी संख्या ३५५४ के विलानाम हे
जिसका मार्क मुआना किया जिसमें किसी प्रकार से प्रस्तर व मलका
नष्ट पाया गया है तथा पानी का बहाव भी खुला है पानी की
निकासी रुकी भी अवलोकन नहीं है,

अतः रिपोर्ट पेश है,

~~सुनील~~
सुनील

२०/०१/२०२३

प. कुकरखेडा